

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 677 OF 2025**

IN THE MATTER OF:

SURYA PRAKASH MISHRA

...APPLICANT

VERSUS

ULTRATECH CEMENT LIMITED, DALLA UNIT & ORS.

...RESPONDENTS

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N.D.O.H: 23.07.2026

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**REPLY ON BEHALF OF RESPONDENT NO.1 - M/S ULTRATECH CEMENT
LIMITED, DALLA UNIT, SONEBHADRA, UTTAR PRADESH**

MOST RESPECTFULLY SHOWETH:

1. That the present reply to the Original Application (“OA”) is being filed at the instance of M/s UltraTech Cement Limited, Respondent No. 1 (“**Answering Respondent**”). The Answering Respondent operates an integrated cement factory/plant, known as the Dalla Cement Works, located in Village Dalla, District Sonbhadra, Uttar Pradesh. The OA has primarily alleged localised nuisance, particularly, foul smell/odour allegedly generated from Answering Respondent’s use/co-processing of segregated plastic waste/solid waste as alternate fuel and raw materials (“**AFR**”) in its cement kiln.
2. At the outset, it is submitted that the Answering Respondent is a law-abiding company operating in complete compliance with applicable environmental law. Further, the Answering Respondent contributes to environmentally sound waste disposal/management by being involved in Central Pollution Control Board (“**CPCB**”) approved process of co-processing of segregated plastic waste/ Refused Derived Fuel (“**RDF**”) to use it as alternative fuel in its cement manufacturing process. Importantly, Answering Respondent has been granted relevant consents/permissions by relevant authorities to carry out co-processing

activities including registration as co-processor from the Uttar Pradesh Pollution Control Board (“UPPCB”). Further, this method as well as Answering Respondent’s unit has been recognised by CPCB in its guidelines co-processing of plastic waste issued in 2016 (“CPCB Guidelines on coprocessing 2016”).

3. This Hon’ble Tribunal *vide* Order dated 06.01.2026 directed UPPCB/Respondent No.5 to carry out spot inspection, verify the facts and submit a report. The findings of UPPCB in the spot inspection report dated 23.03.2026 clearly state that no foul smell is found around the storage area of RDF and operations of the Answering Respondent have been found to be fully compliant with applicable environmental laws with all odour control equipment and requisite permissions being in place. The limited and precautionary recommendation given by UPPCB is that in order to avoid the possibility of temporary foul smell while transportation of waste and even this has not been attributed to the Answering Respondent. Similar observations have been made by District Magistrate (“DM/Respondent No.2”) in its Reply dated 02.04.2026.
4. The competent statutory authorities entrusted with environmental regulation and enforcement have already inspected the Unit and have not recorded any environmental violation. In the absence of any contrary scientific material, the Applicant cannot seek displacement of findings of expert regulatory authorities merely on the basis of subjective perceptions and newspaper reports.
5. It is submitted that the operations of the Answering Respondent’s Dalla Unit including co-processing of RDF for use as alternative fuel/AFR, are strictly lawful, fully regulated, and carried out under a comprehensive framework of statutory approvals including Consent to Operate (“CTO”) issued to it. The use of RDF as alternate fuel is not only permitted but actively encouraged by environmental regulators including CPCB as part of sustainable waste management through co-processing in cement kilns. Such co-processing in cement kilns is a scientifically recognized method involving high temperatures, ensuring complete thermal destruction of waste without generation of secondary

pollutants, while simultaneously reducing landfill burden and dependence on conventional fossil fuels as raw materials.

6. It is submitted that the Answering Respondent has obtained all requisite licenses and consents required for the purposes of its operations and strictly complies with the terms thereof for such purposes. In compliance with its commitments towards upholding environmental norms, the Answering Respondent undertakes various initiatives to mitigate and reduce the pollution-load of its industry and has invested in its industry to employ and maintain industry-best pollution-control practices and systems. It has also ensured timely compliance with all directions and instructions issued by relevant authorities from time to time.
7. It is submitted that the allegations made in the OA are wholly misconceived, incorrect and denied in their entirety, save and except those that are expressly admitted herein. Without prejudice to the detailed submissions made hereinbelow, the allegations sought to be raised in the OA are unsubstantiated assertions *simpliciter* relating to localised nuisance without any proof whatsoever of environmental damage. The OA is, therefore, liable to be dismissed *in limine* on, inter alia, the following grounds: (i) it does not involve any substantial question of law relating to the environment, including any direct violation of the statutes specified in Schedule I of the National Green Tribunal Act, 2010; (ii) it is barred by limitation; and (iii) it is vitiated by suppression of material facts and constitutes an abuse of the process of this Hon'ble Tribunal.
8. The Answering Respondent is constrained to place the correct factual and legal position on record through the present Reply and accordingly sets out the following brief facts, preliminary objections, and reply on merits for the consideration of this Hon'ble Tribunal.

BRIEF FACTS

9. The Answering Respondent operates an integrated cement manufacturing facility known M/s Ultratech Cement limited, Dalla Cement Works, located in Village Dalla, District Sonbhadra, Uttar Pradesh (**“the Unit”**). The Unit is engaged in production of Cement, Clinker, Captive Power, WHRS (Waste Heat Recovery System) & Solar Power Using Limestone, Red Mud/iron Ore, Gypsum, Fly Ash and RDF as raw materials.
10. As mentioned earlier, the Answering Respondent contributes to environmentally sound waste management by undertaking authorised co-processing of segregated plastic waste and RDF and using it as alternative fuel in its cement manufacturing process as 5-10% of its raw materials. The co-processing is carried out through the Unit’s co-processing facility, a recognised waste utilisation mechanism by CPCB Guidelines on Co-processing of plastic waste in cement kilns 2016, CTO and other relevant authorisations issued to the Answering Respondent.
11. It is respectfully submitted that, as prescribed and instructed by UPPCB, the Unit follows CPCB guidelines on co-processing of plastic waste in cement kilns 2016 issued under Plastic Waste Management Rules 2016. As contemplated therein, the waste-management chain operates upstream through the municipal system, i.e., municipal bodies/urban local authorities undertake collection and channelisation of municipal solid waste/plastic waste, such waste is thereafter sorted/segregated through the appropriate processing streams/authorised persons including Material Recovery Facilities (**“MRF”**), and the remaining combustible fraction is processed into RDF / suitable alternative fuel for co-processing. It is only at this downstream stage that Answering Respondent receives such RDF/AFR from authorised suppliers for use in its cement kilns. Thus, the role of Answering Respondent is limited to the co-processing/use of the received RDF as alternative fuel, monitor AAQ levels and report the same to UPPCB in accordance with the applicable permissions. The responsibility of

collection and segregation of municipal waste lies with Municipal/local bodies and not with the cement plant. The following flow chart extracted from CPCB guidelines explains the process:

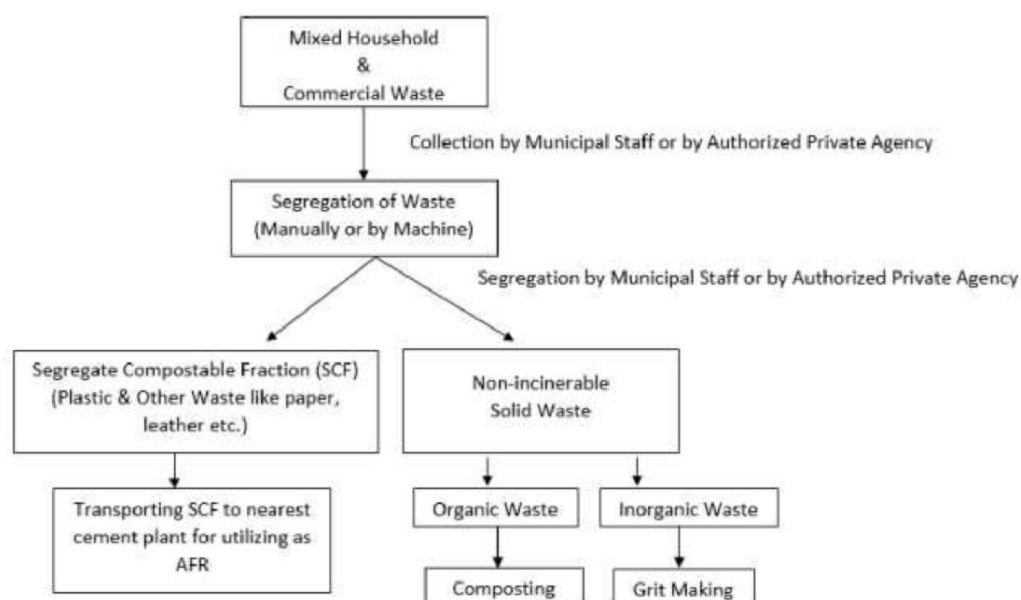


Figure 1. Flow Diagram for Plastic Waste Management

True copy of CPCB Guidelines on Co-processing of plastic waste in cement kilns 2016 is annexed herewith and marked as **ANNEXURE R- 1**.

12. Accordingly, the Answering Respondent procures segregated plastic waste/RDF from authorised municipal sources, including the Municipal Corporations of Lucknow, Prayagraj and Varanasi. Further, to ensure environmentally safe handling, RDF/AFR is immediately unloaded into a dedicated AFR shed once received by the Unit. The AFR shed at the Unit is equipped with multiple odour-control measures, including a continuously operational automatic deodorizer sprinkler system, application of bio-enzyme-based odour control solutions and geo-textile netting. In the event any supplier inadvertently dispatches wet or unsegregated municipal waste instead of the prescribed segregated plastic waste/RDF, the consignment is rejected and returned to the source by the handling staff at the Unit.

Permits and Authorisations

13. The Answering Respondent possesses the requisite approvals, permissions and authorisations required for its RDF/co-processing operations, including the following:

- (i) Permission dated 09.01.2015 issued by the UPPCB permitting utilisation of RDF, agro-waste and plastic waste, as alternative fuel in cement kiln to M/s Dalla Cement Factory (a unit of Jayprakash Associates Ltd.). Following transfer of the Unit from Jayprakash Associates Ltd to Ultratech Cement Limited, the UPPCB, *vide* order dated 13.03.2018, recognised the change in name from M/s Dalla Cement Factory (a unit of Jayprakash Associates Ltd.) to M/s UltraTech Cement Ltd., Unit - Dalla Cement Works, with all existing permissions, consents and approvals continuing in favour of the Answering Respondent;

True and translated copy of the Permission dated 09.01.2015 issued by the Uttar Pradesh Pollution Control Board permitting utilisation of RDF, agro-waste and waste plastic, as alternative fuel in the cement kiln, is annexed herewith and marked as **ANNEXURE R-2**.

True and translated copy of the Order dated 13.03.2018 issued by the Uttar Pradesh Pollution Control Board recognising the change in name from M/s Dalla Cement Factory (a unit of Jayprakash Associates Ltd.) to M/s UltraTech Cement Ltd., Unit – Dalla Cement Works, is annexed herewith and marked as **ANNEXURE R-3**.

- (ii) Environmental Clearance dated 30.03.2021 granted by the Ministry of Environment, Forest and Climate Change (“**MoEF&CC**”) for expansion of the Unit;

True copy of the Environmental Clearance dated 30.03.2021 granted by the Ministry of Environment, Forest and Climate Change for expansion of the Unit is annexed herewith and marked as **ANNEXURE R-4**.

- (iii) One time Registration as a Plastic Waste Processor (“PWP”) on the CPCB’s centralised Extended Producer Responsibility (“EPR”) portal;

True copy of the Registration as a Plastic Waste Processor (PWP) on the Central Pollution Control Board’s Extended Producer Responsibility (EPR) Portal is annexed herewith and marked as **ANNEXURE R-5**.

- (iv) Registration Certificate dated 18.01.2024 issued by the UPPCB for recycling/processing of plastic waste;

True Copy of the Registration Certificate dated 18.01.2024 issued by the Uttar Pradesh Pollution Control Board for recycling/processing of plastic waste is annexed herewith and marked as **ANNEXURE R-6**

- (v) Authorisation dated 04.07.2024 issued under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, permitting co-processing of hazardous and other wastes in the cement kiln, valid up to 04.07.2029; and

True copy of the Authorisation dated 04.07.2024 issued under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, permitting co-processing of hazardous and other wastes in the cement kiln, is annexed herewith and marked as **ANNEXURE R-7**.

- (vi) Consolidated Consent to Operate (“CTO”) under the Air and Water Acts dated 15.12.2024, valid up to 31.12.2029. Use of AFR is explicitly allowed by specific condition of the CTO as well:

*“2. Industry shall use raw material Limestone-3.75 MTPA, Red Mud/Iron Ore-0.19 MTPA, Gypsum (Chemicals and Minerals)-0.175 MTPA, Fly Ash-1.23 MTPA, Sweetener-0.40 MTPA, Imported/Indian Coal-0.65 MTPA, Imported/Indian Pet Coke-0.30 MTPA as feed stock, **AFR-5 to 15%**”*

True copy of the Consolidated Consent to Operate dated 15.12.2024 issued under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, valid up to 31.12.2029, is annexed herewith and marked as **ANNEXURE R-8**.

14. The Answering Respondent continue to operate in compliance with the aforesaid approvals and regularly submits statutory compliance reports. Most recently, it submitted its six-monthly Environmental Clearance compliance report for the period April 2025 to September 2025 before the MoEF&CC on 25.11.2025, demonstrating that all monitored emissions remained within prescribed limits. Therefore, the Answering Respondent has all requisite permissions for carrying out co-processing of RDF and using it as AFR.
15. Despite complying with all applicable environmental norms, a manufactured and highly exaggerated narrative regarding a “foul and toxic smell” was initiated by certain local elements in 2022, i.e., more than three years ago.
16. On 16.12.2025, the Applicant filed the present OA before this Hon’ble Tribunal. Concurrently, acting on the media reports and complaints, the UPPCB Regional Officer issued notice to the Answering Respondent on 18.12.2025, seeking a clarification within three days of issuance of such notice. The Answering Respondent immediately submitted a detailed and comprehensive reply on 19.12.2025, clarifying that segregated plastic waste/RDF is being legally utilised by the Unit as alternate fuel and is being handled in a covered AFR shed equipped with continuous deodorizer sprinklers and bio-enzymes, and that all emissions are strictly within prescribed norms. It was further informed that the Unit regularly

submits its compliance reports to MoEF&CC and in the event when unsegregated waste is dispatched by municipalities, the Unit returns the consignment forthwith.

True and translated copy of Notice dated 18.12.2025 issued by UPPCB to Answering Respondent is annexed herewith and marked as **ANNEXURE R-9**.

True and translated copy of Reply dated 19.12.2025 issued by the Answering Respondent to the Notice dated 18.12.2025 issued by UPPCB is annexed herewith and marked as **ANNEXURE R-10**.

17. Further, the falsity of the Applicant's claims regarding "toxic" emissions and severe environmental degradation is conclusively established by the independent scientific data on record. The Ambient Air Quality (AAQ) Monitoring reports issued on 03.03.2026 for the monitoring month of February 2026, conducted by an MoEF&CC-recognized and NABL-accredited laboratory, categorically demonstrate that all parameters, including Particulate Matter (PM₁₀, PM_{2.5}), Sulphur Dioxide (SO₂), Oxides of Nitrogen (NO_x), and Carbon Monoxide (CO), are well within the stringent limits prescribed under the National Ambient Air Quality Standards (NAAQS).

True copy of the AAQ Monitoring Report dated 03.03.2026 is annexed herewith and marked as **ANNEXURE R-11**.

True copy of the Environmental Clearance (EC) Compliance Report dated 27.11.2025 is annexed herewith and marked as **ANNEXURE R-12**.

Findings of the UPPCB in spot inspection report dated 23.03.2026

18. It is submitted that UPPCB in its spot inspection report dated 23.03.2026 after conducting spot inspection and verifying facts have found that the Answering Respondent is compliant with all environmental norms and no finding of non-compliance have been made. Most importantly, it has been verified that no foul

smell was found around the RDF storage area, with only a very mild odour noticed inside the RDF shed. Further, UPPCB's inspection report, significantly supports Answering Respondent and rebuts the allegation of improper handling of solid waste resulting in foul odour in the surrounding area. The inspection report records that the Answering Respondent procures segregated plastic waste/RDF from authorised municipal sources, including the Municipal Corporations of Lucknow, Prayagraj and Varanasi and uses it as Alternative fuel in its manufacturing process. Further, it is found that the Answering Respondent holds valid statutory approvals and permissions, RDF is stored in a covered AFR shed, shredder and trommel/screen arrangements and all odour-control measures are in place.

Precautionary nature of UPPCB's Recommendation and notice issued pursuant to it:

19. The only recommendation/direction emerging from the UPPCB report is limited in nature and relates to ensuring that no wet or unsegregated municipal solid waste is transported along with the RDF to the Unit by the local/municipal authorities. This direction has been issued as a precautionary measure to address the possibility of temporary foul odour generation during transportation in cases where inadequately segregated/wet waste is supplied *by local authorities*, rather than on account of any deficiency in the Answering Respondent's operations. Hence, the UPPCB's findings record full compliance in relation to the storage, handling and odour-control measures maintained within the Unit.
20. Pursuant to the said inspection, directions dated 23.03.2026 were issued by UPPCB to the Answering Respondent requiring strict adherence to CPCB guidelines for co-processing 2016 as a precautionary measure, without recording any finding of non-compliance or environmental violation on the part of the answering Respondent. The Answering Respondent immediately

submitted a detailed and comprehensive reply on 01.04.2026, clarifying that segregated plastic waste is being legally utilised by the Unit as alternate fuel is handled in a covered AFR shed equipped with continuous deodorizer sprinklers and bio-enzymes, and that all emissions are strictly within prescribed norms. Further, it was assured that if municipal bodies send/dispatch any unsegregated waste, it will be returned forthwith. Lastly, it was clarified that the Answering Respondent is already following and will continue to follow CPCB guidelines on co-processing of plastic in cement Kilns 2016.

True and translated copy of Notice dated 23.03.2026 issued by UPPCB to Answering Respondent is annexed herewith and marked as **ANNEXURE R-13**.

True and translated copy of Reply dated 01.04.2026 issued by the Answering Respondent to the Notice dated 23.03.2026 issued by UPPCB is annexed herewith and marked as **ANNEXURE R-14**.

21. Accordingly, and without prejudice and without any admission of liability, breach or wrongdoing, the Answering Respondent states that, as already noted in the inspection report, it is in compliance with the CPCB Guidelines for Co-processing of Plastic Waste in Cement Kilns, 2016, and, as a responsible corporate citizen, shall continue to strictly comply with the said Guidelines.

Observations by District Magistrate (Respondent No.2)

22. The material placed on record by Respondent No. 2 / District Administration vide its reply dated 02.04.2026 further supports the Answering Respondent's position. Respondent No.2 has stated that upon conducting an independent inspection of the issues in question, it was found that the Answering Respondent is operating pursuant to valid statutory approvals and maintains prescribed records relating to AFR/RDF receipt and consumption, together with requisite air pollution control systems and online monitoring mechanisms. Further, the report does not record any adverse finding with respect to the answering Respondent's storage, handling,

co-processing or environmental compliance practices. Rather, the observations made therein indicate that any potential issue of odour is linked to possible transportation and supply of waste, particularly in circumstances where wet or inadequately segregated municipal waste may be supplied *by local bodies* along with RDF. The District Administration's findings therefore recognise that the issue, if any, pertains to segregation and handling at the upstream stage of collection and transportation and do not attribute any violation, deficiency or non-compliance to the Answering Respondent's operations.

23. Therefore, the operations of the Answering Respondent are entirely benign, statutorily compliant, and devoid of any environmental damage that would warrant the interference of this Hon'ble Tribunal.

PRELIMINARY OBJECTIONS

Absence Of Substantial Question Relating to Environment

24. The present OA is entirely misconceived, not maintainable, and is liable to be dismissed *in limine* as it fails to satisfy the foundational threshold mandated under Section 14 of the NGT Act. The jurisdiction of this Hon'ble Tribunal is strictly circumscribed and can only be invoked in civil cases where a "*substantial question relating to environment*" is involved, and such question must necessarily arise out of the implementation of the enactments specified in Schedule I of the NGT Act. The legislative intent and the statutory boundaries of this Hon'ble Tribunal's jurisdiction are explicitly codified in Section 14 read with Section 2 of the NGT Act. Section 2(l) defines "Schedule" as Schedule I, II, and III appended to the Act. Further, Section 2(m) strictly defines a "substantial question relating to environment" to include an instance where:

"(i) there is a direct violation of a specific statutory environmental obligation by a person by which, (A) the community at large other than an individual or group of individuals is affected or likely to be affected by the environmental consequences; or (B) the gravity of damage to the environment or property is substantial; or (C) the damage to public health is broadly measurable; (ii) the

environmental consequences relate to a specific activity or a point source of pollution”.

25. A bare perusal of the OA reveals that the Applicant has failed to plead, let alone establish, any “*direct violation of a specific statutory environmental obligation*” under any of the Schedule I enactments (such as the Air Act, 1981, the Water Act, 1974, or the Environment Protection Act, 1986 etc.) by the Answering Respondent. The entire premise of the Application rests on vague allegations of “bad odour” and “foul smell”. It is submitted that mere allegations of bad odour, without any corresponding violation of statutory emission norms or measurable ecological degradation, do not constitute a substantial question relating to the environment under Section 2(m) of the NGT Act.
26. Significantly, neither the inspection report dated 23.03.2026 submitted by the UPPCB nor the reply dated 02.04.2026 filed by the District Administration records any violation of the Air (Prevention and Control of Pollution) Act, 1981, the Water (Prevention and Control of Pollution) Act, 1974, the Environment (Protection) Act, 1986 or any condition of the Respondent;s Environmental Clearance, CTO or other statutory permissions. In the absence of any identified contravention of the enactments specified in Schedule I of the NGT Act, the jurisdictional threshold under Section 14 of the Act remains wholly unsatisfied.
27. Further, the reports of both the UPPCB and the District Magistrate conclusively demonstrate that all emissions and effluents are within the permissible limits, Answering Respondent has taken all requisite measures to control pollution from the co-processing/storage facility and the only issue identified issue pertains to the *transportation stage* and, even then, only as a precautionary concern arising from the possibility that wet or inadequately segregated municipal waste may occasionally be transported along with RDF by the local bodies, potentially resulting in odour during transit or receipt. Neither report records any violation of statutes under schedule I, breach of consent conditions, exceedance of prescribed standards, environmental damage, or operational

deficiency on the part of the Answering Respondent. In these circumstances, the issue sought to be projected by the Applicant is plainly incapable of constituting a substantial question relating to the environment within the meaning of the NGT Act, 2010. Report placed on record establishes that the relevant environmental parameters are within prescribed limits. When scientific data, statutory monitoring records and findings of the competent authorities uniformly demonstrate compliance with applicable environmental norms and disclose no actionable pollution or statutory violation, the foundational requirement of a direct and specific contravention of an environmental obligation is wholly absent. The present proceedings, therefore, proceed on mere apprehensions and speculative concerns, unsupported by any finding of environmental non-compliance or adverse environmental impact attributable to the answering Respondent.

28. In the absence of any statutory violation or measurable damage to public health or the environment, the Applicant's grievance, albeit unsubstantiated, is, at its highest, a claim of private or public nuisance. The NGT is a specialized statutory body and not a general court of common law torts. It does not possess the jurisdiction to adjudicate standalone claims of nuisance or physical discomfort that lack a direct nexus to the enforcement of Schedule I environmental statutes. Assuming but not admitting that the Applicant may be aggrieved by an alleged bad smell that does not breach any environmental laws, such grievance would at best amount to a question of localized nuisance and not an environmental dispute involving breach of any statutory environmental obligation. The present proceedings therefore seek to convert a subjective and localized grievance into a substantial environmental dispute without any corresponding violation of environmental law. The present Application is a gross abuse of the process of this Hon'ble Tribunal and is an attempt to bypass the appropriate civil forum by masquerading a tortious claim of nuisance as an environmental dispute. Therefore, the OA ought to be dismissed outright for want of jurisdiction.

The Original Application is ex facie barred by limitation

29. It is respectfully submitted that the present OA, insofar as it seeks reliefs under Sections 14 and 15 of the National Green Tribunal Act, 2010, including imposition of environmental compensation and closure of the unit, is ex facie barred by limitation and is therefore not maintainable. Section 14(3) of the NGT Act unequivocally provides as follows:

“No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose.”

30. The statutory language is clear and admits of no ambiguity. The limitation period is pegged to the date on which the cause of action first arose, thereby expressly excluding any notion of a continuing or recurring cause of action. The Applicant has, however, wrongly and misleadingly asserted that the present OA is within limitation on the ground that the cause of action is continuing in nature. Such an assertion is contrary to the position admitted by the Applicant by way of annexures with the OA that mentions that the alleged issue of foul smell started two years ago. If the Applicant was genuinely concerned about compliance with environmental laws, it was incumbent upon him to approach this Hon’ble Tribunal within the prescribed limitation period when the issue first arose. Having failed to do so, the Applicant cannot now seek to revive stale and time-barred claims.
31. In fact, it is admitted from the Applicant’s own documents and pleadings that the alleged cause of action arose more than 3 years prior to the filing of the present OA. The newspaper reports annexed with the OA itself clearly indicate that the alleged grievances existed more than three years prior to the institution of the present proceedings. Thus, even on the Applicant’s own showing, the cause of action did not arise within the statutory period of six months.

32. Further, Annexure A-3 (tweets relied upon by the Applicant) demonstrates that the Applicant has been raising allegations since November 2022. This itself conclusively establishes that the cause of action, if any, arose at least in November 2022, and possibly even earlier. It is therefore evident that the cause of action did not “first arise” within six months prior to the filing of the present OA. The Applicant’s own material demolishes his plea on limitation. Additionally, in para 5.12 of the OA, the Applicant admits that the units have been operating for a long time. This admission further reinforces that the alleged grievance is not recent and had arisen well beyond the limitation period prescribed under the NGT Act.
33. The Applicant has further failed to disclose, fairly and candidly, that the allegations now sought to be raised before this Hon’ble Tribunal have been repeatedly made by him and others since at least November 2022. Having remained aware of the alleged issue for more than three years and yet having failed to invoke the jurisdiction of this Hon'ble Tribunal within the prescribed period, the Applicant cannot seek to revive stale grievances by portraying them as a continuing cause of action.
34. This Hon’ble Tribunal has consistently held that in view of the use of the words “first arose” in Sections 14(3) and 15(3), the doctrine of continuing cause of action has no application. Once the cause of action arises, limitation begins to run, and a litigant who fails to act diligently within the prescribed period cannot be permitted to agitate stale claims. In the present case, the Applicant was fully aware of the alleged issues since at least November 2022, as evidenced from his own annexures, and even otherwise relies upon material indicating existence of alleged grievances much prior thereto. Despite such knowledge, the Applicant failed to approach this Hon’ble Tribunal within the statutory period of six months.

35. In view of the above, it is respectfully submitted that the present OA is barred by limitation and is liable to be dismissed in limine on this ground alone.

REPLY ON MERITS

36. Without prejudice to the preliminary objections, the Answering Respondent most respectfully submits that the allegations contained in the OA are wholly misconceived, unsubstantiated, and liable to be rejected outright.
37. The Answering Respondent has avoided a line to line and paragraph denial of the OA given the limited and singular nature of the allegation therein. This shall not be construed as admission of anything contained therein unless expressly admitted.
38. The Applicant's limited grievance is with regard to foul smell/odour surrounding Answering Respondent's use/processing of solid waste as alternate fuel in its cement kiln. The entire case of the Applicant is founded on vague assertions of alleged odour and nuisance, without any evidence. At its highest, the grievance sought to be projected is that of a localized and subjective perception of smell, which has been improperly dressed up as an environmental dispute to invoke the jurisdiction of this Hon'ble Tribunal. The allegations related to foul odour in the area surrounding the Unit have been squarely negated by UPPCB in its spot inspection report.
39. It is submitted that the operations of the Answering Respondent's Dalla Unit are strictly lawful, fully regulated, and carried out under a comprehensive framework of statutory approvals. The use of RDF and segregated plastic waste is not only permitted but actively encouraged by environmental regulators as part of sustainable waste management through co-processing. Such method doesn't involve any incineration but entails co-processing of RDF in cement kilns, it is a scientifically recognized method involving high temperatures, ensuring complete thermal destruction of waste without generation of secondary

pollutants, while simultaneously reducing landfill burden and dependence on conventional fossil fuels.

40. It is respectfully submitted that, the Unit follows CPCB guidelines on co-processing of plastic waste in cement kilns 2016. As contemplated therein, the role/duty of Respondent No. 1 is limited to the co-processing/use of the received RDF as fuel, monitoring/controlling emissions as per set standards and sharing such data with relevant SPCBs. Primary collection or segregation of municipal waste at sources is responsibility of municipal/urban bodies as clearly provided in the guidelines below:

Table 3. Roles and responsibilities of different stakeholders for use of plastic waste in co-processing in cement kilns

S. No.	ACTIVITY	RESPONSIBLE STAKEHOLDER
1.	Door to door collection and segregation of all category of used plastic waste by Municipal Staff or Authorised NGO or person.	Safai Karamchari (Municipal Staff) or Authorized Private Person
2.	Collection of littered/dumped plastic waste in public places like market areas, bus stands, railway stations, cinema halls, parks, community centres, road side etc. by Municipal Staff or Authorised NGO.	Safai Karamchari (Municipal Staff) or Authorized Private Person
3.	Storage of collected plastic waste from households and other places in a covered yard authorised by Municipal Authority.	Municipal Staff or Authorized Private Agency
4.	Shredding of plastic waste to desired size, if required, using shredder and storing in bags.	Municipal Staff or Authorized Private Agency
5.	Signing the MoU with cement kilns for management of plastic waste by co-processing.	Municipal Authority or Urban Development Department
6.	Transporting plastic waste to cement kilns and maintaining the record of the same.	Municipal Authority or Authorized Private Agency
7.	Receiving the shredded plastic waste from Municipal Authority and maintaining the record of its receipt, storage and co-processing.	Staff of Cement Plant
8.	Collection of the plastic waste under EPR and transporting it to the cement plant for co-processing	Producer, Brand Owner or Importer
9.	Monitoring of the efficient implementation of plastic waste management Rules 2016 by assigning the responsibility to a nodal officer.	Concerned SPCB / PCC
10.	Co-processing of Plastic Waste as Alternative Fuel & Raw Material (AFR) in cement kilns and monitoring/controlling emissions as per set standards.	Cement Plant
11.	Monitoring of emissions and sharing the data with concerned SPCB/PCC and CPCB.	Cement Plant

41. The waste-management chain operates upstream through the municipal system, i.e., municipal bodies/urban local authorities undertake collection and channelisation of municipal solid waste/plastic waste, such waste is thereafter sorted/segregated through the authorised processing stream including Material

Recovery Facilities (MRF), and the combustible fraction is processed into RDF/suitable alternative fuel for co-processing. It is only at this downstream stage that Respondent No. 1 receives such RDF/AFR from authorised suppliers/municipalities for use in its cement kilns.

42. For the aforesaid purpose, the Answering Respondent procures segregated plastic waste/RDF from authorised municipal sources, including the Municipal Corporations of Lucknow, Prayagraj and Varanasi. Further, to ensure environmentally sound handling, the material is immediately unloaded into a dedicated AFR shed. The AFR shed is equipped with multiple odour-control measures, including a continuously operational automatic deodorizer sprinkler system, application of bio-enzyme-based odour control solutions and geo-textile netting. These measures are not merely reactive but proactive, designed to ensure that even the possibility of localized nuisance is minimized. In the rare event that unsegregated or wet waste is inadvertently supplied by municipal bodies, the Respondent immediately returns/ and will return such consignments without processing or storage. Therefore, any occasional or transient odour, if perceived at all, cannot be attributed to any deficiency in the Respondent's systems or operations.
43. Further, the Respondent undertakes its co-processing activities strictly in terms of valid authorisations and permits obtained under applicable environmental rules and norms including Environmental Clearance dated 30.03.2021, Consent to Operate (Air & Water) valid up to 31.12.2029. Particularly, co-processing of RDF for its use as Alternate fuel the following relevant permissions have been duly taken by the Answering Respondent as also detailed in para 12 of the instant reply:
 - (i) Permission for co-processing of RDF granted in 09.01.2015.
 - (ii) One-Time Plastic Waste Processing Registration valid up to 18.01.2025;
 - (iii) Authorization under the Hazardous and Other Wastes Rules valid up to 04.07.2029, and

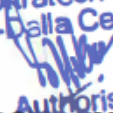
- (iv) Recognition by CPCB under CPCB guidelines on co-processing of plastic waste in cement kilns 2016

44. Further, the Applicant's allegations of "toxic emissions" and serious environmental harm are squarely contradicted by objective scientific data. The Respondent's facility is subject to continuous monitoring through advanced systems such as Continuous Emission Monitoring Systems (CEMS) and Continuous Ambient Air Quality Monitoring Stations (CAAQMS), which are directly linked to the servers of the Central Pollution Control Board (CPCB) and the State Pollution Control Board. In addition, independent monitoring conducted by an MoEF&CC-recognized and NABL-accredited laboratory (J.M. Envirolab Pvt. Ltd.) establishes beyond doubt that all ambient air quality parameters including PM₁₀, PM_{2.5}, SO₂, NO_x, and CO are well within the limits prescribed under the National Ambient Air Quality Standards. Stack emission monitoring data likewise confirms full compliance with prescribed norms. In the face of such consistent and verifiable scientific evidence, the bald allegation of "toxic gases" is not only incorrect but demonstrably false.
45. The foregoing is further supported by the report dated 23.03.2026 issued by the UPPCB and the reply dated 02.04.2026 filed by the District Magistrate. The UPPCB inspection records specifically note that all requisite odour-control measures were found to be in place at the Unit, including covered storage, AFR handling arrangements and other mitigation systems, and further record that no foul smell was observed in the vicinity of the RDF storage area, with only a negligible odour, if any, noted within the shed itself. Pursuant to the said

inspection, directions dated 23.03.2026 were issued requiring adherence to CPCB guidelines for co-processing 2016 as a precautionary measure, without recording any finding of non-compliance or environmental violation on the part of the answering Respondent.

46. Significantly, the Applicant has not placed on record a single piece of evidence to substantiate the allegations made in the OA. The entire Application rests on representations, newspaper clippings, and social media posts. It is well settled that such material cannot form the basis of adjudication, particularly in proceedings before this Hon'ble Tribunal which are required to be grounded in technical and scientific assessment. The attempt of the Applicant is clearly to convert an unverified and subjective grievance into a "substantial question relating to the environment," which is impermissible in law.
47. In these circumstances, it is evident that the present OA is not a bona fide environmental action but a speculative and vexatious proceeding, lacking any factual or legal foundation. The Respondent continues to operate in full compliance with all applicable environmental norms, under constant regulatory supervision, and with robust safeguards in place. The allegations to the contrary are baseless and deserve to be rejected in their entirety. The Answering Respondent will continue to operate in compliance with all applicable environmental laws and permissions issued thereunder.

48. That in the light of the submissions made above it is submitted that the OA deserves to be dismissed with costs, as being misconceived, barred by limitation, devoid of any substantial question relating to the environment and unsupported by any evidence of environmental violation.

For Ultratech Cement Ltd.
(Unit-Dalla Cement Works)

Authorised Signatory
RESPONDENT NO.1

ULTRATECH CEMENT LIMITED (DALLA UNIT)

Through its Authorized Representative

Filed by:



RAJAT JARIWAL

D/1402/2005

Advocates of Respondent No. 12

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PLACE: NEW DELHI

DATE: 20.07.2026



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INDIA NON JUDICIAL Government of Uttar Pradesh

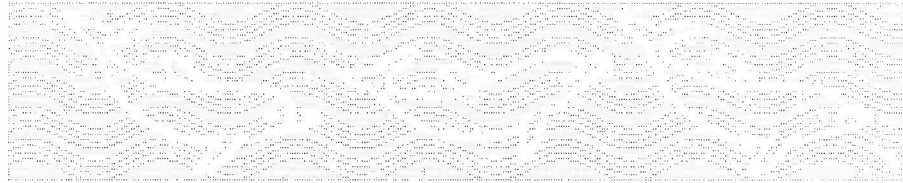


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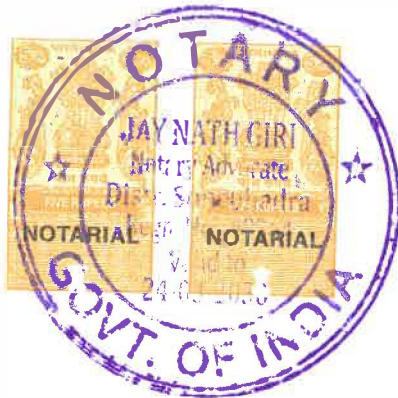
Signature-
A.C.C. Name - **Mama Devi**
A.C.C. Code - **UP 14319204**
A.C.C. Address - **Bili Markundi**
Obra - Sonbhadra
Mobile No. - 9125821794
License No. - 175 (R)
Tehsil - Obra, District - Sonbhadra

Certificate No. : IN-UP79708257389061Y
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Account Reference : NEWIMPACC (SV)/ up14319204/ OBRA/ UP-SNB
Unique Doc. Reference : SUBIN-UPUP1431920452808776883045Y
Purchased by : SANDEEP SURESHRAO HIVAREKAR SON OF SURESH AVDHOT
Description of Document : Article 4 Affidavit - Registerable
Property Description : Affidavit
Consideration Price (Rs.) :
First Party : SANDEEP SURESHRAO HIVAREKAR SON OF SURESH AVDHOT
Second Party : NATIONAL GREEN TRIBUNAL NEW DELHI
Stamp Duty Paid By : SANDEEP SURESHRAO HIVAREKAR SON OF SURESH AVDHOT
Stamp Duty Amount(Rs.) : 10
(Ten only)



**I, SANDEEP SURESHRAO HIVAREKAR SON OF SURESH AVDHOT
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JAY NATH GIRI
Notary-Sonebhadra

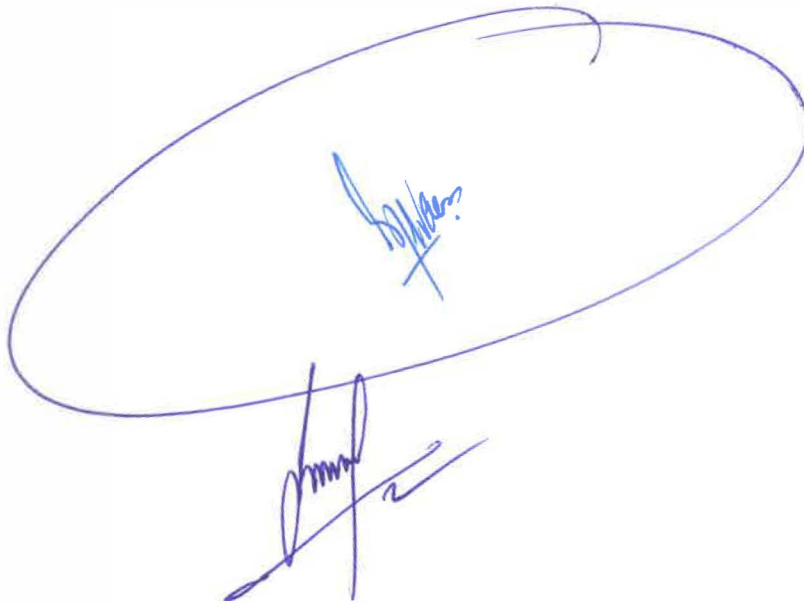
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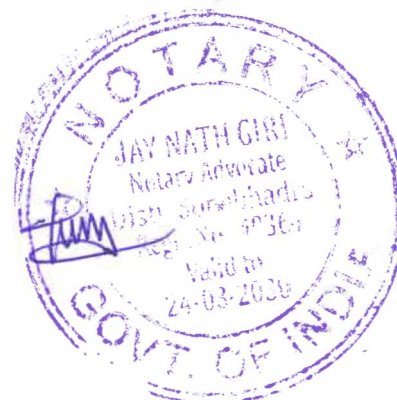
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Shri/Smt. श्री. सुनील कुमार शर्मा
 D/o/W/o Shri. श्री. अ. प्र. देवदत्त शर्मा
 has been identified by Shri. श्री. अ. प्र. देवदत्त शर्मा
 Appeared before the on dated 19.7.2026
 I certified that both parties administered
 truthless of facts administered and administered oath to him


JAY NATH GIRI
 Adv-Notary
 Sonebhadra, U.P.



(1207)

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 677 OF 2025**

IN THE MATTER OF:

SURYA PRAKASH MISHRA

...APPLICANT

VERSUS

ULTRATECH CEMENT LIMITED, DALLA UNIT & ORS.

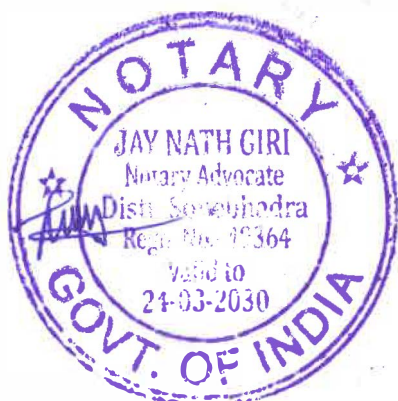
...RESPONDENTS

AFFIDAVIT

I, Sandeep Sureshrao Hivarekar, aged about 48 years, S/o Shri Suresh Avdhoot Hivareker Deshpande, resident of Sector-A , Bangalow No-1, UltraTech Cement Factory Colony, Dalla District- Sonbhadra, U.P. working as Unit Head with the Respondent No.1, do hereby solemnly affirm and state as follows:

1. That I am the Authorised Representative of the Respondent No.1 in the abovementioned matter, and I am fully conversant with the facts and circumstances of the case. I have been duly authorised and am, therefore, competent to affirm this affidavit.
2. That I have read the contents of the accompanying reply and understood the contents thereof and the same has been drafted under my instructions on the basis of the records maintained by the Respondent No.1 and information/advice received by me. I say that contents therein are true and correct to the best of my knowledge and belief.

DEPONENT

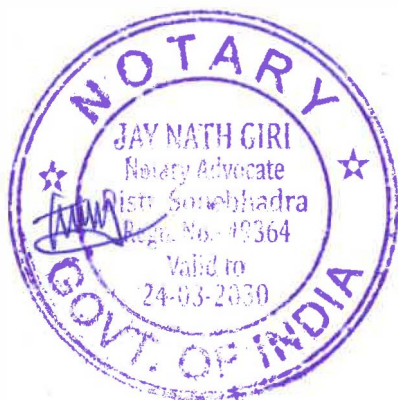


VERIFICATION

I, deponent above named, do hereby verify that the contents stated in the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.


DEPONENT

Verified at Dalla, Sonbhadra on this 19th day of July 2026.



Guidelines for Co-processing of Plastic Waste in Cement Kilns

(As per Rule '5(b)' of Plastic Waste Management Rules, 2016)



CENTRAL POLLUTION CONTROL BOARD

Ministry of Environment, Forest and Climate Change, Government of India

'Parivesh Bhawan' C.B.D.Cum-Office Complex,

East Arjun Nagar, Shahdara, Delhi-110032

(May, 2017)

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1.0 Background:

Plastics are made from long chains of hydrocarbons derived from petroleum products. Broad range of application of plastics are in packaging films, wrapping materials, shopping and garbage bags, fluid containers, clothing, toys, household & industrial products, medicinal applications, packaging and storage of food and other perishable items, electronic and electrical applications and building materials etc. Many petro-based plastics are non-biodegradable and remain a cause of concern in the environment for several years, thus becoming an eyesore. However, its uses are increasing day by day due to low cost and convenience.

As per BIS, there are '7' different types of plastics. Symbol, short name, chemical name and general uses of different types of plastics are shown in **Table 1**.

Table 1. Different types of plastics & its uses

S. No.	Symbol	Short Name	Scientific Name	Uses
1		PET	Polyethylene terephthalate	Soft drink bottles, furniture, carpet, panelling etc.
2		HDPE	High-density polyethylene	Bottles, carry bags, milk pouches, recycling bins, agricultural pipe, base cups, playground equipment etc.
3		PVC	Polyvinyl chloride	Pipe, Window profile, fencing, flooring, shower curtains, lawn chairs, non-food bottles and children's toys etc.
4		LDPE	Low-density polyethylene	Plastic bags, various containers, dispensing bottles, wash bottles, tubing etc.
5		PP	Polypropylene	Auto parts, industrial fibers, food containers, dishware etc.
6		PS	Polystyrene	Cafeteria trays, plastic utensils, toys, video cassettes and cases, clamshell containers, insulation board etc.
7		O	Other	Thermoset Plastics, Multilayer Packaging and Laminates, Bakelite, Polycarbonate, Nylon SMC, FRP etc.

Plastics are generally categorized into two types:

- Thermoplastics: Thermoplastics or Thermo-softening plastics are the plastics which soften on heating and can be moulded into desired shape. The examples of Thermoplastics are PET, HDPE, LDPE, PP, PVC, PS, etc.
- Thermosets: Thermoset or thermo-setting plastics get moulded on heating, but cannot be remolded or recycled subsequently. The examples of Thermoset plastics are Sheet Moulding Compounds (SMC), Fiber Reinforced Plastic (FRP), and Bakelite etc. are the examples of the same.

Generally, the thermoplastics are recyclable plastics and thermosets are non- recyclable plastics. However, due to the contamination, technical or economic considerations a large quantity of thermoplastic waste remains non-recyclable and littered in the environment. Some of the typical examples of multilayered and non-recyclable plastics materials- that include both thermoplastics and thermosets are shown in **Table 2**.

Table 2. Sources and Uses of Non-recyclable Plastic Waste

S. No.	Sources	Uses
1	Food packaging	Multilayered films are used for packing of biscuits, namkeen, chips, edible oil, juices etc.
2	Pharmacuetical& cosmetics products	Multilayered packing for packing of medicines, tablets and cosmetics etc.
3	Electrical and electronic goods	Multilayered films such as bubble raps, laminates are used for packing of electrical and electronic items, housing, fuses, switchgear, MCB boxes etc..
4	Item used for food storage & serving	Thermocol products such as plates, cups etc. are used for serving food, tea, coffee etc. Also used as fillers in packing of goods/items etc.
5	Automotive industry and mass transportation	Cars, trucks and other commercial and agricultural vehicles, trains, trams, light railways and monorail (body parts, structure and engine parts)
6	Building & construction	Civil engineering and household fixtures etc.
7	Domestic appliances	Coffee machines, toasters, irons etc.
8	Sanitary	Bathroom suites and hygienic surfaces etc.

2.0 Quantification and characterization of plastic waste generation in India:

As per the study conducted by Central Pollution Control Board (CPCB) in 60 major cities of India (2012), it has been reported that 4059 T/day of plastic waste is generated from these

cities. The fraction of plastic waste in total Municipal Solid Waste (MSW) ranges from 3.10% (Chandigarh) to 12.47% (Surat). Average plastic waste generation is around 6.92% of MSW. With extrapolation of per capita plastic waste generation, it is estimated that 9.46 million tons per annum of plastic waste is generated in India, which is approximately 25,940 T/day. Study revealed that, out of total plastic waste, around 94% waste comprises of thermoplastic content, which is recyclable such as PET, LDPE, HDPE, PVC etc. and remaining 6% belongs to the family of thermoset and other categories of plastics such as SMC, FRP, multi-layered, thermocol etc., which are non-recyclable.

3.0 Plastic Waste Management (PWM) Rules, 2016:

The Government of India notified Plastic Waste Management (PWM) Rules, 2016 on 18th March, 2016. As per the Rule '5(b)' of PWM Rules, 2016, 'local bodies shall encourage the use of plastic waste for road construction as per Indian Road Congress guidelines or **energy recovery** or waste to oil etc. The standards and pollution control norms specified by the concerned prescribed authority for these technologies shall be complied with.'

3.1 Responsibility of Local Body and Gram Panchayat:

(A) As per Rule '6' of PWM Rules, 2016 followings are the responsibilities of Local Bodies for plastic waste management:

- (1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.
- (2) The local body shall be responsible for setting up, operationalization and co-ordination of the waste management system and for performing the associated functions, namely:-
 - a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste; ensuring that no damage is caused to the environment during this process;
 - b) ensuring channelization of recyclable plastic waste fraction to recyclers;
 - c) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;

- d) creating awareness among all stakeholders about their responsibilities;
 - e) engaging civil societies or groups working with waste pickers; and
 - f) ensuring that open burning of plastic waste does not take place.
- (3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.
- (4) The local body to frame bye-laws incorporating the provisions of these rules.
- (B) As per Rule '7' of PWM Rules, 2016 followings are the responsibilities of Gram Panchayat for plastic waste management:
- (1) Every gram panchayat either on its own or by engaging an agency shall set up, operationalize and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely,-
 - a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process;
 - b) creating awareness among all stakeholders about their responsibilities; and
 - c) ensuring that open burning of plastic waste does not take place.

3.2 Protocol to be followed by different stakeholders in co-processing of plastic waste in cement kilns:

The concerned Local Bodies and Gram Panchayats are responsible for collection, storage, segregation, transportation and disposal of waste in their jurisdiction. Protocol for co-processing of plastic waste and responsibilities of stakeholders are given in **Table 3**.

Table 3. Roles and responsibilities of different stakeholders for use of plastic waste in co-processing in cement kilns

S. No.	ACTIVITY	RESPONSIBLE STAKEHOLDER
1.	Door to door collection and segregation of all category of used plastic waste by Municipal Staff or Authorised NGO or person.	Safai Karamchhari (Municipal Staff) or Authorized Private Person
2.	Collection of littered/dumped plastic waste in public places like market areas, bus stands, railway stations, cinema halls, parks, community centres, road side etc. by Municipal Staff or Authorised NGO.	Safai Karamchhari (Municipal Staff) or Authorized Private Person
3.	Storage of collected plastic waste from households and other places in a covered yard authorised by Municipal Authority.	Municipal Staff or Authorized Private Agency
4.	Shredding of plastic waste to desired size, if required, using shredder and storing in bags.	Municipal Staff or Authorized Private Agency
5.	Signing the MoU with cement kilns for management of plastic waste by co-processing.	Municipal Authority or Urban Development Department
6.	Transporting plastic waste to cement kilns and maintaining the record of the same.	Municipal Authority or Authorized Private Agency
7.	Receiving the shredded plastic waste from Municipal Authority and maintaining the record of its receipt, storage and co-processing.	Staff of Cement Plant
8.	Collection of the plastic waste under EPR and transporting it to the cement plant for co-processing	Producer, Brand Owner or Importer
9.	Monitoring of the efficient implementation of plastic waste management Rules 2016 by assigning the responsibility to a nodal officer.	Concerned SPCB / PCC
10.	Co-processing of Plastic Waste as Alternative Fuel & Raw Material (AFR) in cement kilns and monitoring/controlling emissions as per set standards.	Cement Plant
11.	Monitoring of emissions and sharing the data with concerned SPCB/PCC and CPCB.	Cement Plant

3.3 Method of Collection, segregation and storage of plastic waste:

Municipal Solid Waste (MSW) shall be delivered, segregated, recovered processed and stored for use in material segregation & recovery (MSRF) facility. The main function of the MSRF is recovery of recyclables into compstand efficient segregation/processing of mixed solid waste into a feedstock for bio-logical conversion or into a fuel source for the

production of energy. Mixed Municipal Solid Waste should be collected in trucks/compactors and delivered for the processing of recyclable and non-recyclable waste in the covered shed. The shed should have adequate height with proper arrangement for lightening and ventilation. The processing floor area shall be provided with an Odour Control System comprising Centrifugal Fans, Air Ducting and Bio-filter to ensure that odorous gases are effectively sucked and absorbed in the Bio-filter. Advantage of having MSRF facility is to achieve segregation and recovery of maximum possible recyclables from the mixed waste such that they can be directly reused for beneficial purposes. The segregated compostable fraction (SCF) such as plastic, paper, leather etc. The SCF can be compacted and handover to the cement kilns which can be used as Refused Derived Fuel (RDF) and residue material which cannot be converted into RDF will be taken to the sanitary landfill cells.

Other plastic waste segregated from electrical and electronic equipments can also be transported to nearest cement plant for co-processing. Thus all segregated combustible fraction can be transported to nearest cement plant as alternative fuels or raw material (AFR). The process for collection, segregation and use of plastic waste as AFR is explained in **Figure 1**.

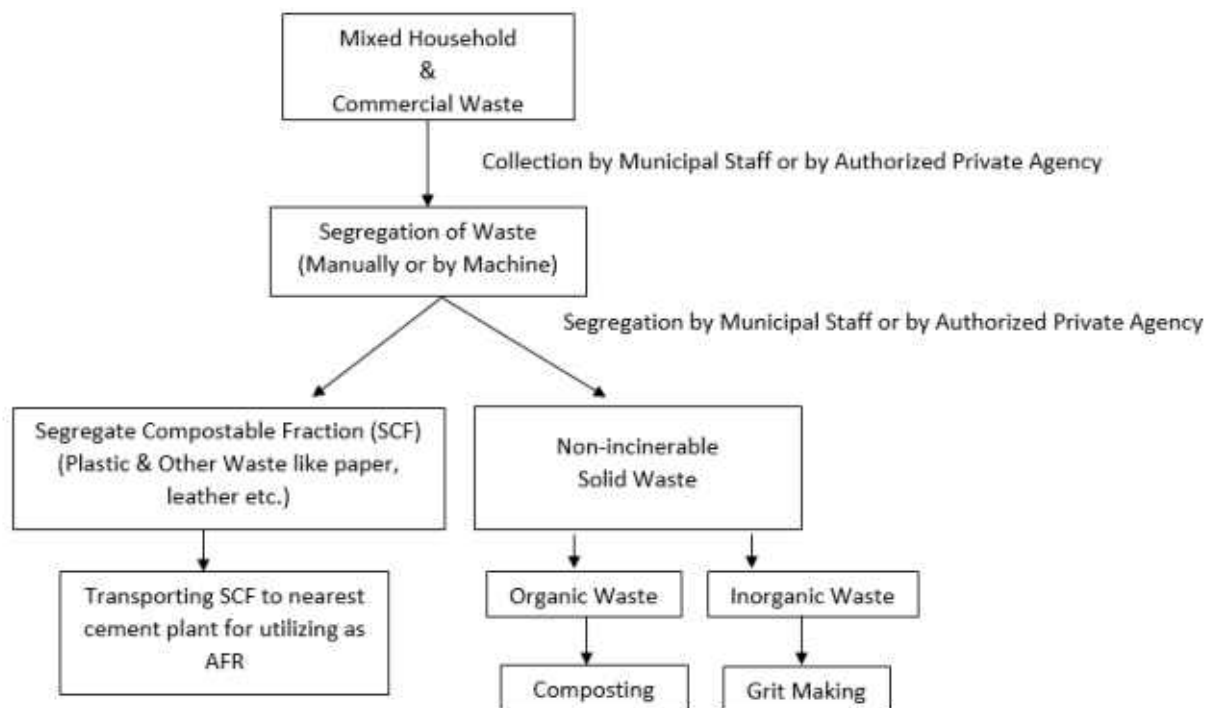


Figure 1. Flow Diagram for Plastic Waste Management

4.0 Description for co-processing of Plastic Waste in Cement Kilns:

Co-processing is a more environmentally friendly and sustainable method of waste disposal as compared to land filling and incineration because of reduced emissions and no residue after the treatment. Co-processing refers to the use of waste materials in industrial processes as alternative fuels or raw material (AFR) to recover energy and material from them. Due to the high temperature in cement kiln, different types of wastes can be effectively disposed without harmful emissions. As per the Basel Convention, variety of wastes including hazardous wastes, get disposed in an environmentally safe and sound manner through the technology of co-processing in cement kiln. Disposal of different categories of plastic wastes through co-processing is practiced in many countries as a regular method for their environmentally sound disposal. A schematic representation of cement production process is shown at **Figure 2**.

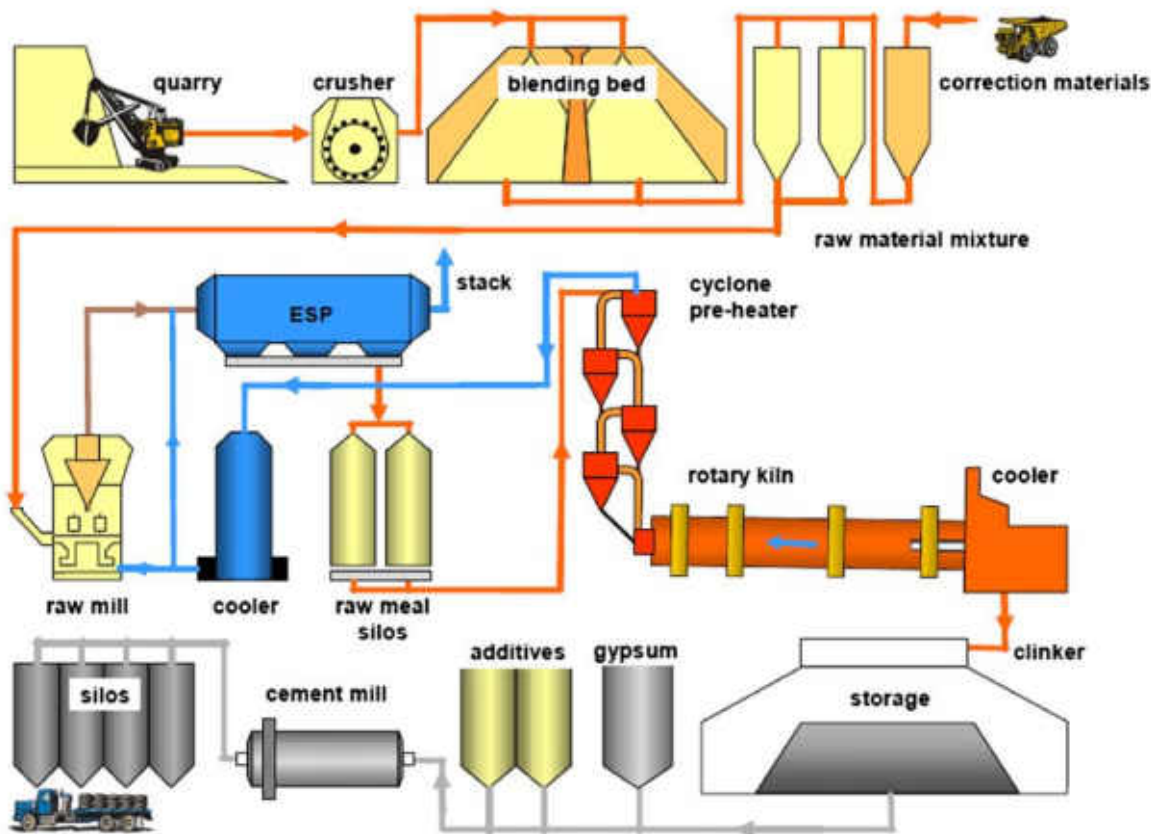


Figure 2. Schematic representation of cement production process(Source: Lamas et. al. 2013)

4.1 Evaluation of Co-processing in cement kilns as an option for management of Plastic Wastes

Co-processing of plastic wastes in cement kiln is practiced substantially in different countries as an environmentally sound option for management of plastic wastes. In cement kiln, different kinds of hazardous and non-hazardous wastes including plastic wastes get utilized as Alternative Fuel and Raw materials (AFRs). During the usage of plastic wastes in cement kiln as AFRs, the material and energy value present in them gets fully utilized in the cement kiln as replacement to the fossil raw materials and fossil fuels that are conventionally utilized in the kiln.

The performance evaluation of co-processing of plastic waste was carried out in ACC Limited, Kymore, Madhya Pradesh, in collaboration with Indian Centre for Plastic in Environment (ICPE) and Madhya Pradesh Pollution Control Board (MPPCB). The various trial parameters such as raw material & product testing and emission monitoring was carried out by SGS Limited, which is a CPCB approved testing laboratory.

Based on the results of trials - that included chemical & thermal parameters of raw materials, clinker product, plastic wastes & coal and the emission monitoring during and after feeding of plastics waste in the cement kiln as AFR. Based on their evaluation, MPPCB forwarded the same to CPCB along with their recommendations. CPCB after reviewing the trial report approved the results of the trial and declared co-processing of plastic waste in cement kiln as a successful method for its environmentally sound management.

Based on this suggestion, several SPCBs have provided consent to various cement plants and plastic waste generators to implement co-processing of plastic wastes. Various cement plants are currently managing plastic wastes as AFRs in their kilns. A list of cement plants having co-processing facility as shown at **Annexure-I**.

4.2 Infrastructural Requirement for Plastics Co-processing:

Every cement plant will have to have a separate feeding arrangement for undertaking co-processing of AFRs. In case it already has one on the calciner or kiln inlet, then the same can be utilised for plastics as well. However, if it does not have any on the calciner or kin inlet, then the same needs to be set up. This feeding facility will consists of proper covered

storage along with conveying mechanism to move plastic waste from storage area to kiln. This can be manual or can be automatic. The manual one consists of winch and hopper arrangement and conveyor belts arrangements. At the feed point, it is desired that equipment such double flap valves, shut off gates etc. are implemented to ensure uniform feed and safety in operation. The feeding facility shall also be equipped with a lab to carry out the calorific value, ash content, moisture content and chloride content.

4.3 Feeding of plastic waste material for co-processing:

Different feed points that can be used to feed the plastic waste materials into the cement production process are given below.

- The main burner at the rotary kiln outlet end
- The rotary kiln inlet end
- The pre-calciner
- The mid kiln (for long dry and wet kilns)

Appropriate feed points amongst the above will have to be selected for the environmentally sound co-processing of the plastic waste. Usually, plastic wastes, that are contaminated with toxic components such as pesticides etc, should be fed to the main burner to ensure its complete combustion in the high temperature and long retention time. For this, the plastics may need to be shredded to less than **20 mm size**. The non-recyclable plastic wastes, that is not contaminated with toxic components, can be fed at the other feed points such as calciner, kiln inlet or mid kiln depending upon its size. Process flow diagram for co-processing of plastic waste in cement kilns along with the points of feeding of plastic waste is shown in **Figure 3**.

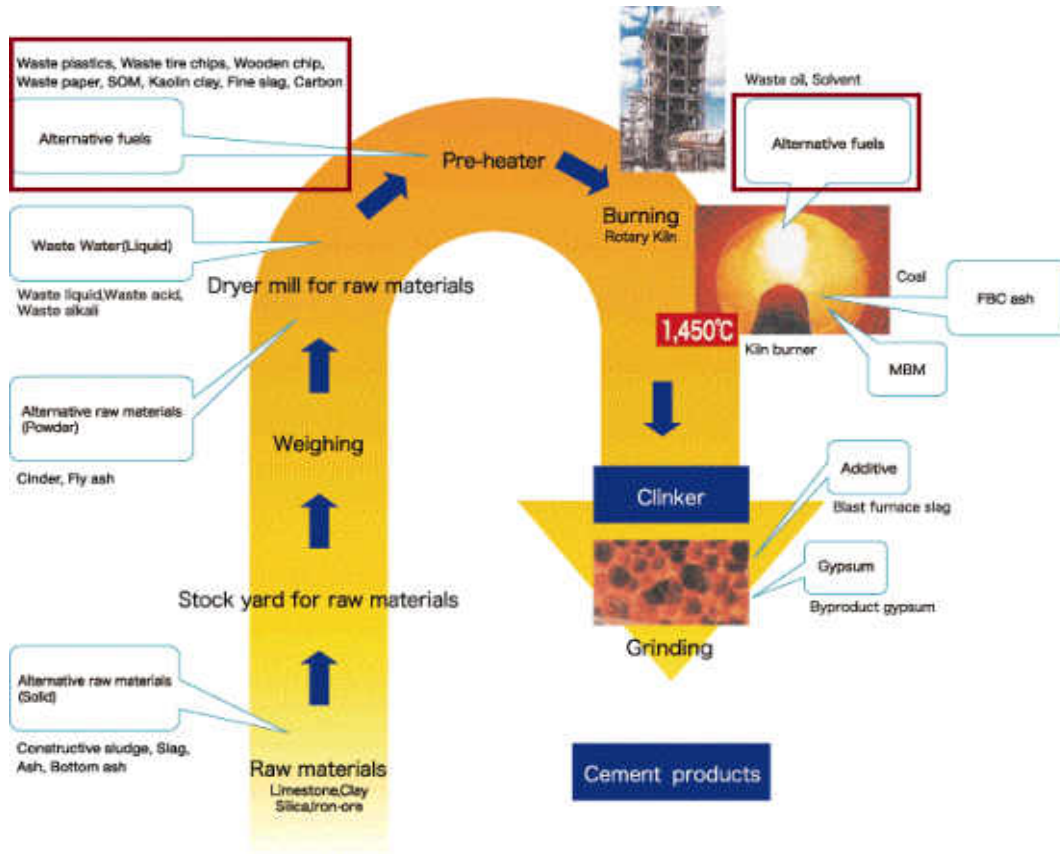


Figure 3. Process flow diagram for co-processing of plastic waste in cement kilns

4.4 Operating Conditions:

- Feeding of plastic waste is not to be carried out during kiln start up and kiln shut down conditions.
- Feeding of plastic waste needs to be initiated only after the kiln attains its stable operating conditions.
- The Feeding of plastic waste should not be continued in case the continuous emission monitoring system (CEMS) is not connected with CPCB and SPCB servers. Feeding of plastic waste should be discontinued in case the emission values are not complying with the prescribed emission standards for co-processing of incinerable waste (**Annexure-II**). It is necessary to depute trained person in the cement plant to handle whole operation of co-processing of incinerable waste including plastic waste.
- The cement plants shall ensure that the emission parameters are monitored as per the prescribed monitoring protocol provided by regulatory bodies like CPCB, SPCB/PCC and MoEFCC.
- Cement plants shall maintain proper records with regard to the amount of plastic waste received, stored and co-processed.

5.0 Business Model for Success of Co-processing:

Following are the major income and expenditure items involved in the business model of the cement kiln co-processing solution. The viability of the co-processing of RDF in the cement plant would depend upon following:

1. For Municipality

Income Items	Expenditure Items
1. Sale price of RDF from cement plant 2. Additional revenue from community towards waste disposal	1. Marketing expenses 2. Laboratory assessment cost 3. Handling and storage 4. Pre-processing cost to convert Segregated Combustible Waste into RDF 5. Interest and Depreciation cost

2. For PPP Operators

Income Items	Expenditure Items
1. Sale price of RDF from cement plant 2. Additional tipping fee from municipality towards RDF conversion process.	1. Marketing expenses 2. Laboratory assessment cost 3. Handling and storage 4. Pre-processing cost to convert Segregated Combustible Waste into RDF 5. Interest and Depreciation cost

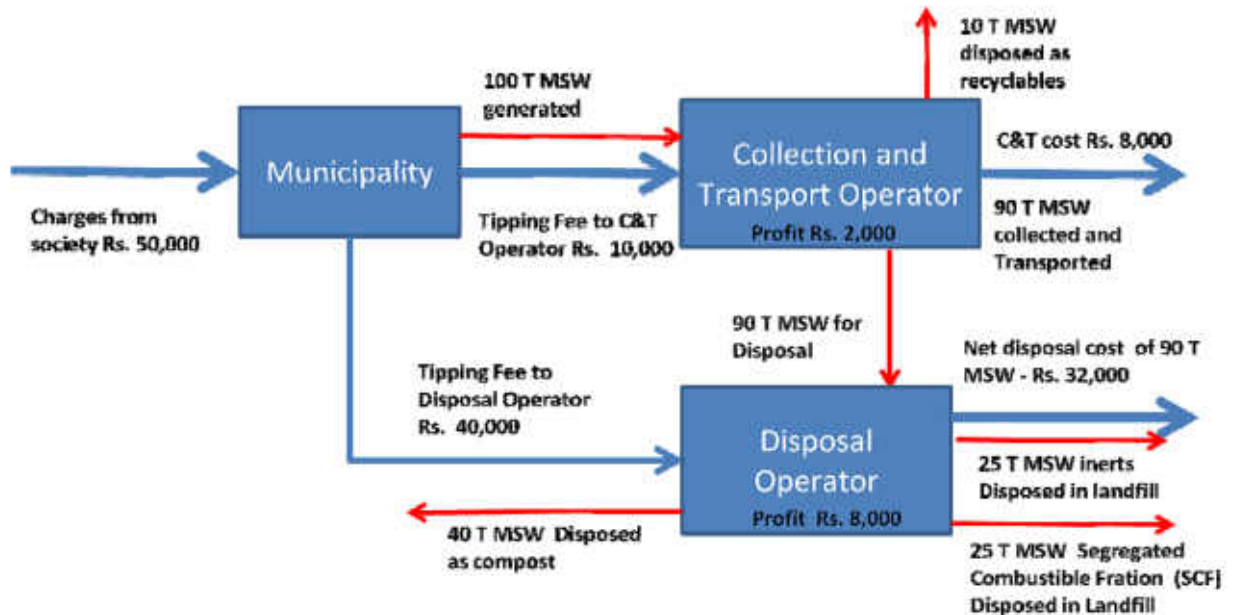
3. For Cement Plants

Income Items	Expenditure Items
1. Tipping Fees to cement plant by Municipality / PPP Operator 2. Substitution benefit derived by cement plant due to the replacement of traditional raw materials and fuels by RDF.	1. Market coordination 2. Purchase price of RDF 3. Laboratory assessment 4. Handling and storage 5. Pre-processing 6. Co-processing 7. Production impact due to moisture, ash, chlorine etc. 8. Traditional fuel consumption increase 9. Interest and Depreciation etc.

A viable business model for demands that income should be higher than expenditure incurred by the respective entity. Typical case situations are presented below

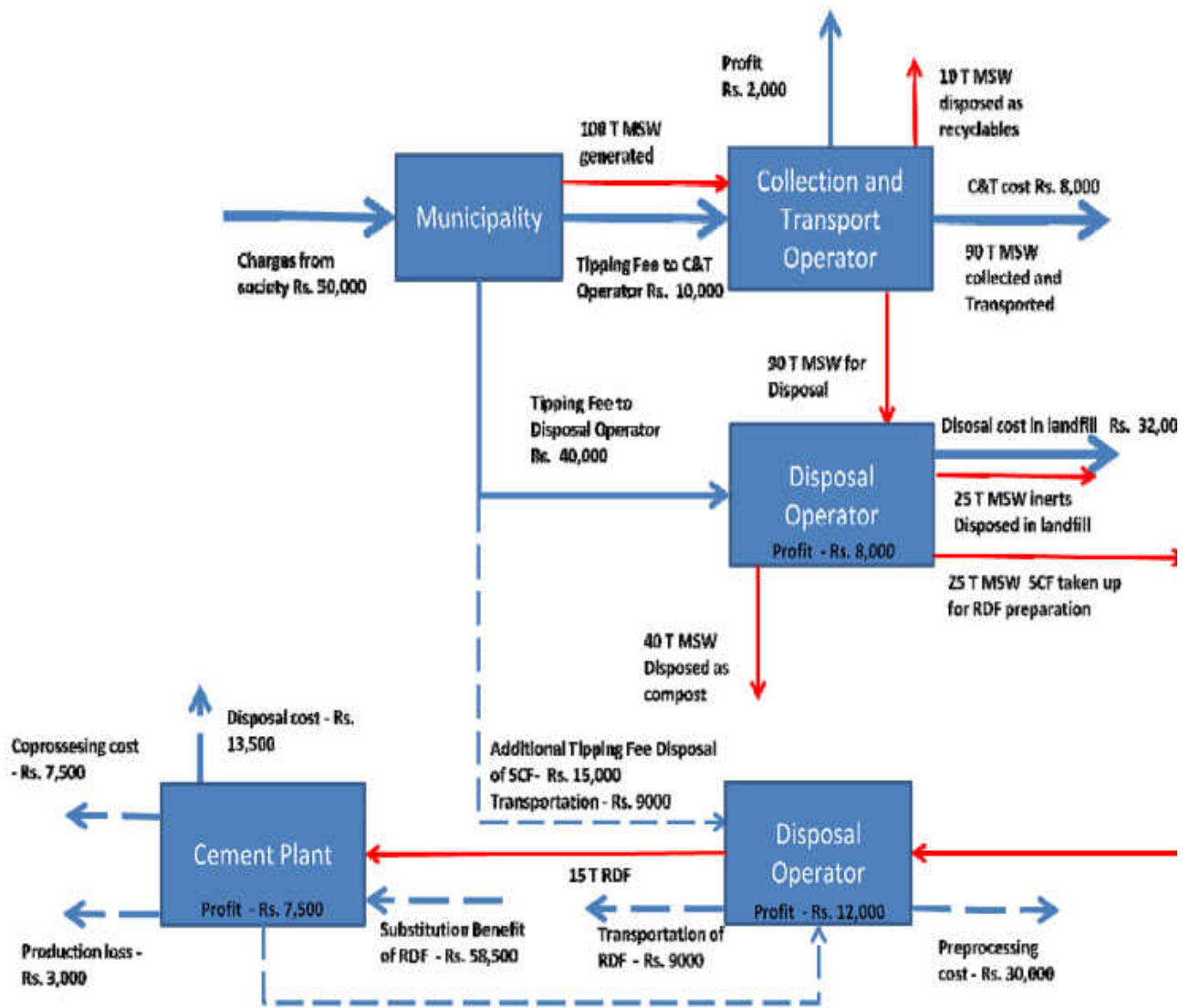
Case 1: Base Case

In this situation, the Municipality collects the charges and pays as tipping fee to the C&T Operator and MSW Disposal Operator. It is assumed that the Tipping fee is Rs. 100 / T for C&T and Rs. 400 for disposal. It is further assumed that both of them receive a profit of 20% on their tipping fee. The revenue from compost and recyclable is considered as zero.



Case 2 : RDF generation by Disposal Operator

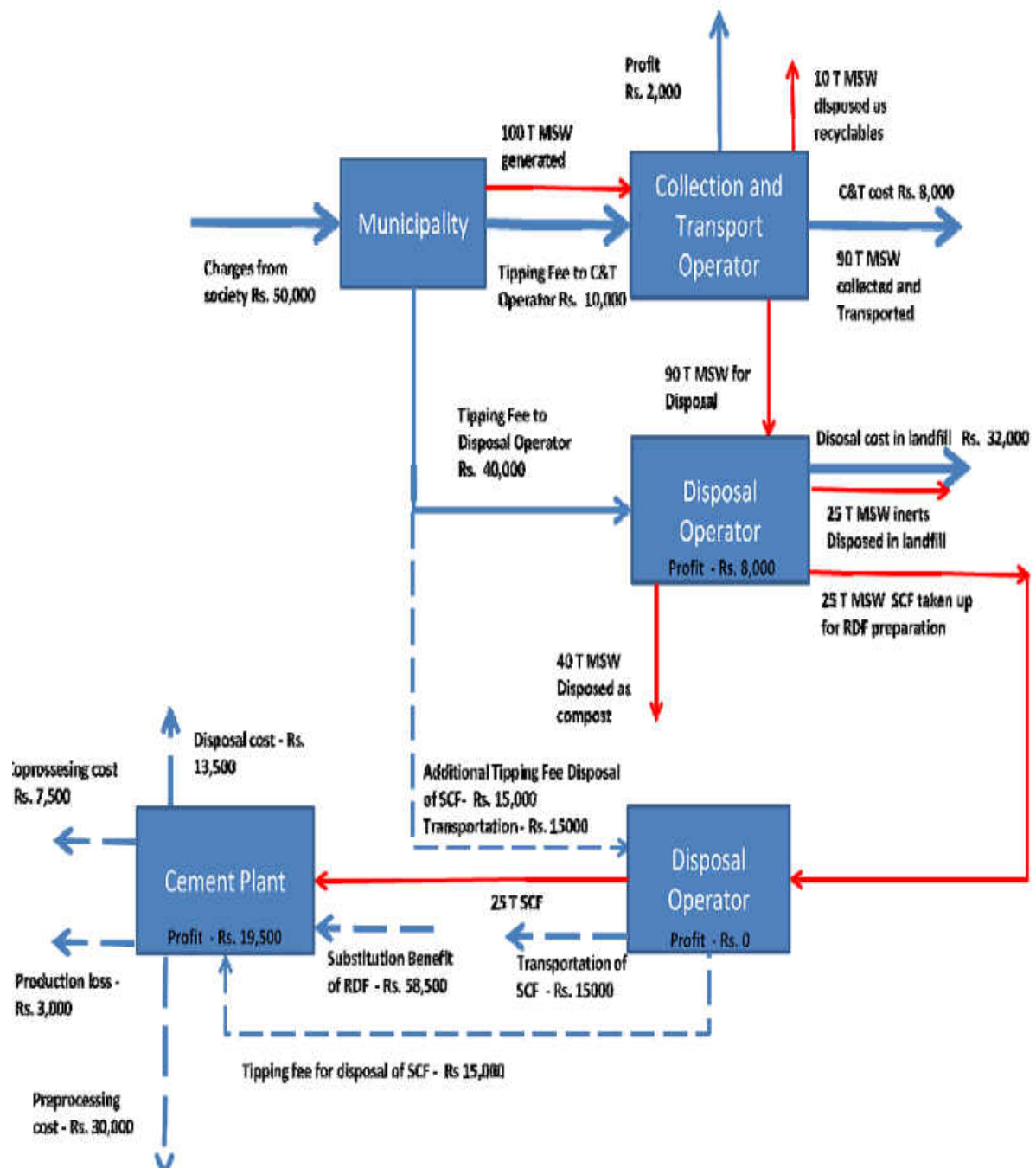
In this case the conversion of Segregated Combustible fraction (SCF) into Refused Derived Fuel (RDF) is carried out by the waste management operator within the existing waste management site. This involves setting up of the pre-processing facility having storage, shredding and blending operation. The project operator needs to get reasonable profit to pay off the investments made. The cement plant has to set up the co-processing facility in the plant and therefore cement plant also must make a reasonable profit to pay off this investments. At the disposal operator level, the income streams are tipping fee & the proceeds from the sale of RDF to cement plant and the expenditure streams are pre-processing cost and the transportation cost of RDF to cement plant. At cement plant, the income stream is the saving due to reduction in use of coal, cost of RDF handling & management, cost of co-processing, and cost due to production loss. Transportation cost is considered at Rs. 3 / T with full charge for return empty load and distance between processing plant and cement plant is 100 Km.



Sale amount for cement plant for RDF Rs. 27,000/-

Case 3: RDF generated by Cement plant

In this case, the conversion of Segregated Combustible fraction (SCF) into Refused Derived Fuel (RDF) is carried out by the cement plant at the cement plant site. This involves setting up of the pre-processing facility having storage, shredding and blending operation and also the co-processing facility. Therefore, cement plant must make a reasonable profit to pay off this investments. At the cement plant level, the income streams are tipping fee & the savings due to reduction in use of coal and the expenditures are cost of RDF handling & management, cost of co-processing, cost due to production loss and pre-processing cost. Transportation cost is considered at Rs. 3 / T with full charge for return empty load and distance between processing plant and cement plant is 100 Km.



Salient features of the Business model:

1. Commodity materials such as RDF help improve the Thermal Substitution Rate (TSR%) but they contribute substantially less in the investment payback.
2. If RDF is a non-processed non-uniform mix of combustible materials, then the same is feasible to be co-processed only when it arrives with tipping fee.
3. If RDF is a pre-processed combustible material with uniform quality as per the cement kiln specifications, the same would be feasible to be purchased by the cement plants.

4. The per capita burden on account of the additional Tipping fee towards SCF disposal as RDF in cement kiln along with its transportation over a distance of 100 Km works out to about Rs. 2 / capita / Month and would increase to about Rs. 8 / capita / Month for a distance of 600 Km.

Conclusions:

1. The above illustrations and discussions demonstrate that there is a feasible business model on which the cement kilns can come forward to manage RDF from MSW on a large scale. To achieve this large scale management of RDF from MSW, following are the specific requirements.
2. The economic viability of the pre and co-processing of RDF in cement kilns depends substantially on the quality of the same on as received basis at the cement plant gate.
3. Most of the countries including BASEL CONVENTION have provided the BAT status to the cement kiln co-processing technology for effective and environmentally sound management of wastes.
4. Co-processing provides the waste management solution without any waste to worry about in future.
5. It has been demonstrated globally and also in India (through >75 successful co-processing trials) that co-processing provides environmentally sound and ecologically sustaining disposal of a variety of wastes starting from simple ETP sludge to most complex POPs including the hazardous ones.
6. If the cement plants have to undertake large scale co-processing activity to solve the MSW problem faced in the country, then they have to make investments of more than Rs. 25 Cr to 30 Cr per million TPA clinker manufacturing capacity while operating at a TSR level of about 15%.
7. To encourage this kind of investment, cement kilns be provided the same grants and subsidies that are extended to the waste management project operators.
8. Use of RDF by cement plants will not only help reduce the waste management problem but also it will help reduce GHG emissions, reduce foreign exchange outgo on account of reduced coal imports and conserve the coal reserves of the country.
9. Where facilities are available, this model can be initiated to work as a demonstration project for the stake holders including cement plants and waste management companies.
10. At other locations, a pilot scheme can be worked out with the involvement of an existing MSW project operator of a town and nearby cement plant. The map of the location of cement plants in the country is attached.
11. Capacity building of the MSW project operators on proper segregation of the combustible fraction and also on producing right quality RDF is essential.
12. Cement plants need to analyse and define the quantum of RDF that they can co-process in their cement kiln with minimum changes in their process & infrastructure.

6.0 Case Study-1

Case Study on Clean & Green Madukkarai Town

Madukkarai is a town in near Coimbatore in Tamil Nadu and is having population of about 40,000. ACC Limited - the oldest cement company in the country - has a clinker and Cement manufacturing facility near this town.

Five years back the panchayat of the Madukkarai town considered it relevant improve waste management in their town and move towards zero landfill concept. ACC having experience in managing wastes proposed to collaborate with them. This collaborative initiative was started in 2012. Initially, as a part of this collaborative initiative, the waste collectors, the households & the other waste generating establishments were given awareness on proper management of the wastes for putting it to good use.

As a system design, the door to door collection waste collection drive was started after training the waste collection team in segregating it properly in different fractions. The waste collecting team initiated the collection and segregation process in which the household waste was segregated into bio-degradable, recyclable and non-recyclable wastes. The street sweeping and drains cleaning job which included sweeping, cleaning, collection and transportation was assigned to a totally separate team so that the door to door collected material does not get contaminated with the inert materials by design.

The door to door collected waste in a segregated manner is then transported to a Material Recovery Centre (MRC) where in the biodegradable waste is converted into bio compost and vermi compost and sold to the farmers. The recyclable materials such as plastics, paper, cloth, metals, batteries etc are sold to the recyclers. The balance material contained different fractions such as non-recyclable plastics, leather, rubber, soiled clothes, soiled paper and other similar materials. Usually, this material tends to get dumped or land filled in normal course of operations.

The plastic material out of this non-recyclable material, that can be utilized in the road construction activity, is shredded and sold for that purpose. The remaining non-recyclable plastics and other material which can be called as non-recyclable Segregated Combustible Fraction (SCF) is sent across to the cement plant of ACC after bailing it. This kind of approach has provided an opportunity to Madukkarai Town to achieve a clean and green status.

In the cement kiln of ACC Cement plant, this SCF gets co-processed as Alternative Fuels and Raw material (AFR) in the cement making process. The use of this kind of waste as AFR helps ACC cement plant to reduce its coal consumption and also reduces the amount of greenhouse gas emissions from the operations.

The above initiative is being implemented by the Madukkarai Town Panchayat successfully and sustainably for the past six years without any interruption and has achieved the status of zero landfill town.

Swatch Bharat team has shot a video film on this initiative of Madukkarai town which is available to see on <https://www.youtube.com/watch?v=A8qldAu9BQ4>

7.0 Case Study-2

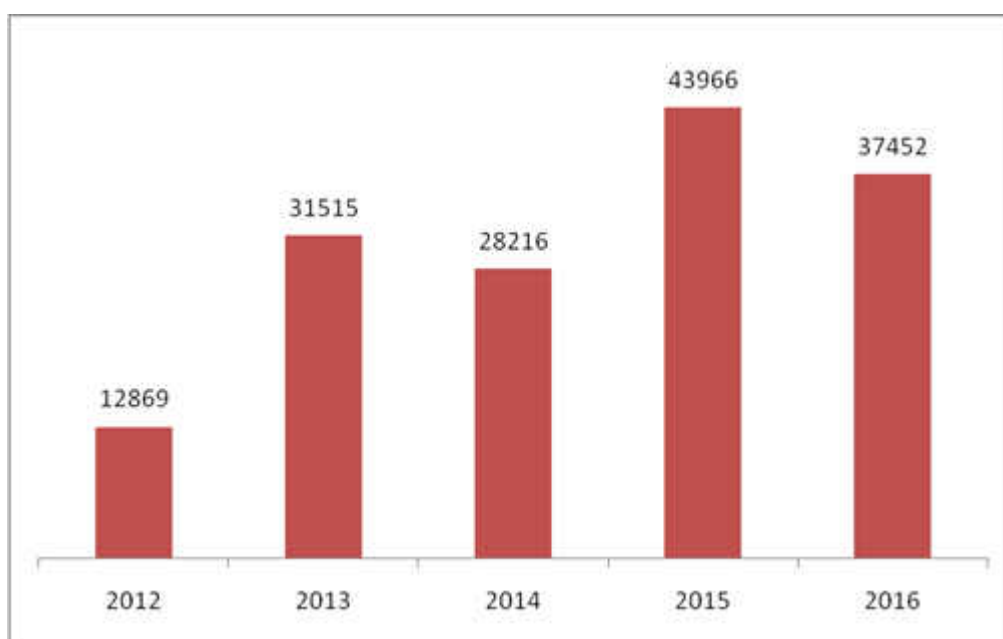
Case Study on Vapi Plastic Waste Co-processing

Vapi in the state of Gujarat where there are many Small scale and Large scale Paper mills and these Paper Mills generate non-recyclable Plastic waste which were earlier sent for landfill or it was stored in the premises of the paper mill in large quantum. Because of the non-biodegradable and impervious nature of plastic, landfill was not a suitable solution for the disposal of the plastic waste.

Later after the release of CPCB Guidelines on co-processing in Cement/Power/Steel Industry in 2010, Gujarat Pollution Control Board issued a note wherein it was instructed to all paper industries to explore possibilities of co-processing plastic waste in industries at high temperature.

Ambuja initially signed an MOU with Paper Mills. The summary of the MoU was long term understanding between the 2 parties that the total quantity of plastic waste generated by the Paper Mills will be consumed by Ambuja as a co-processing (AFR) in their cement kilns. Accordingly, plastic waste is being regularly sent by Paper Mills for co-processing to the Kodinar unit of Ambuja Cements Ltd from all paper mills in Vapi. From year 2012 to year 2016 **1,54,018 MT** of plastic waste is being Co-processed from paper mills of Vapi.

A bar chart (Shown in Figure 1) showing the year wise data from 2012 to 2016 of plastic waste co-processed at Ambuja Cements Ltd, Kodinar.



Co-processing refers to the use of waste materials in industrial processes as alternative fuels or raw material (AFR) to recover energy and material from them. Co-processing is a more environmentally friendly and sustainable method of waste disposal as compared to land filling and incineration because of reduced emissions and no residue after the treatment.

Annexure-I**List of Cement Plants Having Co-processing Facility**

S. No.	Cement Plant	S. No.	Cement Plant
1.	M/s Ambuja Cements Ltd., Bhatapara, PO – Rawan, Tehsil Baloda Bazar, Distt. Raipur, Chhattisgarh	2.	M/s Shree Cement Ltd., AndheriDeori, Post Box No. 33, Bangur Nagar, Beawar, District – Ajmer, Rajasthan – 305901
3.	M/s ACC Ltd., Lakheri Cement Works, P.O. Lakheri, Distt. Bundi (Rajasthan), 323 603	4.	M/s ACC Ltd., Kymore Cement Works, P.O. Kymore, Distt. Katni (MP), 483 880
5.	M/s ACC Ltd., Madukkarai Cement Works, P.O. Madukkarai Distt. Coimbatore Tamil Nadu-641 105	6.	M/s Vasavadatta Cement, Post &Tq- Sedam, Distt. Gulbarga Karnataka, 585 222
7.	M/s ACC Ltd., Gagal Cement Works, P.O. Barmana, Distt. Bilaspur (HP), 174 013	8.	M/s ACC Ltd., Bargarh Cement Ltd., Cement Nagar, PO Bardol, Distt. Bargarh (Orissa), 768 038
9.	M/s Lafarge India (P). Ltd., Arasmeta Cement plant, PO Gopal Nagar, Janjgir, Champa, Chhattisgarh	10.	M/s Ambuja Cements Ltd., Suli, P.O. Darlaghat, Distt. Solan (HP)
11.	M/s Lafarge India Ltd., Sonadih Cement Plant , PO Reseda, Via Baloda Bazar, Distt. Raipur (Chhattisgarh)	12.	M/s ACC Ltd., Jamul Cement Works, Distt. Durg Chhattisgarh 490 024
13.	M/s Ambuja Cement Ltd., P.O. Ambujanagar, Tal.-Kodinar, Distt. Junagadh, Gujarat – 362715	14.	M/s GajAmbuja Cements Ltd., Tal.-Kodinar, Distt. Junagadh, Gujarat – 362715
15.	M/s Ambuja Cements Ltd., P.O. Rabriyawas, Teh. Jaitaran, Distt. Pali Rajasthan	16.	M/s Trinetra Cement Ltd., Mahi Cement Works, P.O. Walwana, Banswara – 327 025, Rajasthan
17.	M/s ACC Ltd., Chanda Cement Works, P.O. Cement Nagar , Distt. Chandrapur Maharashtra 442 502	18.	M/s Shree Cement Ltd., Village-RAS, Tehsil-Jaitaran, Distt.-Pali, Rajasthan.
19.	M/s ACC Ltd., Chaibasa Cement Works, P.O. Jhinkpani, Distt. West Singhbhum Jharkhand 833 215	20.	M/s ACC Ltd., Wadi Cement Works, P.O. Wadi, Distt. Gulbarga Karnataka 585 225
21.	M/s Bharathi Cement Corporation Pvt. Ltd. Nallalingayapalli village, KamalapuramMandal, KadapaDistt. – 516 289, Andhra Pradesh	22.	M/s My Home Industries Limited Mellacheruvu (Post &Mandal) NalgondaDist - 508246 Telangana State

23.	M/s Anjani Portland Cement Ltd, MellacheruvuMandal, NalgondaDistt., Telangana State 508246	24.	M/s Kesoram Cement Ltd., Post-Basantnagar, Karimnagar Dist.- 505 187 (AP)
25.	M/s Sagar Cement Ltd., Nalgonda, Telangana	26.	M/s Lafarge India Pvt. Ltd. Chittor Cement Plant Chittorgarh, Rajasthan
27.	M/s Kalburgi Cement (formerly VicatSagar Cement), Chhatrasala, Gulbarga Karnataka	28.	M/s Dalmia Bharat Cement, Ariyalur, Tamilnadu
29.	M/s J.K.Cement Works, Muddapur, Bagalkot, Karnataka	30.	M/s Sanghi Cement Ltd., Kutch, Gujarat
31.	M/s Chettinad Cement Corporation Ltd., Kallur Works, Sangem K, Garagappalli Post, Chandapur (SO), Chincholi (TK), Gulbarga (DT), Karnataka-585 305	32.	M/s Chettinad Cement Corporation Ltd., AriyalurTrichy Road, Keelapur post, Ariyalur dist-621707, Tamilnadu
33.	M/s Dalmia Cement (Bharat) Ltd., Dalmiapuram, Dist. Tiruchirapalli, Tamil Nadu 621651	34.	M/s J. K. Cement Works, Mangrol, C/o J.K. Cement Works, Kailash Nagar, Nimbahera, Distt. Chittorgarh 312617
35.	M/s J. K. Cement Works, Kailash Nagar, Nimbahera, Distt. Chittorgarh 312617	36.	M/s Zuari Cement Ltd., Krishna Nagar, Yerraguntla, KadapaDistt., AP 516 311
37.	M/s Zuari Cement Ltd., Sitapuram, Dondapadu, Distt.- Nalgonda, Telangana	38.	M/s Dalla Cement Factory, Village – Dalla, Distt. – Sonebhadra, UP 231207
39.	M/s Dalmia Cement (Bharat) Ltd., V&P- Chinnakomerla, Mandal-Mylavaram, Jammalandhu, Distt. Kadapa, AP	40.	M/s Chettinad Cement Corporation Ltd., Rani Meyyammai Nagar, Karikklai PO, Guziliamparai (via), DindigulDistt., Tamilnadu 624 703
41.	M/s J. K. Lakshmi Cement Ltd., Jaykaypuram, Distt. Sirohi, Rajasthan 307 01	42.	M/s Keerthi Industries Ltd., Mellacheruvu (V & M), NalgondaDistt., Telangana 508 246
43.	M/s India Cements Ltd., Malkapur Village, TandurMandal, Ranga Reddy Distt., Telangana 501 157	44.	M/s Chettinad Cement Corporation Ltd., Puliur Cement Works, KarurDistt., Tamilnadu
45.	Ultra Tech Cement Ltd., Andhra Pradesh Cement Works, Bhogasamudram, PO: Chukkalur, Mandal:Tadipatri Distt. Anantapur (AP)	46.	M/s UltraTech Cement Ltd., RajashreeCemeworks, AdityanagarMalkhed Road, Dist. Gulbarga, Karnataka 585 292
47.	M/s Ultratech Cement Ltd., Narmada cement-Jafrabad Works, Babarkot, Taluka- Jafrabad, Distt. Amreli, Gujarat.	48.	M/s Ultra tech Cement Ltd. P.O. Mohanpura, Tehsil Kotputli, Distt. Jaipur, Rajasthan- 303108
49.	Ultra Tech Cement Ltd., Aditya Cement, Adityapuram, P.O. Sawa Distt. Chittorgarh, Rajasthan -312 612	50.	Ultra Tech Cement Ltd. P.O. Reddipalayam, Ariyalur, Distt. Perambalur Tamil Nadu-621 704

51.	Ultra Tech Cement Ltd. Gujarat Cement Works, P.O. Kovaya, TalukaRajula, Distt. Amreli Gujarat-365 541	52.	UltratechCemenLtd., V ikr Cement Works, ikram Nagar, P.O. Khor, Distt. –Neemuch, M.P. – 458 470.
53.	M/s Ultra Tech Cement Ltd., Rawan Cement Works P.O. Grasim Vihar, Distt. Baloda Bazar – Bhatapara, Chhattisgarh – 493196	54.	M/s Ultra Tech Cement Ltd., Hirmi Cement Works, Hirmi, Bhatapara, Distt. Baloda Bazar Chhattisgarh – 493195

Annexure-II

[भाग II-खण्ड 3(i)]

भारत का राजपत्र : असाधारण

5

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 10th May, 2016

G.S.R. 497 (E). – In exercise of powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely :-

1. Short title and commencement - (1) These rules may be called the Environment (Protection) Third Amendment Rules, 2016.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986,-

(a) in schedule I, after serial number 10 and the entries relating thereto, the following serial number and entries shall be inserted, namely:-

"S. No.	Industry	Parameter	Standards			
(1)	(2)	(3)	(4)			
"10A.	Cement Plant with co-processing of wastes	A- Emission Standards				
		Rotary Kiln – with co-processing of Wastes				
			Date of Commissioning	Location	Concentration not to exceed, in mg/Nm ³	
			(a)	(b)	(c)	
		Particulate Matter (PM)*	on or after the date of notification (25.8.2014)	anywhere in the country	30	
			before the date of notification (25.8.2014)	critically polluted area or urban centres with population above 1.0 lakh or within its periphery of 5.0 kilometer radius	30	
				other than critically polluted area or urban centres	30	
		SO ₂ *	irrespective of date of commissioning	anywhere in the country	100, 700 and 1000 when pyritic sulphur in the limestone is less than 0.25%, 0.25 to 0.5% and more than 0.5% respectively.	
		NO _x *	After the date of notification (25.8.2014)	anywhere in the country	(1) 600	
			Before the date of notification	anywhere in the country	(2) 800 for rotary kiln with In Line Calciner	

		(25.8.2014)	(ILC) technology, (3) 1000 for rotary kiln using mixed stream of ILC, Separate Line Calciner (SLC) and suspension pre-heater technology or SLC technology alone or without calciner.
		HCl	10 mg/Nm ³
		HF	1 mg/Nm ³
		TOC	10 mg/Nm ³ **
		Hg and its compounds	0.05 mg/Nm ³
		Cd +Tl and their compounds	0.05 mg/Nm ³
		Sb+As+Pb+Co+Cr+Cu+Mn+Ni+V and their compounds	0.5 mg/Nm ³
		Dioxins and Furans	0.1 ngTEQ/ Nm ³
		Note: The abbreviations used in the Table shall mean as under: SO₂- Sulphur dioxide; NO_x - Oxides of Nitrogen; HCl - Hydrogen Chloride; HF - Hydrogen Fluoride; TOC - Total Organic Carbon; Hg - Mercury; Cd - Cadmium; Tl - Thallium; Sb - Antimony; As - Arsenic; Pb - Lead; Co - Cobalt; Cr - Chromium; Cu - Copper; Mn - Manganese; Ni - Nickel; and V - Vanadium.”; * The concentration values and timeline for implementation in respect of PM, SO₂ and NO_x shall be governed in accordance with the provisions under notification published vide GSR No. 612 (E), dated the 25th August, 2014 and amended from time to time. **Permitting authority may prescribe separate standards on case to case basis, if Total Organic Carbon (TOC) does not result from the co-processing of waste. (a) The height of each individual stack connected to Kiln, Clinker Cooler, Cement Mill, Coal Mill, Raw Mill, Packaging section, etc. shall be of a minimum of 30 metres or, as per the formula $H = 14 (Q1)^{0.3}$ and $H = 74 (Q2)^{0.27}$ whichever is more, where “H” is the height of stack in metres and “Q1” is the maximum quantity of SO₂ expected to be emitted in kg/hr and “Q2” is the maximum quantity of PM expected to be emitted in tonnes/hr through the stack at 100 percent rated capacity of the plant; (b) The monitored values of SO₂, NO_x, HCl, HF, TOC, Metals and Dioxins and Furans at main kiln stack shall be corrected to 10% Oxygen, on dry basis and the norms for SO₂, NO_x, HCl, HF, TOC, Metals and Dioxins and Furans shall be applicable to main kiln stack and the norms for Particulate Matter (PM) shall be applicable to all the stacks in the plant. PM, SO₂, NO_x shall be monitored continuously. HCl, HF, TOC, Metals and Dioxins and Furans shall be monitored once in a year; (c) Scrubber meant for scrubbing emissions shall not be used as quencher and plants having separate stack for gaseous emission for the scrubbing unit, the height of this stack shall be at least equal to the main stack.	
		B- Service waste water (with co-processing of wastes) All efforts shall be made by the industry for 'zero discharge' of service wastewater and in case, the industry prefers to discharge service wastewater, the following norms shall be complied with:	
			Concentration not to exceed, milligram per litre (except pH and temperature)
		pH	5.5 to 9.0
		Suspended Solids	100

SSSSSSS

[भाग II—खण्ड 3(i)]

भारत का राजपत्र : असाधारण

7

		Oil and Grease	10
		Temperature	not more than 5°C higher than the intake water temperature
		C- Storm water	
		(I) Storm-water shall not be allowed to mix with effluent, treated sewage, scrubber water and or floor washings.	
		(II) Storm-water within battery limits of industry shall be channelised through separate drain(s)."	

- (b) in Schedule VI, under 'Part-D' relating to General Emission Standards, in item III relating to Load or Mass based standards, after serial number 10 and the entries relating thereto, the following serial number and entries shall be inserted, namely:-

(1)	(2)	(3)	(4)
"10A	Cement Plants (with co-processing)	Rotary kiln based plants (Particulate Matter from raw mill, kiln and pre-calciner system put together)	0.125 kg/ tonne of clinker."

[F. No.- Q-15017/30/2007-CPW]

Dr. RASHID HASAN, Advisor

Note :- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E), dated the 19th November, 1986 and subsequently amended *vide* the following notifications, namely:-

S.O. 433 (E), dated the 18th April 1987; G.S.R. 176(E), dated the 2nd April, 1996; G.S.R. 97 (E), dated the 18th February, 2009; G.S.R. 149 (E), dated the 4th March, 2009; G.S.R. 543(E), dated the 22nd July, 2009; G.S.R. 739 (E), dated the 9th September, 2010; G.S.R. 809(E), dated, the 4th October, 2010, G.S.R. 215 (E), dated the 15th March, 2011; G.S.R. 221(E), dated the 18th March, 2011; G.S.R. 354 (E), dated the 2nd May, 2011; G.S.R. 424 (E), dated the 1st June, 2011; G.S.R. 446 (E), dated the 13th June, 2011; G.S.R. 152 (E), dated the 16th March, 2012; G.S.R. 266(E), dated the 30th March, 2012; and G.S.R. 277 (E), dated the 31st March, 2012; and G.S.R. 820(E), dated the 9th November, 2012; G.S.R. 176 (E), dated the 18th March, 2013; G.S.R. 535(E), dated the 7th August, 2013; G.S.R. 771(E), dated the 11th December, 2013; G.S.R. 2(E), dated the 2nd January, 2014; G.S.R. 229 (E), dated the 28th March, 2014; G.S.R. 232(E), dated the 31st March, 2014; G.S.R. 325(E), dated the 07th May, 2014, G.S.R. 612, (E), dated the 25th August 2014; G.S.R. 789(E), dated the 11th November 2014; S.O. 3305(E), dated the 7th December, 2015; S.O.4(E), dated the 1st January 2016; G.S.R. 35(E), dated the 14th January 2016 and lastly amended *vide* notification G.S.R. 281 (E), dated the 7th March, 2016.

ANNEXURE R - 2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० F53944

Ref No.....

सेवा में,

मै० डाला सीमेन्ट फैक्ट्री,
 (ए यूनिट आफ जयप्रकाश एसोसिएट्स लि०)

डाला, सोनमढ़ ।

दिनांक

Date:.....

पंजीकृत

विषय:— डाला सीमेन्ट फैक्ट्री, में स्थापित सीमेन्ट किल के संचालन हेतु प्रयुक्त ईंधन के साथ ही सहायक ईंधन के रूप में नान हैजार्डस् वेस्ट (Refused derived fuel & various type of agro waste, waste polythene bags/pouches/plastics, tyre chips/scrap tyres/scrap cut tyre waste as non hazardous waste) के प्रयोग की अनुमति के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने पत्र संख्या JAL/DCF/ENV/126/14 दिनांक:—28.08.2014 का सन्दर्भ ग्रहण करे। तत्क्रम में आप द्वारा प्रशित प्रत्यावेदन पर बोर्ड में गठित तकनीकी सेल से प्राप्त अभिमत के अनुक्रम मे उद्योग में स्थापित सीमेन्ट किल के संचालन हेतु प्रयुक्त ईंधन के साथ उपरोक्त वर्णित सहायक ईंधन के प्रयोग की अनुमति निम्नलिखित शर्तों के साथ प्रदान की जाती है:—

1. उद्योग द्वारा सीमेन्ट किल में उक्त (C0-fuel) के प्रयोग की स्थिति में जनित फ्लू गैसों में विभिन्न प्रचालकों जैसे डाईआक्सीन, हाइड्रोकार्बन एवं SO_x/NO_x की जाँच कराकर मानीटरिक रिपोर्ट एक माह में प्रस्तुत की जाएगी।
2. प्रदूषण नियंत्रण हेतु स्थापित संयंत्रों का प्रभावी रख रखाव व आनलाईन मानीटरिंग की व्यवस्था की जाय।
3. उद्योग द्वारा बोर्ड की बिना अनुमति के कोई भी हैजार्डस् फ्यूल का प्रयोग नहीं किया जायेगा
4. उद्योग द्वारा ईंधन (C0-fuel) के रूप में प्रयोग किए जा रहे tyre chips एवं RDF का अनुपात इस प्रकार निर्धारित किया जाय कि PM, SO_x, NO_x आदि का उत्सर्जन मानकों के अनुरूप रहे।
5. उद्योग को बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21/22 तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 के अन्तर्गत प्रदान की गयी सहमति मे आरोपित शर्तें यथावत लागू रहेंगी एवं उनका समयबद्ध अनुपालन सुनिश्चित किया जायगा।
6. उद्योग द्वारा ईंधन का भण्डारण, ट्रान्सपोर्टेशन, लोडिंग/अनलोडिंग तथा फीडिंग इस प्रकार से किया जाएगा, जिससे किसी भी प्रकार का वायु प्रदूषण न हो।
7. उद्योग में हाउस कीपिंग की उचित व्यवस्था की जाएगी।

कमश: पेज

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विभूति खण्ड गोमती नगर, लखनऊ-226010

Phone : 2720831, 2720828, 2720691, 2720681

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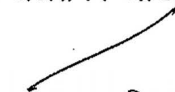
8. पर्यावरणीय सुधार हेतु प्रभागीय वनाधिकारी, सोनभद्र अथवा expert agencies से सलाह लेकर उचित क्षेत्रफल में अतिरिक्त ग्रीन बेल्ट का विकास किया जाएगा।
9. बोर्ड के पास यह अधिकार सुरक्षित है कि उपरोक्त शर्तों में से किसी भी शर्तों में परिवर्तन कर सकता है अथवा अन्य शर्तें जोड़ सकता है।

उपरोक्त शर्तों का किसी भी दशा में अनुपालन न किए जाने की दशा में उपरोक्त अनुमति निरस्त की जा सकती है।

भवदीय


(जे०एस० यादव)
सदस्य सचिव

प्रतिलिप :- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि उपरोक्त बिन्दुओं के सम्बन्ध में उद्योग का निरीक्षण कर अद्यतनप आख्या एक माह में प्रस्तुत करें।


सदस्य सचिव

Logo**UTTAR PRADESH POLLUTION CONTROL BOARD**

Reference No.: F53944/C-9/JL-23/2015

Date: 09-1-15

To,

Registered

M/s Dalla Cement Factory,
(A Unit of Jaiprakash Associates Ltd.),
Dalla, Sonbhadra.

Subject: Regarding grant of permission for the use of non-hazardous waste (Refuse-derived fuel & various types of Agro waste, waste polythene bags/pouches/plastics, tyre chips/scrap tyres/scrap cut tyre waste as non-hazardous waste) as an auxiliary fuel along with the primary fuel used for the operation of the cement kiln installed at Dalla Cement Factory.

Sir,

Please refer to your letter No. JAL/DCF/ENV/126/14 dated 28.08.2014 on the subject captioned above. In pursuance thereof, and in accordance with the opinion received from the Technical Cell constituted within the Board on the representation submitted by you, permission for the use of the aforementioned auxiliary fuel along with the primary fuel used for the operation of the cement kiln installed in the industry is hereby granted subject to the following conditions: —

1. In the event of the use of the said co-fuel in the cement kiln by the industry, a monitoring report shall be submitted within one month after conducting an analysis of various parameters such as dioxins, hydrocarbons, and SOx/NOx in the flue gases generated.
2. Effective maintenance and an online monitoring system shall be put in place for the plants installed for pollution control.
3. No hazardous fuel shall be utilised by the industry without the prior permission of the Board.
4. The ratio of tyre chips and RDF being used as co-fuel by the industry shall be determined in such a manner that the emissions of PM, SO₂, NOx, etc., remain in conformity with the prescribed standards.
5. The conditions imposed in the consent granted to the industry by the Board under Sections 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, and Sections 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, shall remain applicable as they are, and time-bound compliance therewith shall be ensured.
6. The storage, transportation, loading/unloading, and feeding of fuel by the industry shall be carried out in such a manner that it does not cause any form of air pollution.
7. Proper arrangements for housekeeping shall be maintained within the industry.

Continued on page

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Vibhuti Khand, Gomti Nagar, Lucknow-226010

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8. For environmental improvement, an additional green belt shall be developed over an appropriate area in consultation with the Divisional Forest Officer, Sonbhadra, or expert agencies.
9. The Board reserves the right to amend any of the aforementioned conditions or to stipulate additional conditions.

In the event of non-compliance with the aforesaid conditions under any circumstances, the absolute permission granted above may be revoked.

Yours faithfully,

Sd/-

(J.S. Yadav)

Member Secretary

Copy to:- The Regional Officer, U.P. Pollution Control Board, Sonbhadra, forwarded with the direction to inspect the industry in respect of the aforementioned points and submit an updated report within one month.

Sd/-

Member Secretary


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संदर्भ सं०
Ref. No.

11/2009/सी-2/जल-46/सोनभद्र/18

दिनांक
Date

13-3-18

सेवा में,

मैसर्स अल्ट्राटेक सीमेंट लि०,
यूनिट-डाला सीमेंट वर्क्स,
डाला,
सोनभद्र।

पंजीकृत

विषय- बोर्ड द्वारा जारी सहमति जल एवं सहमति वायु, हैजार्डस प्राधिकार तथा हैजार्डस वेस्ट कोप्रोसेसिंग हेतु प्राधिकार में नाम परिवर्तन के सम्बंध में।

महोदया,

कृपया उपरोक्त विषयक अपने प्रत्यावेदन दिनांक 30.06.2017 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के साथ संलग्न मा० नेशनल कम्पनी लॉ ट्रिब्यूनल के आदेश, मा० नेशनल लॉ ट्रिब्यूनल इलाहाबाद के आदेश, बोर्ड रेजोल्यूशन ऑफ अल्ट्राटेक सीमेंट लि०, बोर्ड रेजोल्यूशन ऑफ जयप्रकाश एसोसिएट्स लि० को दृष्टिगत रखते हुए बोर्ड के पत्रांक एफ 75909/सी-2/वायु प्रदूषण-202/2016 दिनांक 22.03.2016 द्वारा निर्गत वायु सहमति, पत्रांक एफ 75910/सी-2/जल प्रदूषण-46/2016, दिनांक 22.03.2016 द्वारा निर्गत जल सहमति, पत्रांक एच 04616/सी-2/Haz/823 दिनांक 20.06.2017 द्वारा निर्गत हैजार्डस प्राधिकार, कोप्रोसेसिंग हेतु जारी पत्रांक एफ 56736/सी-9/HW-49/सोनभद्र/2015 दिनांक 03.03.2015, पत्रांक एफ 43643/सी-9/कन्सेन्ट/23/2014 दिनांक 27.03.2014, पत्रांक एफ 53944/सी-9/एयर/23/2015 दिनांक 09.01.2015, पत्रांक एफ 79393/सी-2/Haz/823/26 दिनांक 17.05.2016 में उद्योग के नाम में निम्नानुसार परिवर्तन किया जाता है :-

पूर्व नाम	नया नाम
मै० डाला सीमेंट फैक्ट्री, (ए यूनिट ऑफ जय प्रकाश एसोसिएट्स लि०), डाला, सोनभद्र।	मैसर्स अल्ट्राटेक सीमेंट लि०, यूनिट-डाला सीमेंट वर्क्स, डाला, सोनभद्र।

उक्त के अतिरिक्त अन्य विवरण एवं शर्तें उपरोक्त तत्सम्बंधी आदेशों के अनुसार ही यथावत रहेंगी।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

सदस्य सचिव

Logo

UTTAR PRADESH POLLUTION CONTROL BOARD

Reference No.: H/7207/C-2/JL-46/Sonbhadra/18

Date: 13-3-18

To,

Registered

M/s UltraTech Cement Ltd.,
Unit - Dalla Cement Works,
Dalla,
Sonbhadra.

Subject: Regarding change of name in the Consent to Operate (Water), Consent to Operate (Air), Hazardous Waste Authorization, and Authorization for Co-processing of Hazardous Waste issued by the Board.

Sir,

Please refer to your representation dated 30.06.2017 on the subject captioned above. In view of the order of the Hon'ble National Company Law Tribunal, order of the Hon'ble National Company Law Tribunal Allahabad, Board Resolution of UltraTech Cement Ltd., and Board Resolution of Jaiprakash Associates Ltd. enclosed with the said letter, the name of the industry is hereby amended as follows in the Air Consent issued vide Board's official letter No. F 75909/C-2/Air Pollution-202/2016 dated 22.03.2016, Water Consent issued vide official letter No. F 75910/C-2/Water Pollution-46/2016 dated 22.03.2016, Hazardous Authorisation issued vide official letter No. H 04616/C-2/Haz/823 dated 20.06.2017, and authorisations issued for co-processing vide official letter No. F 56736/C-9/HW-49/Sonbhadra/2015 dated 03.03.2015, official letter No. F 43643/C-9/Consent/23/2014 dated 27.03.2014, official letter No. F 53944/C-9/Air/23/2015 dated 09.01.2015, and official letter No. F 79393/C-2/Haz/823/26 dated 17.05.2016:-

Former Name	New Name
M/s Dalla Cement Factory, (A Unit of Jaiprakash Associates Ltd.), Dalla, Sonbhadra.	M/s UltraTech Cement Ltd., Unit-Dalla Cement Works, Dalla, Sonbhadra.

Apart from the above, all other particulars and conditions shall remain unchanged as per the respective orders referred to above.

Yours faithfully,

Sd/-

(Ashish Tiwari)

Member Secretary

Copy to:- The Regional Officer, U.P. Pollution Control Board, Sonbhadra, forwarded for information and necessary action.

Sd/-

Member Secretary

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow-226 010
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Fax : 0522-2720764, 2720676
E-mail : infor@uppcb.com
Website : www.uppcb.com

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F. No. J-11011/560/2007-IA.II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003

E-mail: r.sundar@nic.in
Tel: 011-24695304

Dated: 30th March, 2021

To

Dr. K.V. Reddy,
Senior Vice President & Corporate Head (Environment),
M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works),
Ahura Centre, 1st Floor, 'A' Wing,
Mahakali Caves Road, Andheri (E),
Mumbai, Maharashtra- 400 093.
Email: kvijender.reddy@adityabirla.com; Tel: 022-66917400

Subject: Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by **M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works)** located at Village: Dalla (Kota), Tehsil: Robertsganj, **District: Sonebhadra (Uttar Pradesh) – Environment Clearance – regarding.**

Sir,

1. This refers to the online application of M/s. UltraTech Cement Limited (Unit: Dalla Cement Works) made vide proposal no. IA/UP/IND/191589/2020 dated 30th January, 2021 along with copy of EIA/EMP report and Form-2 seeking Environment Clearance (EC) under provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at schedule no. 3(b) Cement plants under Category "A" of the schedule of the EIA Notification, 2006 and appraised at the Central level.
2. The aforesaid proposal was considered in the 30th meeting of the EAC (Industry -1) held on 10-11th February, 2021. The EAC proceedings of the said meeting is furnished as below.

Details submitted by the project proponent

3. The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord
31 st May, 2020	Standard Terms of Reference (ToR) was issued by MoEF&CC, New Delhi.	Terms of Reference	18 th June, 2020

4. The project of M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located in Village- Dalla (Kota), Tehsil: Obra (Erstwhile Robertsganj), District: Sonebhadra (Uttar Pradesh) is for expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW).

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonebhadra (Uttar Pradesh)."

o/c

5. Environmental Site Settings

	Particulars	Details	Remarks
i.	S. No.	Total plant area is 67.0 ha which is industrial land.	Land use of the existing plant area is under industrial category.
ii.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Total plant area is 67.0 ha which is totally under the possession of the company.	--
iii.	Existence of habitation & involvement of R&R, if any.	No R&R is involved.	--
iv.	Latitude and Longitude of the project site.	Latitude: 24°26'45.61"N to 24°27'08.29"N Longitude: 83°01'38.13" E to 83° 02'48.94" E	--
v.	Elevation of the project site	Elevation of the plant site is from 205 m to 235 m	--
vi.	Involvement of Forest land, if any.	No Forest land is involved.	--
vii.	Water body exists within the project site as well as study area	Project site: No natural water body is present within the plant site. Study area: There are 11 water bodies present within the study area. Name and its distance from the plant site is as follow: ○ Son River (2.5 km in NE direction) ○ Rihand River (6.5 km in West direction) ○ Kanhar River (9.0 km in ESE direction) ○ Kajiahat Nala (2.0 km in NE direction) ○ Naura Nala (2.5 km in SSW direction) ○ Jatya Nala (7.0 km in ENE direction) ○ Durhul Nala (8.5 km in SSE direction) ○ Chhotaghagh Nala (8.0 km in SSW direction) ○ Ghaghar Nadi (9.0 km in North direction) ○ Chopan Pump Canal (8.0 km in NNE direction) ○ Parewa Nala (8.5 km in NNW direction)	--
iii.	Existence of ESZ/ ESA/ national park/ wildlife sanctuary/ biosphere reserve/ tiger reserve/ elephant reserve etc. if any within the study area	Study area: Kaimur Wildlife Sanctuary (2.90 km in NE direction) and plant site is located outside the Eco-Sensitive Zone at a distance of 1.9 Km. Status of NBWL approval: Kaimur Wildlife Sanctuary is located at a distance of ~2.90 km in NE from the plant boundary and as per the MoEFCC notification S.O. 891 (E)	Map is authenticated by State Forest Department has been submitted as Annexure 3 of the EIA report.

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M.s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

Particulars	Details	Remarks
	dated 20 th March 2017, the extent of Eco-sensitive zone shall be 1.0 km all around the boundary of Kaimur Wildlife Sanctuary, the plant is located outside the Eco-Sensitive Zone at distance ~1.90 km, Therefore, NBWL approval is not required.	

6. The existing project was accorded environmental clearance vide letter no. J-11011/560/2007-IA II (I) dated 29th Sept., 2008 in the name of M/s. Jaiprakash Associates Ltd. and the same has been transferred in the name of M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) by MoEF&CC, New Delhi vide letter dated 27th Nov., 2017. Consent to Operate for the existing unit was accorded by Uttar Pradesh Pollution Control Board vide letter no. 69059 / UPPCB / Sonebhadra (UPPCBRO) / CTO / Water / SONBHADRA / 2019 dated 04th Feb., 2020 which is valid up to 31st Dec., 2024 and letter no. 66559 / UPPCB / Sonebhadra (UPPCBRO) / CT / air / SONBHADRA / 2019, dated 04th Feb., 2020 which is valid up to 31st Dec., 2024.

7. Implementation status of the existing EC

S. No.	Facilities	Units	As per EC dated 29 th Sept., 2008 and name change on 27 th Nov. 2017	Implementation Status as on date	Production as per CTO
1.	Clinker	MTPA	2.0	2.0	2.0
2.	Cement	MTPA	0.5	0.5	0.5
3.	CPP	MW	27	27	27

8. The unit configuration and capacity of existing and proposed project is given as below:

Unit	Existing Capacity	Optimization in Existing Capacity (Phase-I)	Additional Capacity (Phase - II)	Total Capacity After Expansion
Clinker (MTPA)	2.0	0.5	1.0	3.5*
Cement (MTPA)	0.5	0.1	2.9**	3.5
CPP (MW)	27	3	-	30
WHRS (MW)	-	-	13	13
D.G. Set (kVA)	2 X 10.86	-	-	2 X 10.86
*Surplus Clinker will be transported to split Grinding Units of UltraTech Cement Ltd.				
** By installation of new Cement Mill				

9. The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S. No.	Name of Raw Material	Quantity (MTPA)				Source	Distance & Mode of Transportation
		Existing	Additional for optimization (Phase - I)	Additional (Phase - II)	Total		
1.	Limestone	2.95	0.73	1.47	5.15	Captive Mines	1.0 - 7.5 km &

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonebhadra (Uttar Pradesh)."

S. No.	Name of Raw Material	Quantity (MTPA)				Source	Distance & Mode of Transportation
		Existing	Additional for optimization (Phase - I)	Additional (Phase - II)	Total		
							belt conveyor/ Road
2.	Red Mud	0.05	0.03	0.12	0.20	Hindalco Industries Ltd, Renukoot	35 km / Road
3.	Fly ash	0.175	0.035	1.015	1.22	OTPS Obra,	15 km / Road
						Hindalco Industries Ltd, Renukoot	35 km / Road
						Hindalco Industries Ltd, Renukoot	70 km / Road
4.	Gypsum (Chemical & Mineral)	0.025	0.005	0.145	0.175	Birla Copper Bharuch & M/s Alliance Import & Export, Dhamra Port) Odisha / Rajasthan	1400 & 889 km / Rail & Rail

10. The water requirement for the project is estimated as 4008 KLD (Existing - 2763 KLD & Additional - 1245 KLD), which is being / will be obtained from Groundwater. The permission for drawl of groundwater (4008 KLD) has already been obtained from CGWA vide letter no. 21-4/4824/UP/IND/2017/2332, dated 20th Dec., 2018 and was valid up to 26th Nov., 2020. Application for renewal of NOC has been submitted vide letter no. 21-4/4824/UP/IND/2017 dated 14th Sept., 2020 and the same is under process with the department.

11. The power requirement for the project is estimated as 37.96 MW (Existing - 24.66 MW and additional - 13.3 MW), which will be met from CPP (30 MW), Proposed WHRS (13 MW) and remaining will be sourced from UP Electricity Board Grid.

12. Baseline Environmental Studies:

Period	Post-Monsoon Season (Oct., to Dec., 2019)
AAQ parameters at 12 locations	PM _{2.5} - 32.2 to 96.2 µg/m ³ PM ₁₀ - 61.1 to 149.4 µg/m ³ SO ₂ - 6.9 to 29.6 µg/m ³ NO _x - 16.9 to 45.4 µg/m ³ CO - 0.45 to 3.23 mg/m ³
AAQ modelling (Incremental GLCs)	PM ₁₀ - 2.5 µg/m ³ SO ₂ - 4.3 µg/m ³ NO _x - 8.1 µg/m ³
Ground water quality at 12 locations	pH: 7.21 to 7.85, Total Hardness: 165.87 to 316.87 mg/l, Chlorides: 19.87 to 98.65 mg/l, Fluoride: 0.87 to 1.44 mg/l. Heavy metals are within the limits.
Surface water quality at 2 locations	pH: 7.56 to 7.65; DO: 6.0 to 6.3 mg/l and BOD: 5.2 to 5.6 mg/l, COD from 18.7 to 21.4 mg/l
Noise levels	50.4 Leq dB (A) to 67.9 Leq dB (A) for day time and 40.3 Leq dB(A) to 56.8 Leq dB (A) for Night time

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

Traffic assessment study findings	Transportation of raw materials and finished is being / will be done by SH - 5 A and its road network is good to bear the increased traffic load.
Flora and fauna	There are 18 Schedule - I fauna fall in the study area and Conservation Plan for Schedule - I species has been prepared and authentication by State Forest Department vide letter dated 24/12/2020.

13. The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Type of Waste	Source	Quantity generated	Mode of treatment / Disposal
Non-Hazardous Solid waste				
1.	Dust	Cement Plant	1633 TPD	Dust collected from various APCE is being / will be totally recycled into the process.
2.	Fly ash	CPP	16 TPD	Used in manufacturing of PPC grade cement
3.	STP Sludge	STP	10 kg/day	Used as manure for greenbelt development / plantation
Hazardous waste				
1.	Used Oil	Plant maintenance	250 KLA	Sold to CPCB authorized recycler
2.	Waste or residues containing Oil		30 kg/day	Sold to CPCB authorized recycler
3.	Empty barrels		50 Tonnes/annum	Sold to CPCB authorized recycler

14. Public Consultation:

Details of advertisement given	06 th October, 2020
Date of public consultation	09 th November, 2020
Venue	Village - Kota, Ward No. 1, Chauri Tola, Near Water Tank, Tehsil - Obra, Janpad - Sonebhadra
Presiding Officer	- Mr. S. Rajlingam (Collector, Sonebhadra) - Mr. Yogendra Bahadur Singh (ADM, Sonebhadra) - Mr. Radheshyam (RO, UPPCB, Sonebhadra)
Major issues raised	I. Employment II. Environment III. Water resources IV. Land Acquisition V. Education VI. Health VII. Plantation VIII. CSR Activities related

Action plan as per MoEF&CC O.M. dated 30/09/2020 – Time frame: three years

S. No.	Concerns raised during the Public Hearing	Physical activity and action plan	UOM	Tentative Budget, Rs. Lacs	Target date for implementation of action plan (Yr.)
1.	Activities to be done at Village Dalla				
	Proper facilities for drinking water & Infrastructure facilities should be provided	Construction of Bore Well	03 Nos.	5	2022
		Construction of Hand Pump	03 Nos.	2	2021
		Construction of toilets	10 Nos.	17	2024
		Repairing of Internal roads in Village	-	5	2023
		Construction of Water Tank	05 Nos.	5	2023
		Construction of Drainage system	800 meter length	5	2023
		Installation of Solar Lights	10 Nos.	2	2021
		Construction of sport park for children	01 Nos.	10	2024
		Distribution of saplings and tree guard in the village Govt. offices and schools	800 Nos.	2	2022
		Establishment of training institutes beauty parlour and stitching	01 Nos.	20	2024
		Distribution of furniture in the school (Table & Chair)	500 Nos.	5	2022
2	Activities to be done at Village Kota				
	Infrastructure facilities & Plantation	Construction of toilets	10 Nos.	17	2024
		Construction of Roof top rainwater harvesting system in School or Govt. Building	01 Nos.	5	2023
		Construction of concerted platforms around the old trees	100 Nos	2	2022
		Installation of Solar Lights	10 Nos.	2	2021
		Construction of Drainage system	1500 meter length	10	2024
		Distribution of saplings and tree guard in the village, Govt. offices and schools	400 Nos.	1	2021
		Distribution of furniture in the school (Table & Chair)	500 Nos.	5	2024
		Construction of Community centre	02 rooms	10	2024
3	Activities to be done at Village Billi				
		Construction of toilets	10 Nos.	17	2024
		Installation of Solar Lights	10 Nos.	2	2022
		Construction of Drainage system	300 meter length	2	2024
		Construction of Water Tank	05 Nos.	5	2023
		Distribution of saplings and tree guard in the village, Govt. offices and schools	400 Nos.	1	2021
		Distribution of furniture in the school	500 Nos.	5	2022

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M.s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

S. No.	Concerns raised during the Public Hearing	Physical activity and action plan	UOM	Tentative Budget, Rs. Lacs	Target date for implementation of action plan (Yr.)
4	Activities to be done at Obra Town				
	Infrastructure facilities & Plantation	Installation of Solar Lights	10 Nos.	2	2022
		Renovation of School	01 Nos.	10	2023
		Construction of Drainage system	800 meter length	5	2022
		Construction of Water Tank	05 Nos.	5	2023
		Distribution of saplings and tree guard in the village, Govt. offices and schools	400 Nos.	1	2021
		Distribution of furniture in the school	500 Nos.	5	2023
5	Activities to be done at Village Kanach				
	Infrastructure facilities & Plantation	Construction of toilets	10 Nos.	17	2024
		Installation of Solar Lights -	10 Nos.	2	2022
		Construction of Water Tank	05 Nos.	5	2023
		Construction of concerted platforms around the old trees	100 Nos	2	2021
		Construction of Drainage system	1500 meter length	10	2024
		Distribution of saplings and tree guard in the village, Govt. offices and schools	400 Nos.	1	2021
		Distribution of furniture in the school	500 Nos.	5	2023
6	Activities to be done in Village Bar				
	Infrastructure facilities & Plantation	Construction of toilets	10 Nos.	17	2024
		Construction of Water Tank	05 Nos.	5	2023
		Installation of Solar Lights	10 Nos.	2	2022
		Construction of concerted platforms around the old trees	100 Nos	2	2021
		Construction of Drainage system	1500 meter length	10	2024
		Distribution of saplings and tree guard in the village, Govt. offices and schools	400 Nos.	1	2021
		Distribution of furniture in the school	500 Nos.	5	2023
	Total			274	

15. The capital cost of the project is Rs. 210 Crores and the capital cost for environmental protection measures is proposed as Rs. 13.74 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs. 0.75 Crores. The employment generation from the expansion project is 133. The details of cost for environmental protection measures is as follows:

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

S. No.	Particulars	Existing (Rs. In Crores)	
		Capital Cost	Recurring Cost
1.	Pollution Control during construction stage (Dust suppression, waste water treatment and disposal, roads, monitoring, muck disposal)	3	-
2.	Air Pollution Control System	5	0.2
3.	Sewage Treatment Plant	0.75	0.2
4.	Environmental Monitoring Instruments and Laboratory	0.15	0.1
5.	Greenery Development	0.3	0.2
6.	Safety and Risk Management	1.8	0.05
7.	Addressal of Public Consultation concerns	2.74	-
Total		13.74	0.75

16. Greenbelt has already been developed in 25.0 ha which is about 37% of the total project area. Additional 2.92 ha area will be covered under greenbelt / plantation. Total 27.92 ha area (40% of the total plant area) will be covered under greenbelt / plantation. A 15 m wide greenbelt, consisting of at least 3 tiers around plant boundary has been/ will be developed as greenbelt and green cover as per CPCB/MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare. At present, about 53000 saplings have been planted @2120 plants/ha in the plant area. Further, density of the plants will be increased up to 2500 plant per ha by gap filling with 9,500 plants.

17. It has been reported that there is no violation under EIA Notification, 2006/court case/show cause/direction related to the project under consideration:

18. Name of the EIA consultant: M/s J.M. EnviroNet Pvt. Ltd. [S.No. 39, List of ACOs with their Certificate / Extension Letter no. Rev. 06, Jan. 15, 2021].

Certified compliance report from Regional Office

19. The Status of compliance of earlier EC was obtained from Regional Office, Lucknow vide letter no. IV/ENV/UP/Ind-113/294/2008/1177 dated 19/01/2020 in the name of M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works). The Action taken report regarding partially condition was submitted to Regional officer MoEF&CC, Lucknow vide letter no. UTCL/DLCW/ENV./2021 dated 25.01.2021. MoEF&CC (RO), Lucknow evaluated the same. The details of the observations made by RO in the report dated 19/01/2021 along with its re-assessment / present status as furnished by the PP is given below:

S. No.	Non-compliance details	Observation of RO (abridged)	Condition no.			Re-assessment by RO / Response by PP
			EC date	Specific	General	
1.	Ground Water withdrawal permission related	Permission obtained for withdrawal of 6000 KLD of water for M/s. Dalla Cement from CGWA vide letter No. 21-4/4824/UP/IND/2017-2332 dated 20.12.2018. It is	29/09/2008	10, 11	-	Initially permission was obtained from State Ground Water Department Mirzapur for drawl of 6000 m ³ /day water.

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

S. No.	Non-compliance details	Observation of RO (abridged)	Condition no.			Re-assessment by RO / Response by PP
			EC date	Specific	General	
		beyond the limit prescribed in the mentioned condition and therefore justification required. PA is requested to provide copy of NOC from CGWA to this office.				After that PP obtained permission from CGWA for 4008 KLD as per actual consumption. Copy of the CGWA NOC is submitted.
2.	ETP Outlet Monitoring report	PA is requested to submit ETP outlet monitoring report from any accredited laboratory to this office.	29/09/2008	10	-	ETP Outlet Monitoring report of accredited laboratory is submitted with action taken report.
3.	Water Balance record	PA is requested to provide water balance record for the period of April, 2020 to Sept., 2020 to this office.	29/09/2008	10	-	Water balance record for the period of April, 2020 to Sept., 2020 has been submitted with action taken report.
4.	Monitoring of E. coli bacterial concentration in treated waste water	PA is request to monitor E. coli bacterial concentration in treated waste water and submit report to this office.	29/09/2008	10	-	Monitoring report of E. coli bacterial concentration in treated waste water has been submitted with action taken report.
5.	Greenbelt development / plantation in mines area	PA is request to provide details of area (in ha) planted out of total 3155142 ha in mine area against the target of 542.44 ha plantation. During visit, few young plants were found dead in the mine area which needs to be replaced with suitable species.	29/09/2008	29	-	As per spec. cond. no. 29 we are sapling 1500 plantation every year. In 2020-21 we have planted 24273 saplings in mines area; 532.44 ha plantation will be done after closer of mines as per approved Mining Plan. We will

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

S. No.	Non-compliance details	Observation of RO (abridged)	Condition no.			Re-assessment by RO / Response by PP
			EC date	Specific	General	
						maintain the density of plantation by gap filling and maintaining the survival rate.
6.	Advertisement for Environmental Clearance letter	PA is requested to provide justification why advertisement could not be made within seven days from the date of issuance of clearance letter and published at least two local newspapers.	29/09/2008	-	13	The EC for the project was issued in the year 2008 and at that time, the EC letters were received only through Post and take some time to reach at project site. Hence, the publication of advertisement in newspaper within 07 days from the date of issue of EC letter was not possible. However, the earlier project proponent M/s. Jaiprakash Associate Limited has published the EC newspaper advertisement within 07 days of receipt of EC letter.

Written submission made during the course of meeting

20. PP has submitted written clarifications on the following points during the course of meeting:

- Time bound action plan to address the issues raised during public hearing as per MoEF&CC O.M. dated 30/09/2020.

Observations of the Committee

21. The EAC noted the following:

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

- i. The EAC found that the EIA/EMP report is in order reflecting the present environmental concerns and the projected scenario for all the environmental components arising out of the proposed project with respective mitigation measures. The EAC also noted that the baseline data reported and incremental GLC due to the proposed project were within NAAQ standards.
- ii. The EAC also deliberated on the public hearing issues as well as action plan to address the issues raised during public hearing and found it satisfactory.
- iii. The Committee also deliberated upon the findings of the Regional Office report and satisfied with the corrective action taken by the PP against the RO observations.
- iv. The EAC noted that the written submissions made by the project proponent during the course of meeting are addressing the concerns of the Committee and acceded to the same.

Recommendations of the Committee

22. In view of the foregoing and after detailed deliberations, the committee recommended the instant proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 pertaining to integrated cement plants based on project specific requirements.

Decision of MoEF&CC

23. The Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to grant Environment Clearance for **instant proposal of M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works)** under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 pertaining to integrated cement plants based on project specific requirements:

A. Specific conditions

- i. Stack emission from all the stacks shall not exceed 25 mg/Nm³.
- ii. CEMS shall be installed on Raw Mill; Kilns, Cooler, coal mill and Cement Grinding Mills and stacks of Captive Power Plant
- iii. Roads shall be paved and industrial vacuum cleaners shall be deployed for regular cleaning of roads.
- iv. All belt conveyors shall be covered.
- v. Pet coke shall be used in kiln only.
- vi. 100% waste utilization shall be practiced.
- vii. Low NOx burners are proposed to control NOx in the kiln.
- viii. In case of co-processing, monitoring of dioxin and furans shall be undertaken on yearly basis.
- ix. Extensive rain water harvesting shall be done.
- x. Plant shall treat all effluents and shall recycle and reuse the treated water.
- xi. An internal service road shall be constructed to avoid direct entry of trucks through main gate.
- xii. PP shall create around the plant boundary 3 tier Buffer plantation and maintain as part of 40 % plantation@2500 trees per hectare.
- xiii. The project proponent shall provide separate roads for smooth entry of vehicles

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

coming from plant towards the highway and those moving from highway towards plant.

- xiv. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report.

B. General conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 Continuous Emission Monitoring System (CEMS) at process stacks to monitor stack emission as well as 4 Nos. Continuous Ambient Air Quality Station (CAAQS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognized under Environment (Protection) Act, 1986.
- iii. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- iv. The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash;
- v. The project proponent shall provide wind shelter fence and chemical spraying on the raw material stock piles;
- vi. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport, and
- vii. Ventilation system shall be designed for adequate air changes as per the prevailing norms for all tunnels, motor houses, cement bagging plants.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and 10th May, 2016 (in case of Co-processing Cement) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier

specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- ii. The project proponent shall regularly monitor ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- iv. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
- v. Water meters shall be provided at the inlet to all unit processes in the cement plant.
- vi. The project proponent shall make efforts to minimise water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation And Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

V. Energy Conservation measures

- i. Waste heat recovery system shall be provided for kiln and cooler.
- ii. The project proponent make efforts to achieve power consumption less than 65 units/tonne for Portland Pozzolona Cement (PPC) and 85 units/tonne for Ordinary Portland Cement (OPC) production and thermal energy consumption of 670 Kcal/Kg of clinker.
- iii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- iv. Provide the project proponent for LED lights in their offices and residential areas.
- v. Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards.
- vi. Maximize utilization of alternate fuels and Co-processing to achieve best practice norms.

VI. Waste management

- i. Used refractories shall be recycled as far as possible.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees in the plant premises.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

Environmental Clearance for "Expansion of Integrated Cement Plant - Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) by M/s. UltraTech Cement Ltd. (Unit: Dalla Cement Works) located at Village: Dalla (Kota), Tehsil: Robertsganj, District: Sonbhadra (Uttar Pradesh)."

- x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 - xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
24. This issues with the approval of the Competent Authority.


(Sundar Ramanathan)
 Scientist 'E'

Copy to:-

1. Secretary, Department of Forests, Government of Uttar Pradesh, Secretariat, Lucknow.
2. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. Regional Officer, Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor, Sector "H" Aliganj, Lucknow – 226020.
4. Chairman, Uttar Pradesh Pollution Control Board, Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010.
5. Member Secretary, Central Ground Water Authority, West Block –II, Wing -3, Sector I, R.K.Puram, New Delhi – 110086.
6. District Collector, Sonbhadra District, Uttar Pradesh.
7. Guard File/Record File/Monitoring File.
8. MoEF&CC website.


(Sundar Ramanathan)
 Scientist 'E'

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Registration Status	Valid Till	Entity Type
Approved	2125-01-18	PWP


Registration/Renewal of Registration


Procurement Details


Wallet


Credit Exchange & Annual Filing

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Regn. No.
PR-18-UTT-01-AAACL6442L-24

**Uttar Pradesh Pollution Control
Board**

Building No TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow – 226 010, Uttar Pradesh

Date:
18-01-2024 05:18 PM

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
UltraTech Cement Limited
unit Dalla Cement Works ,
SH-5, Post: Dalla, Distt.
Sonebhadra(UP)
, Sonebhadra, Uttar Pradesh-
231207

1. With reference to the application dated **09-08-2022** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttar Pradesh Pollution Control Board** is pleased to grant the registration in favour of **UltraTech Cement Limited unit Dalla Cement Works ,** vide registered address **SH-5, Post: Dalla, Distt. Sonebhadra(UP) , Sonebhadra, Uttar Pradesh -231207** for processing of plastic waste, as per details given below:

Processing Code	E1	Quantity (TPA)
Processing Capacity	Cat-I	60000.0000
	Cat-II	60000.0000
	Cat-III	60000.0000
	Cat-IV	60000.0000
Production Capacity	Product	Quantity (TPA)
	Coprocessing [E1]	250000.0000

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise
5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended from time to time.



Signed
by: Sanjeev
Kumar Singh
Date:
2024.01.18
17:19:22 +05:30

6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per forma prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.
12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB , from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure I



Signed
by: Sanjeev
Kumar Singh
Date:
2024.01.18
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down by CPCB, from operating under the EPR framework for a period of five years.

18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity
21. The Unit shall obtain all other statutory clearances/ permissions regarding Occupational Safety, Health & Fire safety and implement necessary measures including Offsite/Onsite Disaster Management Measures as may be mandated by the concerned Authorities under the applicable extant Laws/Rules /Regulations etc.

Member Secretary



Signed
by: Sanjeev
Kumar Singh
Date:
2024.01.18
17:19:22 +05:30



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 24694/UPPCB/Sonebhadra(UPPCBRO)/HWM/SONBHADRA/2024

Dated :04/07/2024

To,

M/s ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS for Coprocessing in cement Kiln

UltraTech Cement Limited Unit Dalla Cement Works, SONBHADRA, 231207

Tehsil : Robertsganj

District : SONBHADRA

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 24694 and 04/07/2024 .
2. Reference of application (No. and date) 25870596 and 20/04/2024 .
3. Mr SANDEEP HIVAREKAR of M/s ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS for Coprocessing in cement Kiln is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Robertsganj, Sonbhadra .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Hazardous and Other waste for Co-processing in cement plant as per CPCB guidelines	Collection, Storage, Transportation, Co-processing in Cement Kiln	99000 Ton/Annum

1. The authorization shall be valid for a period of 04/07/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The industry comply with the guidelines and SOPs outlined by CPCB (Published in July, 2017) for co-processing of hazardous and other wastes in cement plant as per Hazardous and other waste (Management and trans boundary movement) Rules, 2016.
2. The transport vehicles shall be designed suitably to handle and transport the hazardous wastes of various characteristics.
3. The transporting should follow all the Rules pertaining to transportation of hazardous waste as stipulated under HW (M&TM) Rule 2016.
4. Inform SPCB in Form 11 of the HW (M & TBM) Rules, or local authority, occupier/operator of facility, and other concerned immediately in case of spillage, leakage or other accidents during transportation.
5. Each occupier, transporter, operator or cement plant responsible for transportation of hazardous waste shall develop emergency Response Plan (ERP) as stipulated in Guidelines on Implementing liabilities for Environmental Damages due to Handling & Disposal of Hazardous waste and penalty" published by CPCB.
6. Industry shall ensure the compliance to the standards notified under the Environment (Protection) Act 1986 (29 of 1986) for cement plants with respect to Co-processing of waste.
7. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

8. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
9. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
13. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
14. The authorized person shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes.
15. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
16. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization issued under the Rule – 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
17. You are directed to display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
18. It is the mandatory duty of the authorized person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
19. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
20. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
21. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, SONBHADRA for information and necessary action .


TRUE COPY



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



ANNEXURE R-8

81

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28581302

223703/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024

Date: 15/12/2024

To,

M/s

ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS

**UltraTech Cement Limited Unit Dalla Cement Works Dalla Distt
Sonebhadra,SONBHADRA,231207**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS** located at **UltraTech Cement Limited Unit Dalla Cement Works Dalla Distt Sonebhadra,SONBHADRA,231207**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **ULTRATECH CEMENT LIMITED UNIT DALLA CEMENT WORKS** granted for period from **01/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Clinker	2.5	Million Tonnes/Year
2	Cement	3.5	Million Tonnes/Year
3	CPP	30	Megawatt
4	WHRS	13	Megawatt
5	Solar Power	8.5	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Industrial	145 KLD	Neutralization Pit	ZLD (Reused for water sprinkling)
Domestic	800 KLD	STP	ZLD (Reused for green belt development)

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	TSS	100 mg/l
4	Oil and Grease	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5 - 9.0
2	BOD (mg/L)	30 mg/l
3	TSS (mg/L)	100 mg/l
4	Fecal Coliform (MPN/100ml)	1000 (MPN/100 ml)

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Cement Mill -2	-	08	Particulate Matter	20 meter with Bag Filter.
2	DG Set 10.86 MW	HSD	12	Particulate Matter	45 meter
3	Limestone Crusher -1	-	13	Particulate Matter	25 meter with Bag filter
4	Limestone Crusher -1	-	14	Particulate Matter	25 meter with Bag filter
5	Unit-2, K-5 Cooler	-	05	Particulate Matter	62 meter with ESP.
6	Unit-2, K-5 Coal Mill	-	06	Particulate Matter	77 meter with Bag house.
7	Cement Mill -3	-	09	Particulate Matter	53 meter with Bag filter.
8	CPP Boiler ESP	Coal	10	Particulate Matter	75 meter with ESP.
9	DG Set 10.86 MW	HSD	11	Particulate Matter	45 meter

10	Unit-1, K-4 Raw Mill/Kiln	Coal/Pet Coke	01	Particulate Matter	75 meter with Bag house.
11	Unit-1, K-4 Cooler	-	02	Particulate Matter	55 meter with ESP.
12	Unit-1, K-4 Coal Mill	-	03	Particulate Matter	77 meter with Bag Filter
13	Unit-2, K-5 Raw Mill/Kiln	Coal/Pet Coke	04	Particulate Matter	110 meter with Bag house.
14	Cement Mill -1	-	07	Particulate Matter	20 meter with Bag Filter.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	30 mg/Nm ³
2	01	Sulphur Dioxide	100 mg/Nm ³
3	01	Oxides of Nitrogen	1000 mg/Nm ³
4	02	Particulate Matter	30 mg/Nm ³
5	03	Particulate Matter	30 mg/Nm ³
6	04	Particulate Matter	30 mg/Nm ³
7	04	Oxides of Nitrogen	800 mg/NM ³
8	04	Sulphur Dioxide	100 mg/Nm ³
9	05	Particulate Matter	30 mg/Nm ³
10	06	Particulate Matter	30 mg/Nm ³
11	07	Particulate Matter	30 mg/Nm ³
12	08	Particulate Matter	30 mg/Nm ³
13	09	Particulate Matter	30 mg/Nm ³
14	10	Particulate Matter	50 mg/Nm ³
15	10	Sulphur Dioxide	600 mg/Nm ³
16	10	Oxides of Nitrogen	450 mg/Nm ³
17	11	Particulate Matter	75 mg/Nm ³
18	12	Particulate Matter	75 mg/Nm ³
19	13	Particulate Matter	150 mg/Nm ³
20	14	Particulate Matter	150 mg/Nm ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Clinker-2.5 Million Ton/Annum, Cement-3.5 Million Ton/Annum, CPP-30 Megawatt, WHRS- 13 Megawatt, Solar Power- 8.5 Megawatt
2. Industry shall use raw material Lime Stone-3.75 MTPA, Red Mud/Iron Ore-0.19 MTPA, Gypsum (Chemicals and Minerals)-0.175 MTPA, Fly Ash-1.23 MTPA , Sweetener-0.40 MTPA, Imported/Indian Coal-0.65 MTPA, Imported/Indian Pet Coke-0.30 MTPA as feed stock, AFR-5 to 15%.
3. Industry shall use imported/Indian pet coke as feed stock for manufacturing of Cement as per MoEF&CC notification dated 10-09-2018 and will comply with the all provisions as mentioned in above notification.
4. Industry shall comply with the conditions of Environmental Clearance issued by MoEF&CC vide letter J-11011 /560/2007-IA(II)I dated 30th March, 2021.
5. Industry shall comply with the conditions of CTE issued by UPPCB vide letter no. 122772/UPPCB/Sonbhadra (UPPCBRO)/CTE/ SONBHADRA/2021 dated 19-05-2021.
6. Industry shall comply with the conditions of CTE issued by UPPCB vide letter no. 93212/UPPCB/Sonbhadra (UPPCBRO)/ CTE/SONBHADRA/2020 dated 23-10-2020.
7. Industry shall not use any fuel for operation of Waste Heat Recovery Boiler.
8. Industry shall comply with the Ambient air quality standard 2009.
9. The industry shall operate and maintain installed APCS in such a manner to achieve the emission standards as prescribed under Environment (Protection) Rules, 1986.
10. Industry shall operate and maintain water sprinkler to suppress dust inside the premises. Industry shall maintain proper housekeeping and proper dust control arrangement at loading and unloading areas.
11. Industry shall operate and maintain the Online Continuous Emission Monitoring System and ensure its connectivity to CPCB server. Industry shall also calibrate installed OCEMS from recognized agency on six monthly basis.
12. To prevent dust emission due to regular movement of vehicles in the premises, the pucca metal road shall be constructed & maintained in the premises of unit.
13. Industry shall install water sprinklers to suppress dust inside the premises and shall maintain proper housekeeping and proper dust control arrangement at loading and unloading areas.
14. The loading / unloading of raw materials and finished product shall be done in covered shed.
15. Industry shall comply with the Office memorandum no. H 48273/C-1/NGT-83/2020 dated 27.02.2020 issued by UPPCB.
16. Industry shall develop and maintain green belt at 40% area of the land.
17. Industry shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, Forest and Climate Change and shall submit time bound proposal for proposed plantation. STP treated water shall be used for forestation.
18. Fly Ash shall be utilized in cement plant. Industry shall comply with provisions of Fly Ash notification S.O. 5481(E) dated 31.12.2021 and its amendment issued on 01.01.2024.
19. Industry and shall ensure the compliance of provisions of Noise Pollution (Regulation and Control) Rules 2000.
20. Industry shall submit the Stack/Ambient Air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
21. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
22. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
23. Industry shall abide by orders and directions issued by Hon'ble Court, Hon'ble National Green Tribu

Central Pollution Control Board, U.P. Pollution Control Board for protection and safeguard of environment from time to time.

24. Industry shall strictly comply with the directions given by Mission for Fly Ash Management and Utilization Committee from time to time

25. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.

26. Consent fees if revised, shall be payable by industry from the date of its applicability.

27. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

28. The D.G. sets of capacity 320 KVA- 02 Nos. shall be kept within acoustic enclosure and exhaust pipe should be as per norms.

29. Industry shall comply with the relevant provisions of Environmental Laws.

ATULESH YADAV Digitally signed by ATULESH
YADAV
Date: 2024.12.18 17:01:12 +05'30'

Chief Environmental Officer Circle-2

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis to Head Office.

ATULESH YADAV Digitally signed by ATULESH
YADAV
Date: 2024.12.18 17:01:39 +05'30'

Chief Environmental Officer Circle-2



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



ANNEXURE R-9

Recd 25/12/25

क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:- 61365/C-590/S.B.D/2025
Ref.No.:

दिनांक:- 18/12/2025
Date:

सेवा में,

मेसर्स अल्ट्राटेक सीमेन्ट लि०
(यूनिट: डाला सीमेन्ट वर्क्स), डाला,
सोनभद्र।

विषय:- दैनिक समाचार-पत्र 'दैनिक भाष्कर' में प्रकाशित समाचार शीर्षक कि "अल्ट्राटेक सीमेन्ट में जले कचरे की दुर्गन्ध से पस्त दुकानदारों ने किया विरोध" के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक कार्यालय जिलाधिकारी, सोनभद्र के पत्रांक-1505/पी०ए०डी०एम०-कचरा/2025 दिनांक 15 दिसम्बर, 2025 का संदर्भ ग्रहण करें। उक्त पत्र के माध्यम से अवगत कराना है कि दैनिक समाचार-पत्र 'दैनिक भाष्कर' में प्रकाशित समाचार शीर्षक कि "अल्ट्राटेक सीमेन्ट में जले कचरे की दुर्गन्ध से पस्त दुकानदारों ने किया विरोध" के सम्बन्ध में अल्ट्राटेक सीमेन्ट फैक्ट्री में जलाये जा रहे कचरे से निकल रही दुर्गन्ध से परेशान दुकानदारों ने क्षुब्ध होकर अपनी-अपनी दुकानों का शटर बन्द कर लोगों एवं युवाओं के साथ रामलीला मैदान में विरोध प्रदर्शन कर चेतावनी दी है कि यदि शीघ्र इस समस्या का समाधान नहीं हुआ तो ग्रामवासियों द्वारा कम्पनी के विरुद्ध बड़ा आन्दोलन करने तथा बेमियादी आमरण अनशन करने की चेतावनी दी गयी है। उपरोक्त से स्पष्ट है कि उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) प्राविधानों के अन्तर्गत बोर्ड द्वारा निर्गत सहमति (जल एवं वायु) की शर्तों का अक्षरशः अनुपालन नहीं किया जा रहा है एवं वायु प्रदूषण नियंत्रण व्यवस्थाओं का संचालन सुचारु रूप से नहीं किया जा रहा है जो कि पर्यावरण अधिनियमों का उल्लंघन दर्शाता है।

अतः उपरोक्त के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि उक्त प्रकरण को संज्ञान में लेते हुये वायु प्रदूषण की रोकथाम हेतु अपनाये जा रहे प्रयासों एवं शिकायत को दृष्टिगत रखते हुये अपना स्पष्टीकरण तथा बोर्ड द्वारा उद्योग को निर्गत सहमति (जल एवं वायु) में वर्णित शर्तों का अनुपालन आख्या साक्ष्यों सहित तत्काल इस कार्यालय को 03 दिवस के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा आपके उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाईडलाइन के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये आपके उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अन्तर्गत विधिक कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग संचालन हेतु जिम्मेदार व्यक्तियों/स्वामी का होगा।

भवदीय,

R/17/12/25

(आर०के० सिंह)
क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

TRUE COPY

क्षेत्रीय अधिकारी

Logo of
UPPCB

REGIONAL OFFICE,
UTTAR PRADESH POLLUTION CONTROL BOARD
U.P. Pollution Control Board
SONBHADRA

Logo

Reference No.:- G1365/C-590/S.B.D./2025

Date:- 18/12/2025

To,

M/s UltraTech Cement Ltd.
(Unit: Dalla Cement Works), Dalla,
Sonebhadra.

Subject:- Regarding the news article published in the daily newspaper 'Dainik Bhaskar' under the title "Shopkeepers, exhausted by the foul odor of waste burnt in UltraTech Cement, stage protest.

Sir,

Please refer to the official letter No. 1505/P.A.D.M.-Garbage/2025 dated 15 December, 2025 issued by the Office of the District Magistrate, Sonebhadra on the subject captioned above. Through the medium of the said letter, it has been apprised that in connection with the news article published in the daily newspaper 'Dainik Bhaskar' under the title "Shopkeepers, exhausted by the foul odour of waste burnt in UltraTech Cement, stage protest", the shopkeepers distressed by the foul odour emanating from the waste being incinerated in the UltraTech Cement Factory, being aggrieved, closed the shutters of their respective shops and staged a protest along with the residents and youth at the Ramlila Ground, issuing a warning that if this problem is not resolved expeditiously, a major agitation and an indefinite fast unto death shall be launched against the company by the villagers. It is manifest from the aforesaid that the conditions of the consent (Water and Air) issued by the Board under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended) are not being complied with in letter and spirit by the industry, and the air pollution control systems are not being operated smoothly, which indicates a violation of environmental statutes.

Accordingly, in the above background, you are directed to take cognizance of the matter and ensure that your explanation, along with details of the efforts being undertaken to prevent air pollution, and a compliance report with supporting evidence regarding compliance with the conditions stipulated in the consent (Water and Air) issued by the Board to the industry, is submitted to this office within 03 days.

Failing this, legal action shall be initiated against your industry under the Air (Prevention and Control of Pollution) Act, 1981 (as amended), along with imposition of environmental compensation in accordance with the guidelines prescribed by the Central Pollution Control Board, and the entire responsibility therefor shall lie upon the persons/owners responsible for operation of the industry

Yours faithfully,

Sd/- (17/12/25)

(R.K. Singh)

Regional Officer

Page number and date as per the copy provided above:-

1. Respectfully forwarded to the District Magistrate, Sonebhadra, for information.
2. Respectfully forwarded to the Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow, for information and further necessary action.

Sd/-

Regional Officer


TRUE COPY

Office: House No. 162, Uttar Mohal (Near Chandi Hotel),
Sonbhadra-231216
E-mail: rosonbhadra@uppcb.in


TRUE COPY

//TRUE TYPED AND TRANSLATED COPY//

यू.टी.सी.एल./DLCW/ENV/2025/ 463
19/12/2025



सेवा में,
क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
सोनभद्र

REF. NO. : G 1365/C-590/SBD/2025, दिनांक 18.12.2025

महोदय,

कार्यालय द्वारा प्राप्त पत्रांक के अनुसार, हम आपको यह अवगत कराना चाहते हैं कि, डाला सीमेंट वर्क द्वारा SEGREGATED प्लास्टिक वेस्ट वैकल्पिक ईंधन के रूप में उपयोग किया जाता है। PLASTIC WASTE का परिवहन ढके हुए ट्रक से किया जा रहा है और भविष्य में भी किया जाएगा, PLASTIC WASTE को स्टोर करने के लिए AFR शेड बनाया गया है, शेड के चारों ओर डिओडोराइज़र स्प्रेण्डर प्रणाली इंस्टॉल किया गया है जो लगातार चालू रहता है। यूनिट द्वारा लखनऊ, प्रयागराज और वाराणसी के नगर निगम का SEGRATED प्लास्टिक कचरा इस्तेमाल किया जाता है। नगर निगम द्वारा कभी कभी गीला कचरा भेजा जाता है, जिसे हम तत्काल कार्रवाई करके रोक देते हैं इस संबंध में भविष्य में भी हम ध्यान रखेंगे। दुर्गंध के रोकथाम के लिए, हमने डिओडोर सिस्टम, ODOR CONTROL SYSTEM BY BIOENZYMES और GEO- TEXTILE NET लगाए हैं, जिससे दुर्गंध को शेड से बाहर जाने से रोका जा सके। यूनिट द्वारा वायु प्रदूषण को नियंत्रित करने के लिए ESP और बैग फिल्टर लगाया गया है। जिसके उत्सर्जन की निगरानी नियमित रूप से MOEF & CC अनुमोदित प्रयोगशाला द्वारा किया जाता है। उत्सर्जन रिपोर्ट की कॉपी संलग्न (संलग्नक - 1) है।

कुछ लोगों द्वारा व्यक्तिगत हित साधने के लिए इस मामले को तूल दिया जा रहा है जबकि अल्ट्राटेक द्वारा पॉलिथीन मुक्त और स्वच्छ पर्यावरण की दिशा में अपने प्रयास में सकारात्मक योगदान दे रही है।

यूनिट द्वारा मानक के विपरीत ऐसा कोई कार्य नहीं किया जाता है जिससे जन मानस को नुकसान हो। यूनिट द्वारा जल एवं वायु प्रदूषण की रोकथाम और नियंत्रण की शर्तों का अक्षरशः अनुपालन किया जा रहा है।

धन्यवाद

भवदीय,
अल्ट्राटेक सीमेंट लिमिटेड
(यूनिट डाला सीमेंट वर्क्स)

(संदीप हिंसाकर)
संयुक्त अध्यक्ष और इकाई प्रमुख

प्रतिलिपि:

1. जिलाधिकारी महोदय, सोनभद्र
2. मुख्य पर्यावरण अधिकारी (वृत्त - 2),
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ



UltraTech Cement Limited

Unit: Dalla Cement Works : SH 5, Post: Dalla, Distt. Sonbhadra (U.P.) - 231207.

Tel.: +91 5445 265778, 265801, 265802 | W: www.ultratechcement.com | CIN : L26940MH2000PLC128420

Regd. Office : 'B' Wing, Ahura Centre, 2nd Floor, Mahal Andheri (East), Mumbai - 400093, Tel.: +91 22 66917800

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ADITYA BIRLA

92

Logo

UTCL/DLCW/ENV/2025/463

19/12/2025

To,

The Regional Officer,

Uttar Pradesh Pollution Control Board,

Sonebhadra

REF. No.: G 1365/C-590/SBD/2025, dated – 18.12.2025

Sir,

With reference to the official letter received from your office, we would like to apprise you that segregated plastic waste is utilized by Dalla Cement Works as an alternative fuel. The transportation of the plastic waste is being carried out—and will continue to be carried out in the future—using covered trucks. An AFR (Alternative Fuel and Raw Material) shed has been constructed for storing the plastic waste, and a deodorizer sprinkler system has been installed around the shed, which remains continuously operational. The unit utilizes segregated plastic waste sourced from the Municipal Corporations of Lucknow, Prayagraj, and Varanasi. Occasionally, wet waste is dispatched by the Municipal Corporations, which we halt immediately by taking prompt action, and we shall remain vigilant regarding this aspect in the future as well. For the prevention of foul odour, we have installed a deodorizing system, an odour control system using bio-enzymes, and geo-textile nets so that any foul odour can be prevented from escaping out of the shed. The unit has installed an ESP (Electrostatic Precipitator) and bag filters to control air pollution, the emissions whereof are regularly monitored by a MoEF & CC (Ministry of Environment, Forest and Climate Change) approved laboratory. A copy of the emission report is enclosed herewith (Annexure-1).

This matter is being exaggerated by certain individuals to serve their personal vested interests, whereas UltraTech is actively contributing a positive role in its efforts towards a polythene-free and clean environment.

No such activity contrary to the prescribed standards is carried out by the unit which may cause harm to the public. The conditions for the prevention and control of water and air pollution are being complied with in letter and spirit by the unit.

Thanking you.

Thanking you.

Yours faithfully,

UltraTech Cement Limited

(Unit: Dalla Cement Works)

Sd/-

(Sandeep Hiwarkar)

Joint President and Unit Head

Copy to:

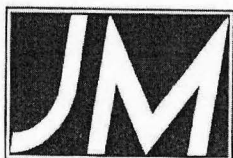
1. The District Magistrate, Sonebhadra
2. The Chief Environmental Officer (Circle-2),
Uttar Pradesh Pollution Control Board, Lucknow

ULTRATECH CEMENT
The Engineer's Choice

UltraTech Cement Limited Unit: Dalla Cement Works: SH 5, Post: Dalla, Distt. Sonabhadra (U.P.) - 231207. Tel.: +91 5445 265778, 265801, 265802 | W: www.ultratechcement.com | CIN: L26940MH2000PLC128420 Regd. Office: 'B' Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri (East), Mumbai - 400093, Tel.: +91 22 66917800


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J.M. ENVIROLAB Pvt. Ltd.

CIN No. U74220HR2011PTC085756

30 years of success

Recognized by CPCB under EP Act-1986, Certified by ISO-9001:2015, 14001:2015 & 45001:2018

TEST REPORT

Sample Number	JME/DCW/ST/01	Report No.	JME/ST/25117021
Name & Address of Unit	M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Format No.	7.8 F-03
		Party Reference No.	Nil
		Reporting Date	20/11/2025
		Analysis Completion Date:	20/11/2025
		Analysis Start Date:	17/11/2025
		Receipt Date	17/11/2025

Sample Description **STACK EMISSION MONITORING**

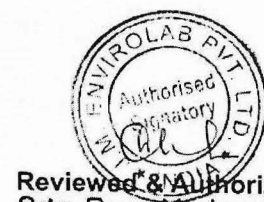
Client Representative (Name & Designation)	: Mr. Mohd. Moinuddin (AGM)
Sample Collected by	: JMELPL Team
Date of Sampling & Time	: 10/11/2025 (11:20 to 12:20 Hrs.)
Sampling Location & Code	: Raw Mill + Kiln ESP Stack Unit-I
Sampling Duration (Minutes)	: 60.0
Stack Attached to	: Raw Mill + Kiln Stack
Make of Stack	: Iron
Diameter of Stack	: 3.25 m
Height of Stack	
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 75.0 m
Operating Schedule (Hrs./day)	: As per Requirement
Purpose of Monitoring	: Regulatory Requirement
Control Measure if Any	: ESP
Operating Condition at the time of Sampling	: On Load
Type of fuel Used	: Coal/Pet Coke
Meteorological Condition	: Clear Sky
Instrument Code	: JME/SMK/01/14
Instrument calibration Status	: Calibrated
Ambient Temperature - Ta (°C)	: 26.0
Temperature of Stack Gases - Ts (°C)	: 174.0
Velocity of Stack Gases (m/sec.)	: 16.40
Flow rate of PM (LPM)	: 16.0
Flow rate of Gas (LPM)	: 2.0
Volumetric Flow (Nm³/Hrs.)	: 339720.0
Sampling Condition	: Isokinetic
Sampling Protocol	: JMELPL/STOP/04
Parameter Required	: PM, NOx, SO2

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part - 1)	18.6	mg/Nm³	30
2.	Oxides of Nitrogen (as NO₂)	IS 11255 (Part-7)	572.0	mg/Nm³	1000
3.	Sulphur Dioxide	IS 11255 (Part - 2)	BDL (DL 5.0)	mg/Nm³	100

Page 1 of 1

Checked by
Deepak Singh Yadav



Reviewed & Authorized by
Sita Ram Yadav

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Reg. Office & Lab.

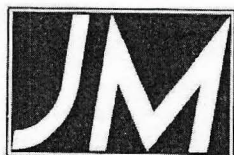
424, Ground Floor, Udyog Vihar,
Phase-IV, Gurugram-122015 (Haryana)
E-mail: jmenvirolab@hotmail.com | www.jmenvirolab.org

Corporate Office

Emaar Digital Greens, Tower-B, Unit No.1517, Golf Course
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J.M. ENVIROLAB PVT. LTD.

CIN No. :U74220HR2011PTC085756

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TEST REPORT

Sample Number	JME/DCW/ST/02	Report No.	JME/ST/251117022
Name & Address of Unit	M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Format No.	7.8 F-03
		Party Reference No.	Nil
		Reporting Date	20/11/2025
		Analysis Completion Date:	20/11/2025
		Analysis Start Date:	17/11/2025
		Receipt Date	17/11/2025

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation)	: Mr. Mohd. Moinuddin (AGM)
Sample Collected by	: JMELPL Team
Date of Sampling & Time	: 14/11/2025 (10:32 to 11:14 Hrs.)
Sampling Location & Code	: Raw Mill + Kiln RABH Stack Unit-II
Sampling Duration (Minutes)	: 42.0
Stack Attached to	: Raw Mill + Kiln Stack
Make of Stack	: Iron
Diameter of Stack	: 4.20 meter
Height of Stack	
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 110.0 meter
Operating Schedule (Hrs./day)	: As per Requirement
Purpose of Monitoring	: Regulatory Requirement
Control Measure if Any	: Bag House
Operating Condition at the time of Sampling	: On Load
Type of fuel Used	: Coal/Pet Coke
Meteorological Condition	: Clear Sky
Instrument Code	: JME/SMK/01/14
Instrument calibration Status	: Calibrated
Ambient Temperature – Ta (°C)	: 25.0
Temperature of Stack Gases – Ts (°C)	: 123.0
Velocity of Stack Gases (m/sec.)	: 11.57
Flow rate of PM (LPM)	: 36.0
Flow rate of Gas (LPM)	: 2.0
Volumetric Flow (Nm³/Hrs.)	: 403840.0
Sampling Condition	: Isokinetic
Sampling Protocol	: JMELPL/STOP/04
Parameter Required	: PM, NOx, SO2

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	18.8	mg/Nm³	30
2.	Oxides of Nitrogen (as NO₂)	IS 11255 (Part-7)	619.0	mg/Nm³	800
3.	Sulphur Dioxide	IS 11255 (Part – 2)	BDL (DL 5.0)	mg/Nm³	100

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Reg. Office & Lab.

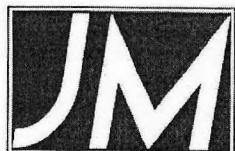
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E-mail: jmenvirolab@hotmail.com | www.jmenvironet.org

Corporate Office

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J.M. ENVIROLAB PVT. LTD.

CIN No. :U74220HR2011PTC085756

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TEST REPORT

Sample Number	JME/DCW/ST/03	Report No.	JME/ST/251110001
Name & Address of Unit	M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Format No.	7.8 F-03
		Party Reference No.	Nil
		Reporting Date	14/11/2025
		Analysis Completion Date:	14/11/2025
		Analysis Start Date:	10/11/2025
		Receipt Date	10/11/2025
Sample Description	STACK EMISSION MONITORING		

Client Representative (Name & Designation)	: Mr. Mohd. Moinuddin (AGM)
Sample Collected by	: JMELPL Team
Date of Sampling & Time	: 04/11/2025 (10:10 to 10:55 Hrs.)
Sampling Location & Code	: CPP Boiler Stack
Sampling Duration (Minutes)	: 45.0
Stack Attached to	: CPP Boiler
Make of Stack	: Iron
Diameter of Stack	: 2.20 meter
Height of Stack	:
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 75.0 meter
Operating Schedule (Hrs./day)	: As per Requirement
Purpose of Monitoring	: Regulatory Requirement
Control Measure if Any	: ESP
Operating Condition at the time of Sampling	: On Load
Type of fuel Used	: Coal
Meteorological Condition	: Clear Sky
Instrument Code	: JME/SMK/01/14
Instrument calibration Status	: Calibrated
Ambient Temperature - Ta (°C)	: 28.0
Temperature of Stack Gases - Ts (°C)	: 131.0
Velocity of Stack Gases (m/sec.)	: 11.08
Flow rate of PM (LPM)	: 33.0
Flow rate of Gas (LPM)	: 2.0
Volumetric Flow (Nm³/Hrs.)	: 102625.0
Sampling Condition	: Isokinetic
Sampling Protocol	: JMELPL/STOP/04
Parameter Required	: PM, NOx, SO2, Hg

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part - 1)	19.7	mg/Nm³	50
2	Oxides of Nitrogen (as NO₂)	IS 11255 (Part-7)	302.0	mg/Nm³	450
3	Sulphur Dioxide	IS 11255 (Part - 2)	408.0	mg/Nm³	600
4	Mercury	US EPA Method 29	BDL (DL 0.02)	mg/Nm³	0.03

Note: BDL - Below Detection Limit, DL - Detection Limit

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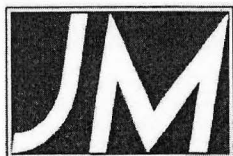
Reg. Office & Lab.

424, Ground Floor, Udyog Vihar,
Phase-IV, Gurugram-122015 (Haryana)
E-mail: jmenvirolab@hotmail.com | www.jmenvirolab.org

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CIN No. :U74220HR2011PTC085756

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TEST REPORT

Sample Number	JME/DCW/ST/04	Report No.	JME/ST/251124002
Name & Address of Unit	M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Format No.	7.8 F-03
		Party Reference No.	Nil
		Reporting Date	28/11/2025
		Analysis Completion Date:	28/11/2025
		Analysis Start Date:	24/11/2025
		Receipt Date	24/11/2025

Sample Description **STACK EMISSION MONITORING**

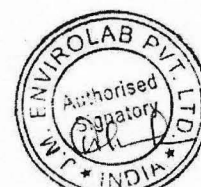
Client Representative (Name & Designation)	: Mr. Mohd. Moinuddin (AGM)
Sample Collected by	: JMELPL Team
Date of Sampling & Time	: 21/11/2025 (14:35 to 13:17 Hrs.)
Sampling Location & Code	: Cooler ESP Stack Unit-I
Sampling Duration (Minutes)	: 45.0
Stack Attached to	: Cooler Stack
Make of Stack	: Iron
Diameter of Stack	: 2.44 meter
Height of Stack	:
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 55.0 meter
Operating Schedule (Hrs./day)	: As per Requirement
Purpose of Monitoring	: Regulatory Requirement
Control Measure if Any	: ESP
Operating Condition at the time of Sampling	: On Load
Type of fuel Used	: --
Meteorological Condition	: Clear Sky
Instrument Code	: JME/SMK/01/14
Instrument calibration Status	: Calibrated
Ambient Temperature – Ta (°C)	: 26.0
Temperature of Stack Gases - Ts (°C)	: 180.0
Velocity of Stack Gases (m/sec.)	: 13.05
Flow rate of PM (LPM)	: 38.0
Flow rate of Gas (LPM)	: --
Volumetric Flow (Nm³/Hrs.)	: 139816.0
Sampling Condition	: Isokinetic
Sampling Protocol	: JMELPL/STOP/04
Parameter Required	: PM

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	19.6	mg/Nm³	30

Page 1 of 1

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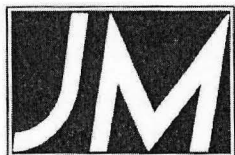
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TEST REPORT

Sample Number	JME/DCW/ST/05	Report No.	JME/ST/251124003
Name & Address of Unit	M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Format No.	7.8 F-03
		Party Reference No.	Nil
		Reporting Date	28/11/2025
		Analysis Completion Date	28/11/2025
		Analysis Start Date	24/11/2025
		Receipt Date	24/11/2025

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation)	: Mr. Mohd. Moinuddin (AGM)
Sample Collected by	: JMELPL Team
Date of Sampling & Time	: 18/11/2025 (14:13 to 14:52 Hrs.)
Sampling Location & Code	: Coal Mill Bag House Stack Unit-I
Sampling Duration (Minutes)	: 39.0
Stack Attached to	: Coal Mill
Make of Stack	: Iron
Diameter of Stack	: 1.10 meter
Height of Stack	:
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 59.0 meter
Operating Schedule (Hrs./day)	: As per Requirement
Purpose of Monitoring	: Regulatory Requirement
Control Measure if Any	: Bag House
Operating Condition at the time of Sampling	: On Load
Type of fuel Used	: --
Meteorological Condition	: Clear Sky
Instrument Code	: JME/SMK/01/14
Instrument calibration Status	: Calibrated
Ambient Temperature - Ta (°C)	: 26.0
Temperature of Stack Gases - Ts (°C)	: 50.0
Velocity of Stack Gases (m/sec.)	: 10.03
Flow rate of PM (LPM)	: 40.0
Flow rate of Gas (LPM)	: --
Volumetric Flow (Nm³/Hrs.)	: 29217.0
Sampling Condition	: Isokinetic
Sampling Protocol	: JMELPL/STOP/04
Parameter Required	: PM

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part - 1)	17.6	mg/Nm³	30

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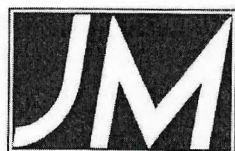
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TEST REPORT

Sample Number	JME/DCW/ST/06	Report No.	JME/ST/251110023
Name & Address of Unit	M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Format No.	7.8 F-03
		Party Reference No.	Nil
		Reporting Date	14/11/2025
		Analysis Completion Date:	14/11/2025
		Analysis Start Date:	10/11/2025
		Receipt Date	10/11/2025

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation)	: Mr. Mohd. Moinuddin (AGM)
Sample Collected by	: JMELPL Team
Date of Sampling & Time	: 07/11/2025 (10:20 to 11:00 Hrs.)
Sampling Location & Code	: Cooler ESP Unit-II
Sampling Duration (Minutes)	: 40.0
Stack Attached to	: Cooler Stack
Make of Stack	: Iron
Diameter of Stack	: 4.20 meter
Height of Stack	:
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 62.0 meter
Operating Schedule (Hrs./day)	: As per Requirement
Purpose of Monitoring	: Regulatory Requirement
Control Measure if Any	: ESP
Operating Condition at the time of Sampling	: On Load
Type of fuel Used	: --
Meteorological Condition	: Clear Sky
Instrument Code	: JME/SMK/01/14
Instrument calibration Status	: Calibrated
Ambient Temperature - Ta (°C)	: 28.0
Temperature of Stack Gases - Ts (°C)	: 151.0
Velocity of Stack Gases (m/sec.)	: 13.28
Flow rate of PM (LPM)	: 40.0
Flow rate of Gas (LPM)	: --
Volumetric Flow (Nm³/Hrs.)	: 442086.0
Sampling Condition	: Isokinetic
Sampling Protocol	: JMELPL/STOP/04
Parameter Required	: PM

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part - 1)	20.8	mg/Nm³	30

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Deepak Singh Yadav



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TEST REPORT

Sample Number	JME/DCW/ST/07	Report No.	JME/ST/251124004
Name & Address of Unit	M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Format No.	7.8 F-03
		Party Reference No.	NII
		Reporting Date	28/11/2025
		Analysis Completion Date	28/11/2025
		Analysis Start Date	24/11/2025
		Receipt Date	24/11/2025

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation)	: Mr. Mohd. Moinuddin (AGM)
Sample Collected by	: JMELPL Team
Date of Sampling & Time	: 21/11/2025 (11:18 to 11:55 Hrs.)
Sampling Location & Code	: Coal Mill Bag House Unit-II
Sampling Duration (Minutes)	: 37.0
Stack Attached to	: Coal Mill
Make of Stack	: Iron
Diameter of Stack	: 1.40 meter
Height of Stack	:
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 77.0 meter
Operating Schedule (Hrs./day)	: As per Requirement
Purpose of Monitoring	: Regulatory Requirement
Control Measure if Any	: Bag House
Operating Condition at the time of Sampling	: On Load
Type of fuel Used	: --
Meteorological Condition	: Clear Sky
Instrument Code	: JME/SMK/01/14
Instrument calibration Status	: Calibrated
Ambient Temperature – Ta (°C)	: 26.0
Temperature of Stack Gases - Ts (°C)	: 65.0
Velocity of Stack Gases (m/sec.)	: 11.38
Flow rate of PM (LPM)	: 42.0
Flow rate of Gas (LPM)	: --
Volumetric Flow (Nm³/Hrs.)	: 51614.0
Sampling Condition	: Isokinetic
Sampling Protocol	: JMELPL/STOP/04
Parameter Required	: PM

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	20.2	mg/Nm³	30

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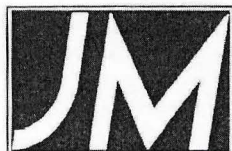
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TEST REPORT

Sample Number	JME/DCW/ST/08	Report No.	JME/ST/251124025
Name & Address of Unit	M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Format No.	7.8 F-03
		Party Reference No.	Nil
		Reporting Date	28/11/2025
		Analysis Completion Date:	28/11/2025
		Analysis Start Date:	24/11/2025
		Receipt Date	24/11/2025

Sample Description **STACK EMISSION MONITORING**

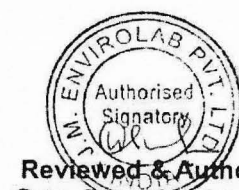
Client Representative (Name & Designation)	: Mr. Mohd. Moinuddin (AGM)
Sample Collected by	: JMELPL Team
Date of Sampling & Time	: 19/11/2025 (10:38 to 11:38 Hrs)
Sampling Location & Code	: Cement Mill- 1
Sampling Duration (Minutes)	: 60.0
Stack Attached to	: Cement Mill
Make of Stack	: Iron
Diameter of Stack	: 0.90 meter
Height of Stack	:
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 20.0 meter
Operating Schedule (Hrs./day)	: As per Requirement
Purpose of Monitoring	: Regulatory Requirement
Control Measure if Any	: Bag Filter
Operating Condition at the time of Sampling	: On Load
Type of fuel Used	: --
Meteorological Condition	: Clear Sky
Instrument Code	: JME/SMK/01/14
Instrument calibration Status	: Calibrated
Ambient Temperature – Ta (°C)	: 25.0
Temperature of Stack Gases - Ts (°C)	: 82.0
Velocity of Stack Gases (m/sec.)	: 5.58
Flow rate of PM (LPM)	: 20.0
Flow rate of Gas (LPM)	: -
Volumetric Flow (Nm³/Hrs.)	: 9935.0
Sampling Condition	: Isokinetic
Sampling Protocol	: JMELPL/STOP/04
Parameter Required	: PM

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	17.2	mg/Nm³	30

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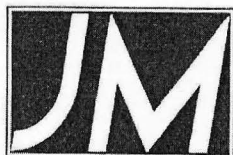
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TEST REPORT

Sample Number **JME/DCW/ST/09** Report No. **JME/ST/251124005**
 Name & Address of Unit **M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh** Format No. **7.8 F-03**
 Party Reference No. **Nil**
 Reporting Date **28/11/2025**
 Analysis Completion Date: **28/11/2025**
 Analysis Start Date: **24/11/2025**
 Receipt Date **24/11/2025**

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation) : **Mr. Mohd. Moinuddin (AGM)**
 Sample Collected by : **JMELPL Tea**
 Date of Sampling & Time : **19/11/2025 (14:20 to 15:20 Hrs)**
 Sampling Location & Code : **Cement Mill- 2**
 Sampling Duration (Minutes) : **60.0**
 Stack Attached to : **Cement Mill**
 Make of Stack : **Iron**
 Diameter of Stack : **0.90 meter**
 Height of Stack :
 (i) From the source of emission : **--**
 (ii) From roof level : **--**
 (iii) From Ground Level : **20.0 meter**
 Operating Schedule (Hrs./day) : **As per Requirement**
 Purpose of Monitoring : **Regulatory Requirement**
 Control Measure if Any : **Bag Filter**
 Operating Condition at the time of Sampling : **On Load**
 Type of fuel Used : **--**
 Meteorological Condition : **Clear Sky**
 Instrument Code : **JME/SMK/01/14**
 Instrument calibration Status : **Calibrated**
 Ambient Temperature – Ta (°C) : **27.0**
 Temperature of Stack Gases - Ts (°C) : **79.0**
 Velocity of Stack Gases (m/sec.) : **4.91**
 Flow rate of PM (LPM) : **18.0**
 Flow rate of Gas (LPM) : **-**
 Volumetric Flow (Nm³/Hrs.) : **8750.0**
 Sampling Condition : **Isokinetic**
 Sampling Protocol : **JMELPL/STOP/04**
 Parameter Required : **PM**

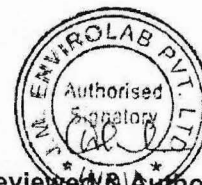
TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part – 1)	18.5	mg/Nm ³	30

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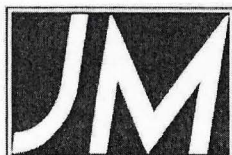
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TEST REPORT

Sample Number	JME/DCW/ST/10	Report No.	JME/ST/251124306
Name & Address of Unit	M/s. Ultratech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Format No.	7.8 F-03
		Party Reference No.	Nil
		Reporting Date	28/11/2025
		Analysis Completion Date:	28/11/2025
		Analysis Start Date:	24/11/2025
		Receipt Date	24/11/2025
Sample Description	STACK EMISSION MONITORING		

Client Representative (Name & Designation)	: Mr. Mohd. Moinuddin (AGM)
Sample Collected by	: JMELPL Team
Date of Sampling & Time	: 20/11/2025 (11:50 to 12:43 Hrs.)
Sampling Location & Code	: Cement Mill- 3
Sampling Duration (Minutes)	: 53.0
Stack Attached to	: Cement Mill
Make of Stack	: Iron
Diameter of Stack	: 1.55 meter
Height of Stack	:
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 53.0 meter
Operating Schedule (Hrs./day)	: As per Requirement
Purpose of Monitoring	: Regulatory Requirement
Control Measure if Any	: Bag Filter
Operating Condition at the time of Sampling	: On Load
Type of fuel Used	: --
Meteorological Condition	: Clear Sky
Instrument Code	: JME/SMK/01/14
Instrument calibration Status	: Calibrated
Ambient Temperature - Ta (°C)	: 26.0
Temperature of Stack Gases - Ts (°C)	: 80.0
Velocity of Stack Gases (m/sec.)	: 8.41
Flow rate of PM (LPM)	: 31.0
Flow rate of Gas (LPM)	: --
Volumetric Flow (Nm³/Hrs.)	: 44264.0
Sampling Condition	: Isokinetic
Sampling Protocol	: JMELPL/STOP/04
Parameter Required	: PM

TEST RESULTS

S. No.	Test Parameter	Test Method	Result	Unit	Limit
1.	Particulate Matter	IS 11255 (Part - 1)	20.7	mg/Nm³	30

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TEST REPORT

Name & Address of Unit	M/s. UltraTech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, post-Dalla, District- Sonbhadra, Uttar Pradesh	Report No.:	JME/A/260204001
Sample Description	AMBIENT AIR QUALITY MONITORING	Date of Reporting:	03/03/2026
Sampling Location	Near Main Gate	Monitoring Month:	February, 2026
Sample Collected By	JMELPL Team	Latitude:	24°26'59.36" N
Client Representative	Mr. Mohd. Moinuddin (AGM)	Longitude:	83°02'38.84" E
		Instrument Used for Sampling:	RDS & FPS
		Sampling Protocol:	JMELPL/STOP/04

TEST RESULTS

Date of Monitoring	Test Parameter				
	PM _{2.5} (µg/m ³)	PM ₁₀ (µg/m ³)	NO ₂ (µg/m ³)	SO ₂ (µg/m ³)	CO (mg/m ³)
02/02/2026 to 03/02/2026	29.4	53.9	19.5	9.7	0.60
05/02/2026 to 06/02/2026	35.1	58.6	21.8	10.5	0.63
09/02/2026 to 10/02/2026	38.3	65.2	24.1	13.4	0.70
12/02/2026 to 13/02/2026	44.6	76.4	27.5	16.5	0.74
16/02/2026 to 17/02/2026	36.9	69.4	22.9	11.9	0.69
19/02/2026 to 20/02/2026	31.2	60.8	17.3	13.6	0.62
23/02/2026 to 24/02/2026	26.7	47.6	15.1	8.2	0.53
26/02/2026 to 27/02/2026	28.4	54.3	18.6	9.8	0.57
Max.	44.6	76.4	27.5	16.5	0.74
Min.	26.7	47.6	15.1	8.2	0.53
Average	33.83	60.78	20.85	11.70	0.64
Test Method	IS 5182 (Part-24)	IS 5182 (Part-23)	IS 5182 (Part-6)	IS 5182 (Part-2) Sec 1	IS 5182 (Part-10)
NAAQS	60 (24 hourly)	100 (24 hourly)	80 (24 hourly)	80 (24 hourly)	4 (1 hourly)

Note: NAAQS-National Ambient Air Quality Standards; Schedule-VII, [Rule 3 (3B)] [Part-II sec.-3(i)] 18.11.2009

Abbreviations:

NAAQS : National Ambient Air Quality Standards
 PM_{2.5} : Fine Particulate Matter
 PM₁₀ : Respirable Suspended Particulate Matter
 NO₂ : Nitrogen Dioxide
 SO₂ : Sulphur Dioxide
 CO : Carbon Monoxide

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TEST REPORT

Name & Address of Unit	M/s. UltraTech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Report No.:	JME/A/260204002
Sample Description	AMBIENT AIR QUALITY MONITORING	Date of Reporting:	03/03/2026
Sampling Location	Near CPP	Monitoring Month:	February, 2026
Sample Collected By	JMELPL Team	Latitude:	24°26'55.27" N
Client Representative	Mr. Mohd. Moinuddin (AGM)	Longitude:	83°02'15.17" E
		Instrument Used for Sampling:	RDS & FPS
		Sampling Protocol:	JMELPL/STOP/04

TEST RESULTS

Date of Monitoring	Test Parameter				
	PM _{2.5} (µg/m ³)	PM ₁₀ (µg/m ³)	NO ₂ (µg/m ³)	SO ₂ (µg/m ³)	CO (mg/m ³)
02/02/2026 to 03/02/2026	28.2	67.2	21.7	10.7	0.62
05/02/2026 to 06/02/2026	31.7	60.8	24.3	12.1	0.67
09/02/2026 to 10/02/2026	35.9	69.4	28.1	14.3	0.70
12/02/2026 to 13/02/2026	42.4	72.6	32.9	19.5	0.76
16/02/2026 to 17/02/2026	33.1	67.9	26.7	13.2	0.69
19/02/2026 to 20/02/2026	30.9	59.5	22.8	15.4	0.64
23/02/2026 to 24/02/2026	24.1	50.3	17.5	8.9	0.57
26/02/2026 to 27/02/2026	27.6	56.7	19.3	10.6	0.59
Max.	42.4	72.6	32.9	19.5	0.76
Min.	24.1	50.3	17.5	8.9	0.57
Average	31.74	63.05	24.16	13.09	0.66
Test Method	IS 5182 (Part-24)	IS 5182 (Part-23)	IS 5182 (Part-6)	IS 5182 (Part-2) Sec 1	IS 5182 (Part-10)
NAAQS	60 (24 hourly)	100 (24 hourly)	80 (24 hourly)	80 (24 hourly)	4 (1 hourly)

Note: NAAQS-National Ambient Air Quality Standards; Schedule-VII, [Rule 3 (3B)] [Part-II sec.-3(i)] 18.11.2009

Abbreviations:

NAAQS : National Ambient Air Quality Standards
PM_{2.5} : Fine Particulate Matter
PM₁₀ : Respirable Suspended Particulate Matter
NO₂ : Nitrogen Dioxide
SO₂ : Sulphur Dioxide
CO : Carbon Monoxide

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TEST REPORT

Name & Address of Unit	M/s. UltraTech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Report No.:	JME/A/260204003
Sample Description	AMBIENT AIR QUALITY MONITORING	Date of Reporting:	03/03/2026
Sampling Location	Security Tower (AFR)	Monitoring Month:	February, 2026
Sample Collected By	JMELPL Team	Latitude:	24°27'06.02" N
Client Representative	Mr. Mohd. Moinuddin (AGM)	Longitude:	83°02'11.01" E
		Instrument Used for Sampling:	RDS & FPS
		Sampling Protocol:	JMELPL/STOP/04

TEST RESULTS

Date of Monitoring	Test Parameter				
	PM _{2.5} (µg/m ³)	PM ₁₀ (µg/m ³)	NO ₂ (µg/m ³)	SO ₂ (µg/m ³)	CO (mg/m ³)
02/02/2026 to 03/02/2026	26.8	54.5	17.9	9.3	0.57
05/02/2026 to 06/02/2026	29.6	62.1	20.2	11.8	0.61
09/02/2026 to 10/02/2026	32.1	67.0	23.5	13.4	0.66
12/02/2026 to 13/02/2026	36.7	71.5	26.1	15.6	0.69
16/02/2026 to 17/02/2026	30.4	63.9	21.6	12.1	0.64
19/02/2026 to 20/02/2026	28.0	57.3	19.4	10.7	0.59
23/02/2026 to 24/02/2026	22.5	45.9	14.7	7.0	0.52
26/02/2026 to 27/02/2026	25.3	50.1	16.0	8.4	0.54
Max.	36.7	71.5	26.1	15.6	0.69
Min.	22.5	45.9	14.7	7.0	0.52
Average	28.93	59.04	19.93	11.04	0.60
Test Method	IS 5182 (Part-24)	IS 5182 (Part-23)	IS 5182 (Part-6)	IS 5182 (Part-2) Sec 1	IS 5182 (Part-10)
NAAQS	60 (24 hourly)	100 (24 hourly)	80 (24 hourly)	80 (24 hourly)	4 (1 hourly)

Note: NAAQS-National Ambient Air Quality Standards; Schedule-VII, [Rule 3 (3B)] [Part-II sec.-3(i)] 18.11.2009

Abbreviations:

NAAQS : National Ambient Air Quality Standards
 PM_{2.5} : Fine Particulate Matter
 PM₁₀ : Respirable Suspended Particulate Matter
 NO₂ : Nitrogen Dioxide
 SO₂ : Sulphur Dioxide
 CO : Carbon Monoxide

Page 1 of 1

Checked by
Sita Ram Yadav

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Reviewed & Authorized by
Pallavi Verma

Note:

1. This test report pertains solely to the tested sample as received.
2. This report shall not be reproduced without in full.
3. Any discrepancies in this test report must be brought to our attention within 7 days from the date of issue.
4. The sample will be destroyed after the specified retention period unless prior instructions are received.
5. All disputes are subject to the exclusive jurisdiction of Gurugram only.

End of Report

J.M. ENVIROLAB PVT. LTD.

Recognized by CPCB under EP Act-1986, Certified by ISO-9001:2015, 14001:2015 & 45001:2018

Reg. Office & Lab. : 424, Ground Floor, Udyog Vihar Phase-IV, Gurugram, Haryana, India

E-mail: jmenvirolab@hotmail.com www.jmenvirolab.com



TEST REPORT

Name & Address of Unit	M/s. UltraTech Cement Ltd. (Unit- Dalla Cement Works) at SH-5, Post- Dalla, District- Sonbhadra, Uttar Pradesh	Report No.:	JME/A/260204004
Sample Description	AMBIENT AIR QUALITY MONITORING	Date of Reporting:	03/03/2026
Sampling Location	Near Estate Office	Monitoring Month:	February, 2026
Sample Collected By	JMELPL Team	Latitude:	24°26'40.93" N
Client Representative	Mr. Mohd. Moinuddin (AGM)	Longitude:	83°02'46.52" E
		Instrument Used for Sampling:	RDS & FPS
		Sampling Protocol:	JMELPL/STOP/04

TEST RESULTS

Date of Monitoring	Test Parameter				
	PM _{2.5} (µg/m ³)	PM ₁₀ (µg/m ³)	NO ₂ (µg/m ³)	SO ₂ (µg/m ³)	CO (mg/m ³)
02/02/2026 to 03/02/2026	26.9	56.8	16.2	10.4	0.56
05/02/2026 to 06/02/2026	28.6	60.2	18.7	12.6	0.61
09/02/2026 to 10/02/2026	31.0	63.7	20.9	10.1	0.63
12/02/2026 to 13/02/2026	33.8	65.3	22.5	13.7	0.68
16/02/2026 to 17/02/2026	29.6	61.8	19.2	11.2	0.62
19/02/2026 to 20/02/2026	25.9	53.5	16.3	9.3	0.57
23/02/2026 to 24/02/2026	20.3	44.1	13.4	6.9	0.51
26/02/2026 to 27/02/2026	23.5	49.4	15.7	8.2	0.53
Max.	33.8	65.3	22.5	13.7	0.68
Min.	20.3	44.1	13.4	6.9	0.51
Average	27.45	56.85	17.86	10.30	0.59
Test Method	IS 5182 (Part-24)	IS 5182 (Part-23)	IS 5182 (Part-6)	IS 5182 (Part-2) Sec 1	IS 5182 (Part-10)
NAAQS	60 (24 hourly)	100 (24 hourly)	80 (24 hourly)	80 (24 hourly)	4 (1 hourly)

Note: NAAQS-National Ambient Air Quality Standards; Schedule-VII, [Rule 3 (3B)] [Part-II sec.-3(i)] 18.11.2009

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Your (Half Yearly Compliance Report) has been Submitted with following details

Proposal No	IA/UP/IND/155260/2020
Compliance ID	468516178
Compliance Number(For Tracking)	EC/M/COMPLIANCE/468516178/2025
Reporting Year	2025
Reporting Period	01 Dec(01 Apr - 30 Sep)
Submission Date	27-11-2025
RO/SRO Name	Shri Satya Prakash Negi
RO/SRO Email	jhk119@ifs.nic.in
State	UTTAR PRADESH
RO/SRO Office Address	Integrated Regional Offices Lucknow

Note:- SMS and E-Mail has been sent to Shri Satya Prakash Negi, UTTAR PRADESH with Notification to Project Proponent.



UTCL/DLCW/ENV. /2025/ 444
25.11.2025

The Additional Director (Central)
MoEF &CC, Kendriya Bhawan
11th Floor, sector- H Aliganj
Lucknow - 226024 (UP)

Sub. : Submission of six-monthly EC Compliance report (April 2025 to September 2025) for expansion of Integrated Cement Plant- Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) long with installation of WHRS (13 MW) at Robertsganj Distt. Sonebhadra, Uttar Pradesh.

Ref : Letter no. J -11011/560/2007-IA II (i) dated 30.03.2021

Dear Sir,

This is reference to the above subject matter; we are submitting herewith the point wise six-monthly compliance report for the period from April 2025 to September 2025 of Environment Clearance letter no. J-11011/560/2007-IA II (i) dated 30.03.2021 for expansion of Integrated Cement Plant- Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) at Robertsganj Distt. Sonebhadra, Uttar Pradesh.

MOEF&CC notification no. S.O. 5845(E) dated 26.11.2018, we are submitting herewith the soft copy of compliance report to your good office by E-mail.

This is for your kind information please,

Thanking you,

Yours faithfully
For ULTRATECH CEMENT LIMITED
(Unit: Dalla Cement Works)

Sandeep Hirekar
Joint President & Unit Head

Encl: as above

CC : 1. Regional Director (North Zone), CPCB, Zonal Office, Vibhuti Khand, Gomtinagar, Lucknow
2. Member Secretary, Uttar Pradesh Pollution Control Board TC-12 V, Vibhuti Khand, Gomti Nagar Lucknow (UP)-226010



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UltraTech Cement Limited

Unit: Dalla Cement Works : SH 5, Post: Dalla, Distt. Sonebhadra (U.P.) - 231207.

Tel.: +91 5445 265778, 265801, 265802 | W: www.ultratechcement.com | CIN : L26940MH2000PLC128420

Regional Office: UltraTech Alkhan Centre, 2nd Floor, Mahakali Caves Road, Andheri (East), Mumbai - 400093 Tel : +91 22 66917800

Half Yearly Compliance Report
2025
01 Dec(01 Apr - 30 Sep)

Acknowledgement

Proposal Name	Integrated Cement Plant- Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) at Robertsganj Distt. Sonebhadra, Uttar Pradesh.		
Name of Entity / Corporate Office	UltraTech Cement Limited unit Dalla Cement works		
Village(s)	N/A		
District	SONBHADRA		
Proposal No.	IA/UP/IND/155260/2020	Category	Industrial Projects - 1
Plot / Survey / Khasra No.	N/A	Sub-District	N/A
State	UTTAR PRADESH	Entity's PAN	*****6442L
MoEF File No.	J -11011/560/2007-IA II (i)	Entity name as per PAN	UltraTech Cement Limited

Compliance Reporting Details

Reporting Year	2025
Remarks (if any)	Compliance status for the period from April 2025 to September 2025
Reporting Period	01 Dec(01 Apr - 30 Sep)

Details of Production and Project Area

Name of Entity / Corporate Office UltraTech Cement Limited unit Dalla Cement works

	Project Area as per EC Granted	Actual Project Area in Possession
Private	62.344	62.344
Revenue Land	4.656	4.656
Forest	0	0
Others	0	0
Total	67	67

Production Capacity

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Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	Cement	Million Tons per Annum (MTPA)	31/12/2029	3.5	1.791	3.5
2	Clinker	Million Tons per Annum (MTPA)	31/12/2029	3.5	2.0125	2.5
3	Captive Power	MW	31/12/2029	30	18.16	30
4	WHRS	MW	31/12/2029	13	9.23	13

Conditions

Specific Conditions

Sr.No.	Condition Type	Condition Details
1	AIR QUALITY MONITORING AND PRESERVATION	Stack emission from all stacks shall not exceed 25 mg/Nm ³
PPs Submission: Being Complied Stack emission from all stacks is being maintained within norms. Monitoring results attached as Annexure 1.		Date: 19/11/2025
2	AIR QUALITY MONITORING AND PRESERVATION	CEMS shall be installed on Raw mill; Kilns, Cooler, Coal mill and cement grinding mills and stacks of Captive Power plant.
PPs Submission: Complied CEMS has been installed at Raw mill, Kilns, Cooler, Coal mill, Cement grinding mills and Captive Power plant.		Date: 19/11/2025
3	AIR QUALITY MONITORING AND PRESERVATION	Road shall be paved, and industrial vacuum cleaners shall be deployed for regular cleaning of roads.
PPs Submission: Complied Paved road is provided, and industrial vacuum cleaners (sweeping machine) is provided for cleaning of road on regular basis. Photograph attached as Annexure 2.		Date: 19/11/2025
4	AIR QUALITY MONITORING AND PRESERVATION	All belt conveyors shall be covered.
PPs Submission: Complied Closed belt conveyers are provided for transport of crushed limestone and raw materials. Photograph attached as Annexure 3.		Date: 19/11/2025
5	AIR QUALITY MONITORING AND PRESERVATION	Pet coke shall be used only in Kiln only.

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PPs Submission: Being Complied Pet coke is being used in Cement Kiln only as feed stock.		Date: 19/11/2025
6	WASTE MANAGEMENT	100% waste utilization shall be practiced
PPs Submission: Being Complied 100 percent waste is being utilized.		Date: 27/11/2025
7	AIR QUALITY MONITORING AND PRESERVATION	Low NOx Burners are proposed to control NOx in the Kiln.
PPs Submission: Complied Low NOx Burners is provided in the Kiln to control NOx.		Date: 19/11/2025
8	AIR QUALITY MONITORING AND PRESERVATION	In case of co-processing monitoring of dioxin and furans shall be undertaken on yearly basis
PPs Submission: Being Complied Co-processing monitoring of dioxin and furans is being done on yearly basis as per the MoEF and CC notification dated 10.05.2016		Date: 19/11/2025
9	WATER QUALITY MONITORING AND PRESERVATION	Extensive rainwater harvesting shall be done
PPs Submission: Complied Rainwater harvesting structure is constructed in plant and colony Photograph attached as Annexure 4.		Date: 19/11/2025
10	WATER QUALITY MONITORING AND PRESERVATION	Plant shall treat all the effluents and shall recycle and reuse the treated water.
PPs Submission: Being Complied Domestic and industrial wastewater is being treated in Sewage Treatment Plant (STP) and Neutralization Pit, treated water is used for green belt development and dust suppression.		Date: 19/11/2025
11	MISCELLANEOUS	An internal service road shall be constructed to avoid direct entry of trucks through main gate.
PPs Submission: Complied Internal service road has been constructed to avoid direct entry of trucks through main gate.		Date: 19/11/2025
12	GREENBELT	PP shall create around the plant boundary 3 tier Buffer plantation and maintain as part of 40% plantation @2500 trees per hectare.
PPs Submission: Complied Plantation has been developed and maintaining part of 40 percent plantation with 2500 trees per hectare. Photograph attached as Annexure 5.		Date: 19/11/2025
13	MISCELLANEOUS	The project proponent shall provide separate road for smooth entry of vehicles coming from plant towards the highway and those moving toward the plant.

PPs Submission: Complied We have provided separate road for smooth entry of vehicles coming from plant towards the highway and those moving toward the plant.		Date: 19/11/2025
14	MISCELLANEOUS	The Recommendations of the approved site-specific condition plan /Wildlife management plan shall be implemented in consultation with state forest department. The implementation report shall be furnished along with the six-monthly compliance report.
PPs Submission: Complied Wildlife management plan has been made in consultation with state forest department. In this connection we have sent letter to DFO Kaimoor wildlife sanctuary vide letter no. UTCL/DLCW/ENV/2022 dated 3.01.2022 for Implementation of plan.		Date: 19/11/2025
General Conditions		
Sr.No.	Condition Type	Condition Details
1	Statutory compliance	The Environment Clearance (EC) granted to the project /activity is strictly under the provision of the EIA Notification,2006 and its amendments issued from time to time. It does not tantamount /construe to approvals /consent /permission etc., required to be obtained or standers/conditions to be fallowed under any other Acts/Rules /subordinate legislation, etc., as may be applicable to the project.
PPs Submission: Agreed to Comply Noted		Date: 19/11/2025
2	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall install 24X7 Continuous Emission Monitoring System (CEMS) at process stacks to monitor stack as well as 4 Nos. Continuous Ambient Air Quality Station (CAAQS) for monitoring of AAQ parameters with the respect to standards to prescribed in Environment (Protection) rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time-to-time equipment supplier specification through labs recognized under Environment (Protection) Act,1986 or NABL accredited laboratories.
PPs Submission: Being Complied CEMS are provided at process stacks for monitoring of stack and Continuous Ambient Air Quality Station (CAAQS) are provided for monitoring of AAQ parameters. The CEMS and CAAQMS is connected to CPCB and SPCB servers as well as calibration is being done on regular basis.		Date: 19/11/2025
3	AIR QUALITY MONITORING AND PRESERVATION	The Project proponent shall monitor fugitive emissions in plant premises at least once in every quarter through labs recognized under Environment (protection) Act 1986.
PPs Submission: Being Complied Fugitive emissions monitoring is being done on quarterly basis through labs recognized under Environment (protection) Act 1986.		Date: 19/11/2025
4	AIR QUALITY MONITORING AND PRESERVATION	Project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
PPs Submission: Being Complied Leakage detection is being done through analyzer and visual inspection. Mechanized bag cleaning		Date:

facilities is provided through DCS logics and cleaning of bags is being done on periodic maintenance.		19/11/2025
5	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall provide wind shelter fence and chemical spraying on the raw material stockpiles;
PPs Submission: Complied Shed is provided at Raw material stockpiles, and no chemical spray is required for raw material stockpiles.		Date: 19/11/2025
6	AIR QUALITY MONITORING AND PRESERVATION	Efforts shall be made to reduce impact of transport of raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport.
PPs Submission: Being Complied We have made Covered Conveyor belts from Mine area to Plant area for reduce the transportation of raw materials.		Date: 19/11/2025
7	AIR QUALITY MONITORING AND PRESERVATION	Ventilation system shall be designed for adequate air changes as per the prevailing norms for all tunnels, motor houses, cement bagging plants.
PPs Submission: Complied Ventilation system is provided for the adequate air changes at motor houses, cement bagging plants.		Date: 19/11/2025
8	WATER QUALITY MONITORING AND PRESERVATION	The project proponent shall install 24X7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and 10th May, 2016 (in case of co-processing Cement) as amended from time to time ; S.O. 3305 (E) dated 7th December 2015 (Thermal power plants) as amended from time to time) and connected to SPCB and CPCB online server and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
PPs Submission: Being Complied Complying		Date: 19/11/2025
9	WATER QUALITY MONITORING AND PRESERVATION	The Project proponent shall regularly monitor ground water quality at least twice a year (pre-and post-monsoon) at sufficient number of piezometers / sampling wells in the plant and adjacent area through lab recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
PPs Submission: Being Complied Regular monitoring is carried out of ground water quality and piezometer wells. The water level and Quality monitored is being done in the plant and adjacent area through NABL accredited lab. Monitoring result attached as annexure 8.		Date: 19/11/2025
10	WATER QUALITY MONITORING AND PRESERVATION	Sewage treatment plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.

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PPs Submission: Being Complied Sewage treatment plant is provided for treatment of domestic wastewater and met the prescribed standards.		Date: 19/11/2025
11	WATER QUALITY MONITORING AND PRESERVATION	General drain and collection pit shall be provided for each stockpile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
PPs Submission: Complied General drain and collection pit are provided.		Date: 19/11/2025
12	WATER QUALITY MONITORING AND PRESERVATION	Water meter shall be provided at the inlet to all unit processing in the cement plant.
PPs Submission: Complied Water meter is provided at inlet to all unit processing in the cement plant.		Date: 19/11/2025
13	WATER QUALITY MONITORING AND PRESERVATION	The project proponent shall make efforts to minimize water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.
PPs Submission: Being Complied Efforts made to minimize water consumption in the cement plant complex by segregation of used water. Treated water is being used for greenbelt development and water sprinkle system.		Date: 19/11/2025
14	Noise Monitoring & Prevention	Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation and control) Rules, 2000 and report in this regard shall be submitted to regional officer of the ministry as a part of six-monthly compliance report.
PPs Submission: Being Complied Noise quality is being monitored as per the prescribed Noise Pollution (Regulation and control) Rules, 2000 and report is showing in Annexure 9.		Date: 19/11/2025
15	ENERGY PRESERVATION MEASURES	Waste heat recovery system shall be provided for kiln and cooler.
PPs Submission: Complied 13 MW Waste heat recovery system is provided.		Date: 19/11/2025
16	ENERGY PRESERVATION MEASURES	The project proponent makes efforts to achieve power consumption less than 65 units/tonne for Portland pozzolona cement (PPC) and 85 units/tonne for ordinary Portland cement (OPC) Production and thermal energy consumption of 670 Kcal/kg of clinker.
PPs Submission: Agreed to Comply Will be complied.		Date: 19/11/2025
17	ENERGY PRESERVATION MEASURES	Provide solar power generation on roof tops of buildings, for solar lite system for all common areas, streetlights, parking around project area and maintain the same regularly.
PPs Submission: Being Complied 8.5 MW solar power generation is provided for all common areas, streetlights, parking around the project area and using solar power in plant utilization also.		Date: 19/11/2025

18	ENERGY PRESERVATION MEASURES	Provide the project proponent for LED lights in their offices and residential area.	
PPs Submission: Complied LED lights is provided in offices and residential area.			Date: 19/11/2025
19	ENERGY PRESERVATION MEASURES	Maximize the utilization of fly ash, slage and sweetener in cement blend as per BIS standards.	
PPs Submission: Being Complied Utilization of fly ash is being used as per BIS standards.			Date: 19/11/2025
20	ENERGY PRESERVATION MEASURES	Maximize utilization of alternate fuels and co-processing to achieve best practice norms.	
PPs Submission: Being Complied We are using alternate fuels in Kiln for co-processing.			Date: 19/11/2025
21	WASTE MANAGEMENT	Used refractories shall be recycled as for as possible.	
PPs Submission: Being Complied Used refractories sent to recycler			Date: 19/11/2025
22	WASTE MANAGEMENT	Kitchen waste shall be composed or converted to biogas for further use.	
PPs Submission: Being Complied Kitchen waste is using for making manure through Bio Composting plant			Date: 19/11/2025
23	GREENBELT	The Project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees in the plant premises.	
PPs Submission: Complied GHG emissions inventory study done by CII for the plant. and report has been sent to your good office.			Date: 27/11/2025
24	Human Health Environment	Emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and disaster management pant shall be implemented.	
PPs Submission: Complied Emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and disaster management plan is implemented.			Date: 19/11/2025
25	Human Health Environment	The project proponent shall be carry out heat stress analysis for the workman who work in high temperature work zone and provide Personal Protective Equipment (PPE) as per norms of factory Act.	
PPs Submission: Complied Personal Protective Equipment (PPE) is provided to work man as per norms of factory acts and heat stress analysis has been done.			Date: 19/11/2025
26	Human Health Environment	Occupational health surveillance of the workers shall be done on a regular basis and records maintained.	

PPs Submission: Being Complied Occupational health surveillance of the workers is being done on regular basis and records is maintained.		Date: 19/11/2025
27	Corporate Environmental Responsibility	The project proponent shall comply with the provision contained in this Ministry's OM vide F.No 22/65-2017-IA.III dated 30.09.2020.
PPs Submission: Being Complied Complying		Date: 19/11/2025
28	Corporate Environmental Responsibility	The company shall have a well laid down environmental policy duly approve by the board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements /deviation / violation of the environmental /forest/ wildlife norms /conditions. The company shall have defined system of reporting infringements/ deviation /violation of the Environmental /forest /wildlife norms /conditions and/or shareholders/stake holders. The copy of board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
PPs Submission: Complied UTCL have a well laid down environmental policy.		Date: 19/11/2025
29	Corporate Environmental Responsibility	A separate Environment Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of organization.
PPs Submission: Complied The Environmental cell established and having suitable qualified personnel and facilities to carry our overall environmental monitoring/ measurement and management activities.		Date: 19/11/2025
30	MISCELLANEOUS	The project proponent shall make public the environmental clearance granted for their project along with the environmental condition and safeguard at their cost by prominently advertising it at least in two local newspapers of the district or state of which one shall be displayed in project proponent website permanently
PPs Submission: Complied We have informed the public about the environmental clearance to our project through the advertisement in two newspapers (Hindustan and Times of India) dated 03.04.2021. Advertisement photograph attached as Annexure 6.		Date: 19/11/2025
31	MISCELLANEOUS	The copy of environmental clearance shall be submitted by the project proponents to the Head of local bodies, Panchayats and Municipal Bodies in addition to relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
PPs Submission: Complied Copy of environmental clearance letter has been submitted to Gram Panchayat, District Collector, Member Secretary, and regional officer UPPCB on dated 15.04.2021.		Date: 19/11/2025
32	MISCELLANEOUS	The Project proponent shall upload the status of compliance of the stipulated Environmental conditions, including result of monitoring data on their website and update the same on half -yearly basis.

PPs Submission: Being Complied EC compliance report with monitoring data is uploading at UTCL website and updating on half yearly basis.		Date: 19/11/2025
33	MISCELLANEOUS	The Project proponent shall monitor criterial pollutant level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicate for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
PPs Submission: Being Complied Ambient air quality and stack monitoring is being done on regular basis and displayed at main gate of plant and uploaded on website of the company. Monitoring Data shown in annexure 1 and 7.		Date: 19/11/2025
34	MISCELLANEOUS	The project proponent shall submit six monthly reports on the status of the compliance of the stipulated environmental conditions on the website of Ministry of Environment Forest and Climate Change at environment clearance portal.
PPs Submission: Being Complied Six monthly EC Compliance report reports is submitting at environment clearance portal.		Date: 19/11/2025
35	MISCELLANEOUS	The project proponent shall submit the environmental statement for each financial year in Form –V to the concerned State Pollution Control Board as Prescribed under the Environmental (Protection) Rules, 1986, as amended subsequently and put on the website of the company
PPs Submission: Complied Environmental statement report (in Form V) is submitted to the UP-State Pollution Control Board on dated 09.09.2025 and uploaded at the website of the company.		Date: 19/11/2025
36	MISCELLANEOUS	The project proponent shall inform the regional office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work start of the production operation by the project.
PPs Submission: Complied Complied		Date: 19/11/2025
37	MISCELLANEOUS	The project proponent abides by the commitments and recommendations made in the EIA/EMP report, Commitment made during public Hearing and also that during their presentation to the Expert Appraisal Committee.
PPs Submission: Agreed to Comply Will be complied		Date: 19/11/2025
38	MISCELLANEOUS	No further expansion or modification in the plant shall be carried out without prior approval of the ministry of Environment, Forest and Climate Change (MOEF&CC).
PPs Submission: Agreed to Comply Agreed		Date: 19/11/2025
39	MISCELLANEOUS	Concealing factual data or submission of false/ fabricated data may result in revocation of the environmental clearance and attract action

		under the provision of Environment (Protection) Act, 1986.
PPs Submission: Agreed to Comply Noted		Date: 19/11/2025
40	MISCELLANEOUS	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
PPs Submission: Agreed to Comply Noted		Date: 19/11/2025
41	MISCELLANEOUS	The ministry reserved the right to stipulated additional conditions if found necessary. The company in a time bound manner shall implement these conditions.
PPs Submission: Agreed to Comply Noted		Date: 19/11/2025
42	MISCELLANEOUS	The regional office of this ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the regional office by furnishing the requisite data /information /monitoring reports.
PPs Submission: Agreed to Comply Noted		Date: 19/11/2025
43	MISCELLANEOUS	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of Nation Green Tribunal Act, 2010.
PPs Submission: Agreed to Comply Noted		Date: 19/11/2025
44	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
PPs Submission: Being Complied We have provided Covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation. Use closed bulkers is being used for carrying fly ash.		Date: 19/11/2025
Visit Remarks		
Last Site Visit Report Date:		N/A
Additional Remarks:		
Note: This acknowledgement is as per the details submitted by project proponent. In no way is this document to be considered as conclusion on any action on the compliance of the project. This is strictly for the project proponent's reference purpose.		

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Annexure - 1

ULTRATECH CEMENT LIMITED Dalla Cement Works																			
STACK MONITORING DATA																			
Stack No.	LINE-1								LINE-2						CPP				
	S-1				S-2	S-3	S-4	S-5	S6				S7	S8	S9	S10			
Stack Name	Raw mill & Kiln				Coal Mill	Clinker Cooler	Cement Mill-1	Cement Mill-2	Raw mill & Kiln				Coal Mill	Clinker Cooler	Cement Mill-3	CPP (30 MW)			
Parameter	PM	SO ₂	NOX	kg/T Clinker	PM	PM	PM	PM	PM	SO ₂	NOX	kg/T Clinker	PM	PM	PM	PM	SO ₂	NOX	Hg
Std Limit (mg/Nm ³)	25	100	1000	0.125	25	25	25	25	25	100	800	0.125	25	25	25	25	600	450	0.03
Apr-25	18.6	0.00	496	0.071	21.3	16.9	17.6	19.2	19.7	0.00	511	0.044	20.3	20.2	21.2	19.9	428	326	0.00
May-25	STOP	STOP	STOP	STOP	STOP	STOP	STOP	17.8	18.6	0.00	521	0.037	19.9	21.6	20.2	20.9	418	310	0.00
Jun-25	17.6	0.00	482	0.083	20.6	17.9	18.9	16.9	19.2	0.00	563	0.045	18.8	19.4	21.8	21.31	434	319	0.00
Jul-25	18.2	0.00	432.0	0.085	21.50	16.9	17.9	18.2	18.7	0.00	544	0.048	19.6	18.4	20.4	20.3	421.0	297.0	0.00
Aug-25	17.8	0.00	456.0	0.061	20.8	19.3	18.1	17.9	19.2	0.00	563	0.046	18.4	20.6	21.5	21.6	435.0	326.0	0.00
Sep-25	18.6	0.00	567.0	0.055	19.9	17.7	18.1	18.3	17.8	0.00	527	0.045	20.1	19.3	20.2	STOP	STOP	STOP	STOP
Minimum	17.6	0.00	432	0.055	19.9	16.9	17.6	16.9	17.8	0.00	511	0.037	18.4	18.4	20.2	19.9	418	297	0.00
Maximum	18.6	0.00	567	0.085	21.5	19.3	18.9	19.2	19.7	0.00	563	0.048	20.3	21.6	21.8	21.6	435	326	0.00
Average	18.16	0.00	486.60	0.07	20.82	17.74	18.12	18.05	18.87	0.00	538.17	0.04	19.52	19.92	20.88	20.80	427.20	315.60	0.00

ULTRATECH CEMENT LIMITED
Unit: Dalla Cement Works



Fig.1. Paved Road



Fig.2. Sweeping Machine

ULTRATECH CEMENT LIMITEDUnit: Dalla Cement Works

Closed conveyers for transportation of materials



Fig.1. Closed Belt Conveyor



Fig.2. Closed Belt Conveyor

ULTRATECH CEMENT LIMITED
Unit: Dalla Cement Works



Rainwater harvesting structure constructed in plant and colony.

ULTRATECH CEMENT LIMITEDUnit: Dalla Cement Works

Pic.1. Plantation in Colony



Pic.2. Plantation in Colony



Pic.3. Plantation in Plant



Pic.4. Plantation in Plant

Green belt development in Colony & Plant

ULTRATECH CEMENT LIMITEDUnit: Dalla Cement Works

Information for public regarding Environmental Clearance through the advertisement in two newspapers (Hindustan and Times of India) dated 03.04.2021.

THE TIMES OF INDIA
SATURDAY, APRIL 3, 2021

PUBLIC NOTICE

Date: 01.04.2021

It is informed to all that the project "Proposed Expansion of Integrated Cement Plant- Clinker (2.0 to 3.5 MTPA), Cement (0.5 to 3.5 MTPA), CPP (27 to 30 MW) along with installation of WHRS (13 MW) of M/s UltraTech Cement Limited (Unit - Dalla Cement Works)" located at Village: Dalla (Kota), Tehsil: Obra (Erstwhile- Robertsganj), District: Sonbhadra (Uttar Pradesh) has been accorded Environmental Clearance by the Ministry of Environment Forest and Climate Change, Govt. of India New Delhi vide their letter no.: J-11011/560/2007-IA.II (I) dated 30.03.2021. Copy of the above Environmental clearance letter is available with the office of Uttar Pradesh Pollution Control Board, Lucknow and may also be seen at the website of Ministry of Environment Forest and Climate Change, Govt. of India New Delhi <https://parivesh.nic.in>.

M/s. UltraTech Cement Limited
(Unit: Dalla Cement Works)

हिन्दुस्तान वाराणसी • शनिवार • 03 अप्रैल 2021

सार्वजनिक सूचना

दिनांक: 01.04.2021

सर्व साधारण को सूचित किया जाता है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली के पत्र संख्या J-11011/560/2007-IA.II(I) दिनांक 30.03.2021 के द्वारा मैसर्स अल्ट्राटेक सीमेंट लिमिटेड (इकाई: डाला सीमेंट वर्क्स) ग्राम: डाला (कोटा), तहसील: ओबरा (पूर्व में राबर्ट्सगंज), जिला: सोनभद्र (उत्तर प्रदेश) के एकीकृत सीमेंट संयंत्र का प्रस्तावित विस्तार-विलंकरण (2.0 से 3.5 मिलियन टन प्रतिवर्ष), सीमेंट (0.5 से 3.5 मिलियन टन प्रतिवर्ष), कैप्टिव पावर प्लांट (27 से 30 मेगावॉट) तथा 13 मेगावॉट डबल्यूएचआरएस की स्थापना हेतु पर्यावरणीय स्वीकृति प्रदान कि गई है। उपरोक्त पर्यावरणीय स्वीकृति पत्र की प्रति उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, कार्यालय-लखनऊ में जन साधारण के लिए उपलब्ध है तथा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की वेब साइट <https://parivesh.nic.in> पर भी देखी जा सकती है।

मैसर्स अल्ट्राटेक सीमेंट लिमिटेड
(इकाई: डाला सीमेंट वर्क्स)

Annexure-7

Ambient Air Quality Monitoring																															
24 Hourly AAQ Monitoring Data with Locations (In µg/m³)																															
Location 1 (Near Main Gate)																Location 2 (Near CPP)															
	PM 2.5			PM 10			SO2			NOx			CO				PM 2.5			PM 10			SO2			NOx			CO		
Std Limit	60 µg/m3			100 µg/m3			80 µg/m3			80 µg/m3			2 mg/m3			Std Limit	60 µg/m3			100 µg/m3			80 µg/m3			80 µg/m3			2 mg/m3		
Month	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Month	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg			
Apr-25	25.32	42.21	35.45	44.3	72.39	58.75	6.15	12.96	9.73	16.46	32.8	23.96	0.53	0.79	0.68	Apr-25	22.69	41.85	33.76	43.63	70.24	57.77	9.46	15.5	13.19	14.96	28.09	21.88	0.54	0.76	0.66
May-25	23.9	45.3	34.91	42.8	76.7	61.19	6.9	14.3	10.54	14.2	34.60	22.78	0.52	0.82	0.67	May-25	26.2	43.1	34.97	45.4	73.40	59.29	6.40	12.7	9.94	13.2	28.2	20.97	0.52	0.78	0.64
Jun-25	30.8	49.7	39.21	53.5	79.3	65.35	7.1	13.4	9.59	18.70	31	24.54	0.57	0.8	0.7	Jun-25	27.30	46.5	37.19	48.20	76.6	62.24	8.4	15.9	11.54	12.6	25.10	18.15	0.53	0.75	0.65
Jul-25	25.4	36.5	30.8	46.8	72.5	55.53	6.1	13.5	9.75	15.7	29.9	21.34	0.53	0.69	0.6	Jul-25	22.8	36.70	31.08	41.6	70.3	54.11	5.6	14.3	10.02	10.5	31.5	20.52	0.51	0.65	0.60
Aug-25	18.3	30.8	23.98	41.5	65.1	52.41	4.40	10.8	7.79	12.6	25.5	18.83	0.53	0.62	0.56	Aug-25	16.2	33.9	21.81	38.5	62.7	50.55	5.1	12.1	8.61	10.2	22.60	16.71	0.52	0.59	0.55
Sep-25	20.5	34.7	27.2	43.9	68.3	56.64	4.70	11.7	8.01	13.80	27.1	19.95	0.53	0.65	0.58	Sep-25	19.10	31.30	25.2	41.8	65.2	53.64	5.40	13.5	8.44	12.5	24.9	17.7	0.55	0.69	0.61

Location 3 (Near Security Tower)																Location 4 (Near Estate Office)															
	PM 2.5			PM 10			SO2			NOx			CO				PM 2.5			PM 10			SO2			NOx			CO		
STD Limit	60 µg/m3			100 µg/m3			80 µg/m3			80 µg/m3			2 mg/m3			Std Limit	60 µg/m3			100 µg/m3			80 µg/m3			80 µg/m3			2 mg/m3		
Month	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Month	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg	Min	Max	Avg			
Apr-25	18.41	35.15	26.70	35.7	66.84	51.78	5.92	10.08	8.78	17.45	26.97	22.32	0.52	0.75	0.63	Apr-25	17.96	33.74	25.33	33.17	60.98	46.88	4.64	9.4	7.21	14.45	21.06	17.71	0.53	0.71	0.63
May-25	20.5	40.3	29.36	42.2	65.7	55.25	5.7	11.8	9.11	14.9	25.90	20.39	0.51	0.7	0.62	May-25	18.3	39.4	26.88	40.30	61.4	50.3	6.5	11.8	8.94	13.5	23.7	19.06	0.52	0.67	0.59
Jun-25	22.7	40.8	32.28	44.8	65.70	53.4	5.3	11.8	8.53	11.6	22.1	17.31	0.51	0.68	0.59	Jun-25	22.6	39.8	29.4	41.2	64.4	51.79	4.3	8.4	6.28	12.5	19.7	16.1	0.52	0.61	0.56
Jul-25	18.6	33.4	27.01	37.9	60.5	47.4	5.30	10.80	7.96	9.4	20.6	15.08	0.51	0.57	0.54	Jul-25	17.4	31.1	24.46	37.1	58.2	45.74	4.5	8.6	6.66	8.8	18.7	13.41	0.51	0.55	0.53
Aug-25	13.3	28.5	19.2	35.3	57.90	44.74	3.3	7.4	5.18	8.9	18.7	13.76	0.51	0.54	0.52	Aug-25	11.8	25.10	17.73	32.10	52.7	40.59	3.1	6.7	4.68	9.5	15.5	12.6	BDL	BDL	BDL
Sep-25	16.2	28.7	22.64	38.6	61.5	50.18	4.7	9.1	7.01	9.7	20.6	15.44	0.53	0.57	0.55	Sep-25	13.3	24.2	19.19	34	54.1	44.16	5.1	8.5	6.89	10.9	18.3	14.89	0.52	0.54	0.53

Dalla Cement Works

The water level and Quality monitoring data of Pre- Monsoon, Monsoon.

Ground Water Level Monitoring Report				
S. No.	Name of Locations	Type of well (Open well / Bore well)	Water Level (in meter)	
			Pre-Monsoon (May-25)	Post-Monsoon (October-2025)
1.	Near Wagon Tippler	Piezo well	10.75	6.7
2.	Near Julgul Mine Office	Piezo well	7.80	1.7
3.	Bagga Nalla	Piezo well	9.91	6.0
4.	Village - Telgurwa	Open well	13.00	4.1
5.	Village - Salai Banwa	Open well	7.00	2.1
6.	Village - Paraspani	Open well	5.90	1.9
7.	Village - Chopan	Open well	14.90	10.2
8.	Near CPP	Piezo well	10.15	6.0

S. No.	Parameters	Units	Name of Locations & observed value- Pre - Monsoon				
			Village Obra	Village- Salai Banwa	Village - Telgurwa	Village - Paraspani	Village - Chopan
1	pH	-	7.73	7.65	7.71	7.65	7.81
2	Colour	Hazen	BDL	BDL	BDL	BDL	BDL
3	Turbidity	NTU	BDL	BDL	BDL	BDL	BDL
4	Conductivity	$\mu\text{S}/\text{cm}$	667.0	786.0	976.0	584.0	815.0
5	Odour	-	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
6	Taste	-	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
7	Total Hardness As CaCO_3	mg/l	249.0	304.0	376.0	151.0	341.0
8	Alkalinity	mg/l	209.0	351.0	366.0	166.8	274.1
9	Chloride as Cl	mg/l	74.02	66.56	136.94	93.16	61.64
10	Total Dissolved Solids	mg/l	402.0	519.0	641.0	382.0	565.0
11	Fluoride as F	mg/l	0.29	0.46	0.55	0.57	0.79
12	Iron as Fe	mg/l	0.62	0.27	0.51	0.77	0.24
13	Zink as Zn	mg/l	BDL	BDL	BDL	BDL	BDL
14	Copper as Cu	mg/l	BDL	BDL	BDL	BDL	BDL
15	Total Coliform	MPN/10 0ml	Absent	Absent	Absent	Absent	Absent

S. No.	Parameters	Units	Name of Locations & observed value- Post-Monsoon				
			Village Obra	Village- Salai Banwa	Village - Telgurwa	Village - Paraspani	Village - Chopan
1	pH	-	7.36	7.46	7.61	7.47	7.52
2	Colour	Hazen	BDL	BDL	BDL	BDL	BDL
3	Turbidity	NTU	BDL	BDL	BDL	BDL	BDL
4	Conductivity	$\mu\text{S}/\text{cm}$	787.0	783.0	972.0	579.0	817.0
5	Odour	-	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
6	Taste	-	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
7	Total Hardness As CaCO_3	mg/l	250.0	301.0	371.0	148.0	342.0
8	Alkalinity	mg/l	215.0	348.0	360.0	178.0	276.0
9	Chloride as Cl	mg/l	75.10	64.9	33.59	91.34	61.90
10	Total Dissolved Solids	mg/l	399.0	516.0	649.0	376.0	576.0
11	Fluoride as F	mg/l	0.26	0.46	0.54	0.54	0.77
12	Iron as Fe	mg/l	0.59	0.23	0.51	0.76	0.20
13	Zink as Zn	mg/l	BDL	BDL	BDL	BDL	BDL
14	Copper as Cu	mg/l	BDL	BDL	BDL	BDL	BDL
15	Total Coliform	MPN/10 0ml	Absent	Absent	Absent	Absent	Absent

Annexure-9

ULTRATECH CEMENT LIMITED
Dalla Cement Works

Ambient Noise Level Monitoring								
	Location 1 Near Main Gate		Location 2 Near CPP		Location 3 Security Tower (Nr Pit)		Location 4 Near Estate Office	
	Day time	Night Time	Day time	Night Time	Day time	Night Time	Day time	Night Time
Prescribed Limits dB (A) Leq	75	70	75	70	75	70	75	70
Apr-25	60.8	51.5	65.4	63.7	54.6	50.4	48.5	40.3
May-25	57.6	50.9	67.8	62.4	52.7	48.3	51.6	42.4
Jun-25	59.4	53.3	69.2	64.5	54.9	50.8	49.5	43.9
Jul-25	61.6	54.4	71.6	65.1	55.4	51.6	52.3	44.2
Aug-25	59.4	52.7	67.9	63.3	53.7	48.2	50.3	41.8
Sep-25	64.6	55.3	65.1	57.9	53.4	47.8	49.7	43.2
Minimum	57.6	50.9	65.1	57.9	52.7	47.8	48.5	40.3
Maximum	64.6	55.3	71.6	65.1	55.4	51.6	52.3	44.2



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:- G0231/अल्ट्राटेक/सीमेंट/ओ०/2026

दिनांक:- 23/03/2026

Ref.No.:

Date:

सेवा में,

मेसर्स अल्ट्राटेक सीमेंट लि०
(यूनिट: डाला सीमेंट वर्क्स),
डाला,
सोनभद्र।

विषय:- Refused Derived Fuel का मानकों के अनुरूप परिवहन, भण्डारण व प्रसंस्करण किये जाने के सम्बन्ध में।

महोदय,

आप अवगत ही हैं कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या- 672/2025 सूर्य प्रकाश मिश्रा बनाम अल्ट्रा टेक सीमेंट डाला यूनिट एवं अन्य में पारित आदेश दिनांक-06.01.2026 के अनुपालन में आपकी इकाई मेसर्स अल्ट्राटेक सीमेंट लि० (यूनिट: डाला सीमेंट वर्क्स), डाला, सोनभद्र का निरीक्षण इस कार्यालय के प्राधिकारियों द्वारा दिनांक-12.03.2026 को किया गया। निरीक्षण के समय पाया गया कि आपकी इकाई में सीमेंट उत्पादन प्रक्रिया के दौरान इकाई में स्थापित प्रदूषण नियंत्रण व्यवस्थाएँ सुचारु रूप से संचालित पायी गयी। यद्यपि इकाई में प्रयुक्त होने वाले Refused Derived Fuel का भण्डारण, प्रसंस्करण तथा रख-रखाव भी उचित प्रकार से होता हुआ पाया गया, तथापि RDF के परिवहन के समय नगर निगमों/स्थानीय निकायों द्वारा RDF के साथ यदा-कदा Wet/Unsegregated MSW प्रेषित किये जाने के कारण परिवहन मार्ग/इकाई परिसर में दुर्गन्ध व्याप्त होना संभावित है।

अतः उपरोक्त के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि Refused Derived Fuel (RDF) i.e. Plastic Waste का परिवहन, भण्डारण व प्रसंस्करण केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी "Guide Line for Co-processing of Plastic Waste in Cement Kilns" व प्लास्टिक अपशिष्ट प्रबन्धन नियम, 2016 के अनुरूप ही किया जाये, जिससे सम्भावित दुर्गन्ध की समस्या की सम्भावना न रहे एवं इकाई परिसर व आस-पास के परिवेश पर कुप्रभाव न पड़े।

उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाये तथा उक्त के सम्बन्ध में कृत कार्यवाही से इस कार्यालय को भी अवगत कराया जाये। अनुपालन न होने की दशा में भविष्य में आपके इकाई के विरुद्ध की जाने वाली किसी भी कार्यवाही का उत्तरदायित्व स्वयं इकाई प्रबन्धन का होगा।

संलग्नक:- यथोपरि।

पृ०सं० एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि:-

1. जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

भवदीय,

(आर०के सिंह)
क्षेत्रीय अधिकारी
ग०

क्षेत्रीय अधिकारी
ग०

UTTAR PRADESH POLLUTION CONTROL BOARD

U.P. Pollution Control Board

SONBHADRA

Reference No.:- G0231/ULTRATECH/C.T.O./2026

Date:- 23/03/2026

To,

M/s UltraTech Cement Ltd.

(Unit: Dalla Cement Works),

Dalla,

Sonbhadra.

Subject:- Regarding transportation, storage, and processing of Refuse-Derived Fuel as per standards.

Sir,

You are well aware that in compliance with the order dated 06.01.2026 passed by the Hon'ble National Green Tribunal, New Delhi, in the under-consideration O.A. No. 677/2025, Surya Prakash Mishra vs. Ultra Tech Cement Dalla Unit and Others, an inspection of your unit, M/s UltraTech Cement Ltd. (Unit: Dalla Cement Works), Dalla, Sonbhadra, was conducted by the authorities of this office on 12.03.2026. At the time of inspection, it was found that during the cement production process in your unit, the pollution control systems installed therein were operating smoothly. Although the storage, processing, and upkeep of the Refuse-Derived Fuel used in the unit were also found to be properly maintained, due to the occasional dispatch of Wet/Unsegregated MSW along with the RDF by the Municipal Corporations / Local Bodies during the transportation of RDF, there is a likelihood of foul odour pervading the transit route / unit premises.

Therefore, in light of the above, you are hereby directed to ensure that the transportation, storage, and processing of Refuse-Derived Fuel (RDF) i.e. Plastic Waste is carried out strictly in accordance with the "Guidelines for Co-processing of Plastic Waste in Cement Kilns" issued by the Central Pollution Control Board and the Plastic Waste Management Rules, 2016, so that the possibility of any potential odour problem is eliminated and no adverse effect is caused to the unit premises and the surrounding environment.

Strict compliance with the aforesaid directions must be ensured, and this office must be apprised of the action taken in respect thereof. In the event of non-compliance, the responsibility for any action taken against your unit in the future shall rest solely with the unit management itself.

Attachment:- As above.

Yours faithfully,

Sd/- (23/3/26)

(R.K. Singh)

Regional Officer

Page number and date as per the copy provided above:-

1. Respectfully submitted to the Worthy District Magistrate, Sonbhadra, for information.
2. Respectfully submitted to the Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow, for information.

Sd/-

Regional Officer

Office: Lodhi, Robertsganj, Sonbhadra-231216

E-mail: rosonbhadra@uppcb.in
TRUE COPY

//TRUE TYPED AND TRANSLATED COPY//

Mohd. Moinuddin

From: Mohd. Moinuddin
Sent: 02 April 2026 10:59
To: RO Sonbhadra
Subject: regarding RDF/Plastic material handling
Attachments: UTCL_Dalla.pdf

Dear sir,

This has reference to your letter no. G0231/UltraTech/CTO/2026 dated 23.03.2026 received on dated 30.03.2026 , we are submitting reply letter (attached) regarding RDF/Plastic waste material handling for your kind reference and record. We trust you will find the same in order.

Regards

Mohd.Moinuddin
Asst. General Manager (Env.)
UltraTech Cement Limited
Unit: Dalla Cement Work
Dalla, Distt. Sonbhadra
Uttar Pradesh
Mobile: 8003294357



UTCL/DLCW/ENV/2026/ 514
01/04/2026

सेवा में,
क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
लोदी, रॉबर्ट्सगंज, सोनभद्र - 231216

विषय: REFUSED DERIVED FUEL/PLASTIC WASTE का मानको के अनुरूप परिवहन, भंडारण व प्रसंस्करण किए जाने के संबंध में

REF. No. : G0231/ULTRATECH/CTO/2026, दिनांक 23.03.2026, पत्र प्राप्त दिनांक: 30.03.2026

महोदय,

कार्यालय द्वारा प्राप्त पत्रांक G0231/ULTRATECH/CTO/2026, दिनांक 23.03.2026, पत्र प्राप्त दिनांक: 30.03.2026 के अनुसार, हम आपको यह अवगत कराना चाहते हैं कि, डाला सीमेंट वर्क के द्वारा REFUSED DERIVED FUEL (RDF)/ प्लास्टिक वेस्ट वैकल्पिक ईंधन के रूप में उपयोग किया जाता है, जिसका परिवहन, भंडारण और प्रसंस्करण केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी "GUIDELINES FOR CO-PROCESSING OF PLASTIC WASTE IN CEMENT KILNS" व प्लास्टिक अपशिष्ट प्रबंधन नियम 2016 के अनुसार किया जाता है। और भविष्य में भी किया जाएगा।

RDF/PLASTIC WASTE का परिवहन ढके हुए ट्रक से किया जा रहा है और भविष्य में भी किया जाएगा, PLASTIC WASTE को स्टोर करने के लिए AFR शेड बनाया गया है, शेड के चारों ओर डिओडोराइज़र स्प्रिंकलर प्रणाली इंस्टॉल किया गया है जो लगातार चालू रहता है। यूनिट द्वारा लखनऊ, प्रयागराज और वाराणसी के नगर निगम के द्वारा भेजे जाने वाले RDF के साथ यदा-कदा वेट/अनसेग्रीगटेड MSW न आए इसके लिए हमारे द्वारा पहले ही सूचित किया जा चुका है कि, इसे वापस कर दिया जाएगा और इस संबंध में भविष्य में भी हम ध्यान रखने के लिए प्रतिबद्ध है। दुर्गंध के रोकथाम के लिए, हमने डिओडोर सिस्टम, Odor Control System by Bioenzymes और GEO- TEXTILE NET लगाए हैं,

यूनिट के द्वारा CPCB GUIDELINES (ON ODOUR POLLUTION AND ITS CONTROL, MAY 2008) के अनुसार AFR शेड के पास मियावाकी पद्धति से पौधारोपण किया गया है। यूनिट द्वारा वायु प्रदूषण को नियंत्रित करने के लिए संबंधित सभी स्टेक में ESP और बैग फिल्टर लगाया गया है। जिसके उत्सर्जन की निगरानी नियमित रूप से MoEF & CC अनुमोदित प्रयोगशाला द्वारा किया जाता है। एवं हर तिमाही उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को रिपोर्ट प्रेषित किया जाता है। उक्त सभी स्टेक्स में OCEMS इंस्टॉल है जो कि CPCB और UPPCB के सर्वर से जुड़ा है।

हम यह सुनिश्चित करते हैं कि नगर निगम/ स्थानीय निकाय द्वारा यूनिट को भेजे जाने वाले RDF/PLASTIC WASTE के साथ भविष्य में कभी भी यदा-कदा वेट/अनसेग्रीगटेड MSW न आए। यूनिट द्वारा मानक के विपरीत ऐसा कोई कार्य नहीं किया जाएगा जिससे जन मानस को नुकसान हो।

धन्यवाद

भवदीय,
अल्ट्राटेक सीमेंट लिमिटेड
(यूनिट डाला सीमेंट वर्क्स)


(संदीप कुमार)
संयुक्त अध्यक्ष और इकाई प्रमुख

प्रतिलिपि:

1. जिलाधिकारी महोदय, सोनभद्र
2. मुख्य पर्यावरण अधिकारी (वृत्त - 2) उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ



UltraTech Cement Limited

Unit: Dalla Cement Works : SH 5, Post: Dalla, Distt. Sonbhadra (U.P.) - 231207.

Tel.: +91 5445 265778, 265801, 265802 | W: www.ultratechcement.com | CIN : L26940MH2000PLC128420

Regd. Office : 'B' Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri (East), Mumbai - 400093, Tel.: +91 22 66917800

TRUE COPY

ADITYA BIRLA

Logo

UTCL/DLCW/ENV/2026/514

01/04/2026

To,

The Regional Officer,

Uttar Pradesh Pollution Control Board,

Lodhi, Robertsganj, Sonbhadra – 231216

Subject: Regarding transportation, storage, and processing of REFUSE-DERIVED FUEL/PLASTIC WASTE in accordance with the prescribed standards.

REF. NO.: G0231/ULTRATECH/CTO/2026, Dated: 23.03.2026, Date of Receipt of Letter: 30.03.2026

Sir,

With reference to the official letter No. G0231/ULTRATECH/CTO/2026, dated 23.03.2026 received by this office, date of receipt of letter: 30.03.2026, we would like to apprise you that REFUSE-DERIVED FUEL (RDF)/Plastic Waste is utilised as an alternative fuel by Dalla Cement Works, the transportation, storage, and processing whereof is carried out in accordance with the "GUIDELINES FOR CO-PROCESSING OF PLASTIC WASTE IN CEMENT KILNS" issued by the Central Pollution Control Board and the Plastic Waste Management Rules, 2016. The same shall continue to be complied with in the future as well.

The transportation of RDF/PLASTIC WASTE is being carried out via covered trucks and shall continue to be done so in the future; an AFR shed has been constructed for the storage of PLASTIC WASTE, and a deodoriser sprinkler system has been installed around the shed, which remains continuously operational. In order to ensure that wet/unsegregated MSW is not occasionally received along with the RDF dispatched by the Municipal Corporations of Lucknow, Prayagraj, and Varanasi, the unit has already intimated that the same shall be returned, and we stand committed to ensuring strict compliance in this regard in the future as well. For the prevention of foul odour, we have installed a deodar system, Odor Control System by Bioenzymes, and GEO-TEXTILE NETS.

In accordance with the CPCB GUIDELINES (ON ODOUR POLLUTION AND ITS CONTROL, MAY 2008), Miyawaki plantation has been carried out near the AFR shed by the unit utilizing the Miyawaki method. To control air pollution, the unit has installed ESPs and bag filters in all the concerned stacks. The emissions from these are regularly monitored by a MoEF & CC approved laboratory, and reports are submitted quarterly to the Uttar Pradesh Pollution Control Board. OCEMS has been installed in all the said stacks, which is connected to the servers of the CPCB and UPPCB.

We hereby ensure that wet/unsegregated MSW shall never even occasionally arrive in the future along with the RDF/PLASTIC WASTE dispatched to the unit by the Municipal Corporations / Local Bodies. No such act contrary to the prescribed standards shall be performed by the unit which may cause detriment to the general public.

Thanking you.
Yours faithfully,


TRUE COPY

//TRUE TYPED AND TRANSLATED COPY//

Sd/-

For UltraTech Cement Limited (Unit: Dalla Cement Works)
(Sandeep Hiwarkar) Joint President and Unit Head

Copy to:

1. The Worthy District Magistrate, Sonbhadra
2. The Chief Environmental Officer (Circle-2), Uttar Pradesh Pollution Control Board, Lucknow

ULTRATECH CEMENT
The Engineer's Choice

UltraTech Cement Limited Unit: Dalla Cement Works: SH 5, Post: Dalla, Distt. Sonabhadra (U.P.) - 231207. Tel.: +91 5445 265778, 265801, 265802 | W: www.ultratechcement.com | CIN: L26940MH2000PLC128420 Regd. Office: 'B' Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri (East), Mumbai - 400093, Tel.: +91 22 66917800


TRUE COPY

PROOF OF SERVICE**Anushka Awasthi**

From: Anushka Awasthi
Sent: 20 July 2026 6:47 PM
To: ashishchaubey03@gmail.com; pradeepmisra@yahoo.com
Cc: Rajat Jariwal; Manish Barrua
Subject: OA 677 of 2025 NGT PB - Surya Prakash Mishra v. Ultratech Cement & Ors.

Dear Sir,

We're writing on behalf of Respondent No.1 (Ultratech Cement Limited, Dalla Unit) in the captioned matter. By way of service, please find attached the following:

- (i) Reply on behalf of Respondent No. 1 to the Original Application in the captioned matter.

 [Final Reply dated 20 July 2026.pdf](#)

- (ii) Application on behalf of Respondent No. 1 for Exemption from filing official translation of documents.

 [Application for OT.pdf](#)

This email shall be treated as valid service. Kindly acknowledge receipt. Thank you.

Best regards,
Trilegal
Counsel for Respondent No.1

Anushka Awasthi

Associate

Trilegal

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Prius Platinum,
D-3, District Centre,
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